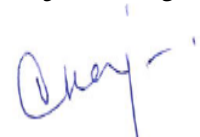


FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
Supreme Ahmednagar Karmala Tembhurni Tollways Private Limited
AT MUMBAI & GURGAON
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of
India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sl. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Supreme Ahmednagar Karmala Tembhurni Tollways Private Limited PAN: AAPCS1881B CIN: U45203HR2010PTC045531
2.	Address of the registered office	510, 5 th floor, ABW Tower, IFFCO Chock, M G Road, Gurgaon, Haryana-122002
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	The Company does not have any fixed assets except one small plot of land (272 Sq Mtr) at Mauje Pali, District Raigad, Maharashtra. Pending Arbitration proceeding against PWD, Maharashtra.
5.	Installed capacity of main products/ services	Not applicable
6.	Quantity and value of main products/ services sold in last financial year	Not applicable
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing sakt.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing sakte.cirp@gmail.com
10.	Last date for receipt of expression of interest	07.11.2026
11.	Date of issue of provisional list of prospective resolution applicants	12.11.2026
12.	Last date for submission of objections to provisional list	17.11.2026
13.	Date of issue of final list of prospective resolution applicants	20.11.2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.11.2026
15.	Last date for submission of resolution plans	21.12.2026
16.	Process email id to submit Expression of Interest	sakt.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Yes, Registered as MSME vide registration no.: UDYAM-HR-05-0013364

Note: Person disqualified under Sec 29A of the Code is ineligible to submit Expression of Interest. For detailed clause of Sec 29A. You may access www.ibbi.gov.in.

Note: This timeline shall be subject to such extension as may be granted by the Adjudicating Authority



CA Vikash Gautamchand Jain
(Resolution Professional)
Supreme Ahmednagar Karmala
Tembhurni Tollways Private Limited
IBBI/IPA-001/IP-P00354/2017-18/10612
204, Wall Street-1,
Near Gujarat College,
Ellisbridge, Ahmedabad - 380 006
AFA Valid Till: 30.06.2027
Date: 23.10.2026,

Place: Ahmedabad



SIMPLEX REALTY LIMITED
CIN: L17110MH1912PLC000351
Registered Office: 30, Keshavrao Khadye Marg,
Sant Gadge Maharaj Chowk, Mumbai-400 011
Telephone: 022 23082951
Website: www.simplex-group.com | Email: companysecretary@simplex-group.com

NOTICE TO PHYSICAL SHAREHOLDERS

Special Window for Transfer and Dematerialisation of Physical Securities of Simplex Realty Limited.

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/ MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025, a special window was opened from July 7, 2025 to January, 6 2026 for re-lodgment of physical share transfer requests originally submitted prior to April 1, 2019 but returned due to deficiencies in documentation.

In order to further facilitate shareholders, SEBI has opened another special Window for a period of one year from February 5, 2026 to February 4, 2027 pursuant to SEBI Circular No. HO/38/13/11(2)/2026-MIRSD-PoD/I/3750/2026 dated January 30, 2026 for transfer and dematerialisation of physical securities which were sold/purchased prior to April 1, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/ process/ or otherwise.

Securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall remain under lock-in for a period of one year from the date of registration of transfer, during which such securities shall not be transferred, lien- marked or pledged.

In this regard, Shareholders are requested to avail this opportunity by furnishing the transfer deed, original share certificate along with other requisite documents to the Company's Registrar and Share Transfer Agent (RTA), Purva Sharegistry India Private Limited at their address 9, Shiv Shakti Industrial Estate, J.R. Boricha Marg, Opposite Kasturba Hospital Lane, Near Lodha Excelus, Lower Parel (East), Mumbai – 400011 or email support@purvashare.com.

For further details, Shareholders may refer to the aforesaid SEBI circular available on the Company's Website under the Investor Relations section or write to us at company_secretary@simplex-group.com

For Simplex Realty Limited
Sd/-
Pooja Bagwe
Company Secretary and Compliance officer

Place: Mumbai
Date : October 21, 2026



SIMPLEX PAPERS LIMITED
L21010MH1994PLC078137
Registered Office: Om Shri Sai Bhavan, Balaghat Road,
T point, Gondia – 441614
Corporate Office: 30, Keshavrao Khadye Marg, Sant Gadge Maharaj Chowk, Mumbai-400 011
Tel.: 022-23082951, Email: papers@simplex-group.com, website: www.simplex-group.com

NOTICE TO PHYSICAL SHAREHOLDERS

Special Window for Transfer and Dematerialisation of Physical Securities of Simplex Papers Limited.

Pursuant to SEBI Circular No. SEBI/HO/MIRSD/ MIRSD-PoD/P/CIR/2025/97 dated July 2, 2025, a special window was opened from July 7, 2025 to January, 6 2026 for re-lodgment of physical share transfer requests originally submitted prior to April 1, 2019 but returned due to deficiencies in documentation.

In order to further facilitate shareholders, SEBI has opened another special Window for a period of one year from February 5, 2026 to February 4, 2027 pursuant to SEBI Circular No. HO/38/13/11(2)/2026-MIRSD-PoD/I/3750/2026 dated January 30, 2026 for transfer and dematerialisation of physical securities which were sold/purchased prior to April 1, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/ process/ or otherwise.

Securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall remain under lock-in for a period of one year from the date of registration of transfer, during which such securities shall not be transferred, lien- marked or pledged.

In this regard, Shareholders are requested to avail this opportunity by furnishing the transfer deed, original share certificate along with other requisite documents to the Company's Registrar and Share Transfer Agent (RTA), Purva Sharegistry India Private Limited at their address 9, Shiv Shakti Industrial Estate, J.R. Boricha Marg, Opposite Kasturba Hospital Lane, Near Lodha Excelus, Lower Parel (East), Mumbai – 400011 or email support@purvashare.com.

For further details, Shareholders may refer to the aforesaid SEBI circular available on the Company's Website under the Investor Relations section or write to us at company_papers@simplex-group.com

For Simplex Papers Limited
sd/-
Bikash Singh
Company Secretary and Compliance officer

Place: Mumbai
Date: 22nd October, 2026



ALKEM LABORATORIES LIMITED
CIN No: U00305MH1973PLC174201
Regd. Office: "ALKEM HOUSE", Senapati Bapat Marg,
Lower Parel, MUMBAI 400 013. Phone : 3982 9999
E-Mail: contact@alkem.com Website: www.alkemlabs.com

PUBLIC NOTICE

This is to Notify to all our trade stockiest / wholesalers / retailers / consumer and Public at large that ALKEM LABORATORIES LIMITED has reduced the Maximum Retail Prices (MRPs) in respect of the following medical formulations linked to the notification Ref. S.O. 5690 (E) dated 17th October 2026 issued by the National Pharmaceuticals Pricing Authority. You are requested to ensure that the benefit of the reduction in price is passed on to the consumer, and they are billed at reduced price as per current price list or printed MRP whichever is lower.

Pricelist of below products can be obtained from your trade/Channel partner or company's Depot/C&F.

Product Name	Pack	Maximum Retail Price effective from 23/10/2026
Cetuxa Injection	20ml Vial	7722.90
Denuril Injection	1ml PFS	7571.77
Denu Injection	1ml PFS	7571.77
Denub Injection	1ml PFS	7571.77
Denub Injection	2 x 1ml PFS	15143.53
Pertuza Injection	14ml Vial	27083.87
Advamab 100 Injection	4ml	6306.42
Advamab 400 Injection	16ml	14191.35
Palbo 100mg Capsule	21's	3600.00
Palbo 125mg Capsule	21's	3670.00
Alrubicin 10 Injection	Vial	292.50
Alrubicin 50 Injection	Vial	865.05
Alrubicin 100 Injection	Vial	1554.60
Altraz 1 mg Tablet	14's	353.02
Fulvetraz Injection	5ml PFS	6742.90
Megeetron 160 Tablet	10's	407.07
Fibnib 100 Capsule	10's	870.33
Fibnib 150 Capsule	10's	1051.46

For Alkem Laboratories Limited
Sd/-
Dishant Doshi
Deputy CFO

Date: 23.10.2026
Place: MUMBAI

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
AT MUMBAI & GURGAON
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1	Name of the corporate debtor along with PAN & CIN/ LLP No.	Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited PAN : AAPCS1881B CIN : U45203HR2010PTC045531
2	Address of the registered office	510, 5th floor, ABW Tower, IFFCO Chook, MG Road, Gurgaon, Haryana-122002
3	URL of website	Not available
4	Details of place where majority of fixed assets are located	The Company does not have any fixed assets except one small plot of land (272 Sq.Mtr) at Mauje Pali, District Raigad, Maharashtra. Pending Arbitration proceeding against PWD, Maharashtra.
5	Installed capacity of main products/services	Not applicable
6	Quantity and value of main products/ services sold in last financial year	Not applicable
7	Number of employees / workmen	NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL	Details can be sought by emailing sakt.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(n) of the Code	Details can be sought by emailing sakte.cirp@gmail.com
10	Last date for receipt of expression of interest	07.11.2026
11	Date of issue of provisional list of prospective resolution applicants	12.11.2026
12	Last date for submission of objections to provisional list	17.11.2026
13	Date of issue of final list of prospective resolution applicants	20.11.2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.11.2026
15	Last date for submission of resolution plans	21.12.2026
16	Process email id to submit Expression of Interest	sakt.cirp@gmail.com
17	Details of corporate debtors' registration status as MSME	Yes, Registered as MSME vide registration no.: UDYAM-HR-05-0013364

Note : Person disqualified under Sec 29A of the Code is ineligible to submit Expression of Interest. For detailed clause of Sec 29A. You may access www.ibbi.gov.in.
Note : This timeline shall be subject to such extension as may be granted by the Adjudicating Authority.

CA Vikash Gautamchand Jain
(Resolution Professional) Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
(BSU/PA-001/TP-P00354/2017-18/10612
204, Wall Street-1, Near Gujarat College,
Ellisbridge, Ahmedabad - 380 006
AFA Valid Till: 30.06.2027

Date : 23.10.2026
Place : Ahmedabad



SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.
CIN - U65210DL2010PLC193499 Phone No. + 91 124-4762555. Website: www.shubham.co
Registered Office: 608-609, 6th Floor, Block-C, Ansal Imperial Tower,
Community Center, Naraina Vihar, New Delhi - 110028
Corporate office: Shubham House, 425, Udayog Vihar Phase IV, Gurugram-122015

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 SEPTEMBER 2026
(₹ in lakh, unless otherwise stated)

S. No.	Particulars	Quarter ended 30.09.2026 (Unaudited)	30.09.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
1.	Total Income from Operations	36,231.48	27,262.43	1,08,736.58
2.	Net profit before tax	11,191.27	8,559.96	32,540.31
3.	Net profit after tax	8,455.65	6,603.43	25,995.91
4.	Total Comprehensive Income [Comprising Profit (after tax) and Other Comprehensive Income (after tax)]	8,353.92	6,605.14	25,881.78
5.	Paid up Equity Share Capital	861.20	783.62	795.38
6.	Reserves (excluding Revaluation Reserve)	1,00,121.40	71,119.74	83,220.57
7.	Securities Premium Account	1,40,011.93	1,37,663.27	1,40,011.93
8.	Net worth	2,17,459.99	2,09,632.65	2,08,336.26
9.	Outstanding Debt	6,98,402.37	4,87,496.40	5,65,094.82
10.	Outstanding Redeemable Preference Shares	Nil	Nil	Nil
11.	Debt Equity Ratio	2.90	2.33	2.52
12.	Earnings Per Share (of ₹1/- each)			
13.	(a) Basic:	9.82	7.77	30.53
13.	(b) Diluted:	9.28	7.41	29.06
14.	Capital Redemption Reserve	NA	NA	NA
15.	Debtenture Redemption Reserve	NA	NA	NA
16.	Debt Service Coverage Ratio	NA	NA	NA
16.	Interest Service Coverage Ratio	NA	NA	NA

Notes:-

(a) The above is an extract of the detailed format of quarterly financial results filed with the Bombay Stock Exchange ("BSE") under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations"). The full format of the quarterly financial results are available on the website of the Bombay Stock Exchange (www.bseindia.com) and the Company's website (www.shubham.co).

(b) For the other line items referred in Regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the BSE and can be accessed on www.bseindia.com.

For and on behalf of the Board of Directors of
SHUBHAM HOUSING DEVELOPMENT
FINANCE COMPANY LIMITED
Sd/-
Sanjay Chaturvedi
Managing Director
DIN: 01636432

PLACE : GURUGRAM
DATE : 22 OCTOBER, 2026

INDIA CEMENTS CAPITAL LIMITED
CIN: L65191TN1985PLC012362;
Registered office: No.18/14, (312/14) 2c & 2d, Gee Gee Emerald, 2nd Floor, Valluvar Kottam Highroad,
Nungambakkam, Chennai, Tamil Nadu-600034;
Telephone No.: 044 46065183; Website: www.iccapps.co.in; Email Id: secr@iccapps.com

Recommendations of the Committee of Independent Directors ("IDC") in relation to the Open Offer by Mr. Sandeep Jain, Mr. Vikas Garg and Mr. Rahul Nagar (hereinafter referred to as "Acquirers") alongwith Mrs. Neha Agarwal in her capacity as Persons Acting in concert ("PAC") with the Acquirers to the Equity Shareholders of India Cements Capital Limited, (hereinafter referred to as "Target Company"/ "Target"/ "ICCL") for the acquisition of 56,43,612 (Fifty-Six Lakhs Forty-Three Thousand Six Hundred Twelve) Equity Shares of the Target Company, under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("Takeover Regulations")

1.	Date	October 22, 2026
2.	Name of the Target Company (TC)	India Cements Capital Limited
3.	Details of the Offer pertaining to the TC	The Offer is being made by the Acquirers along with PAC in terms of Regulations 3(1) and (4) of the Takeover Regulations for the acquisition of 56,43,612 (Fifty-Six Lakhs Forty-Three Thousand Six Hundred Twelve) Equity Shares of the face value of ₹ 10/- each ("Offer Shares"), representing 26.00% of the voting share capital of the Target Company at an Offer Price of ₹ 12/- (Rupees Twelve Only) per fully paid-up Equity Share. ("Offer price"), payable in cash.
4.	Name of the Acquirer(s) and the Person Acting in Concert (PAC) with the Acquirer	Acquirers: Mr. Sandeep Jain, Mr. Vikas Garg and Mr. Rahul Nagar PAC: Mrs. Neha Agarwal
5.	Name of the Manager to the Offer along with details	Intellectual Corporate Advisors Private Limited SEBI Registration No.: INM000012944 Corporate Office: B-20, Second Floor, Sector 1, Noida, Uttar Pradesh-201301 Tel No.: +91-120-4266080 Contact Person: Mr. Amit Puri E-mail: info@intellectualadvisors.com Website: www.intellectualadvisors.com
6.	Members of the Committee of Independent Directors (IDC)	Mrs. Lakshmi Aparna Sreekumar Independent Non-Executive Director Mrs. Sandhya Rajan Independent Non-Executive Director
7.	IDC Member's relationship with the TC (Director, Equity Shares owned, any other contact/relationship), if any	All the members of the IDC are independent and non-executive directors on the board of directors of the Target Company. None of the Members of the IDC hold any equity shares or other securities in the Target Company and have any relationship with the Target Company. Further, none of the members of the IDC have entered into any contract or have any relationship with the Target Company other than their appointment as independent directors on the board of directors of the Target Company.
8.	Trading in the Equity Shares/ other Securities of the TC by IDC Members	None of the members of the IDC have traded in any of the equity shares/ other securities of the Target Company during: (a) the 12 months period preceding the date of the Public Announcement dated Friday, July 24, 2026 and (b) the period from the date of PA till the date of this recommendation.
9.	IDC Member's relationship with the Acquirer (Director, Equity Shares owned, any other contact/relationship), if any	None of the IDC members have any contact/ relationship with the Acquirers.
10.	Trading in the Equity Shares of Acquirer by IDC Members	Not Applicable
11.	Recommendation on the Open Offer, as to whether the offer is fair and reasonable	Based on the review of the Public Announcement and the Detailed Public Statement issued by the Manager to the Offer on behalf of the Acquirers, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations, 2011. However, the public shareholders of the Target Company are advised to independently evaluate the Open Offer and make an informed decision about tendering their shares in the Open Offer. Further IDC Members confirm that the Target Company has not received any complaint from the shareholders regarding the open offer process, valuation price or method of valuation.
12.	Summary of reasons for recommendation	IDC has evaluated the PA, DPS, LOF issued / submitted by Intellectual Corporate Advisors Private Limited (Manager to the Offer) for and on behalf of the Acquirers and believes that the Offer Price of ₹ 12/- (Rupees Twelve Only) per fully paid up Equity Share of ₹ 10 each, offered by the Acquirers being the highest price amongst the selective criteria is in line with the Takeover Regulations and prima facie appears to be fair and reasonable. However, the IDC Members draw attention to the shareholders to the closing market price of the Equity Shares on BSE Limited as on 21.10.2026, being Rs.30.60 per Equity Share which is higher than the Offer Price. The shareholders of the Target Company are advised to independently evaluate the Offer and take informed decision whether or not to offer their shares in the Open Offer.
13.	Disclosure of the voting pattern	The recommendations were unanimously approved by the members of the IDC present at the Meeting held on October 22, 2026.
14.	Details of Independent Advisors, if any	None
15.	Any other matter to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under Takeover Regulations.

For India Cements Capital Limited
Sd/-
Mrs. Lakshmiaparna Sreekumar
Chairperson of the IDC

Place: Chennai
Date: October 22, 2026



KANARA CONSUMER PRODUCTS LIMITED
(CIN : U68100KA1962PLC001443)
Regd. Office : # N-301, 3rd Floor, North Block, Manipal Centre, 47 Dickenson Road,
Bangalore - 560 042. Phone : 63606 92392, E-mail : secretary@manipal.com

NOTICE

NOTICE OF POSTAL BALLOT & REMOTE E-VOTING

NOTICE is hereby given pursuant to Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013 ("Act") and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("Rules"), as amended from time to time, read with the General Circulars No. 03/2025 dated 22/09/2025, 09/2023 dated 25/09/2023, 11/2022 dated 28/12/2022, 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021, 20/2021 dated 8th December, 2021 and 3/2022 dated 5th May, 2022, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars"), approval of the Members of **Kanara Consumer Products Limited** (hereinafter called as "the Company") is being sought for the below resolution by way of postal ballot through E-voting process ("Remote E-voting")

Sl. No.	Description of Special Resolution
1.	To approve the Change of the Registered Office of the Company from the State of Karnataka to the State of Maharashtra and subsequent amendment to the Memorandum of Association.

Members are hereby informed that :

- The Company has Completed the Dispatch of Postal Ballot notice through E-mail to those Members whose E-mail addresses are registered with the Company / Depositories on October 22, 2026.
- The members whose email addresses are registered are required to communicate their assent or dissent only through the remote E-voting system for which the instructions are given in the notice. The Company has engaged the Services of **Purva Share Registry India Private Limited** for providing the remote E-voting facility.
- Those Members, whose E-mail addresses are not registered, are requested to refer to the procedure mentioned in the notes to Postal Ballot notice being sent by the RTA, to cast their Votes Electronically and also to register their E-mail id with Company / RTA and Depositories.
- The Remote E-voting shall commence from **9 a.m. (IST) on Friday, 23rd October 2026 and end at 5.00 p.m. (IST) on Saturday, 21st November 2026**. The remote E-voting module shall be disabled thereafter by **Purva Share Registry India Private Limited**. Once the Vote on resolution is cast by a member, he / she shall not be allowed to change it subsequently or cast vote again. The detailed procedure/instructions for Remote E-voting are specified in the notes to the Postal Ballot notice.
- The Cut-off Date for the purpose of ascertaining the eligibility of members to cast their vote through Remote E-voting is **16th October 2026 (Cut-off Date)**. The members whose name appears in the register of Members / Register of beneficial owner of the Company as on Cut-off Date shall only be entitled to avail the Remote E-voting facility.
- The company has appointed **Mr. Gagan (Membership No. : 70736) of M/s. Gagan and Associates, Practicing Company Secretaries** as scrutinizier for conducting the Postal Ballot process.
- In case of any Queries, Members may refer to the **FAQ** for shareholders or E-mail to evoting@purvashare.com or secretary@manipal.com or **Call on Mobile Number : 63606 92392**.
- The results of the postal ballot may be declared on **Monday, 23rd November 2026 by the Chairman of the Board of the Company**.

For and on behalf of the Board
For **KANARA CONSUMER PRODUCTS LIMITED.**
Sd/-
Sushela,
Company Secretary.

Date : 23-10-2026
Place : Bangalore



CREDITACCESS GRAMEEN LIMITED
Regd. & Corp. Office: No. 49, 46th Cross, 8th Block, Jayanagar,
(Next to Rajalakshmi Kalyana Mantap) Bengaluru KA-560070 IN
Website : www.creditaccessgrameen.in
CIN: L51216KA1991PLC053425

Unaudited Consolidated Financial Result for the Quarter and Half year ended September 30, 2026

		(₹ in Crores)			
Sl. No.	Particulars	Quarter ended Sept. 30, 2026 (Unaudited)	Half year ended Sept. 30, 2026 (Unaudited)	Quarter ended Sept. 30, 2025 (Unaudited)	Year ended March 31, 2026 (Audited)
1	Total Income from Operations	1,904.80	3,689.23	1,509.02	6,062.54
2	Net Profit for the period before Tax, Exceptional and/or Extraordinary items	670.95	1,331.03	169.16	1,033.20
3	Net Profit for the period before Tax and after Exceptional and/or Extraordinary items	670.95	1,331.03	169.16	1,033.20
4	Net Profit for the period after Tax, Exceptional and/or Extraordinary items	501.57	995.00	125.81	777.64
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	543.95	1,037.10	128.41	828.77
6	Paid-up Equity Share Capital	160.52	160.52	159.88	160.20
7	Reserves excluding Revaluation Reserves	6,165.71	6,165.71	4,470.49	5,121.00
8	Securities Premium Account	2,592.78	2,592.78	2,534.01	2,561.05
9	Net worth	8,919.01	8,919.01	7,164.38	7,842.25
10	Outstanding Redeemable Preference Shares	Nil	Nil	Nil	Nil
11	Debt Equity Ratio	2.82	2.82	2.81	3.01
12	Paid-up Debt Capital/Outstanding Debt	25,128.44	25,128.44	20,103.16	23,641.13
13	Earnings Per Share (Face value ₹10 per share) (for continuing and discontinued operations) - not annualized - Basic (₹)	31.27	62.07	7.87	48.63
	- Diluted (₹)	31.12	61.79	7.83	48.44
14	Capital Redemption Reserve	Nil	Nil	Nil	Nil
15	Debtenture Redemption Reserve	Nil	Nil	Nil	Nil
16	Debt Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable	Not Applicable
17	Interest Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable	Not Applicable

Notes:

- The above financial Results were reviewed by the Audit Committee and thereafter approved and taken on record by the Board of Directors at their respective meetings held on October 22, 2026. The Joint Statutory Auditors have expressed an unmodified opinion on the both Standalone and Consolidated financial statements for the year.
- Standalone Total Income from operations: ₹ 1904.8 Cr/- and ₹ 3689.23 Cr/-; (b) Net profit before tax: ₹ 670.95 Cr/- and ₹ 1331.03 Cr/-; and (c) Net profit after tax: ₹ 501.57 Cr/- and ₹ 995.00 Cr/- for the quarter and half year ended respectively.
- The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the unaudited Financial Results are available on the websites of National Stock Exchange of India at www.nseindia.com/corporates, BSE Limited at www.bseindia.com/corporates and on the Company's website at www.creditaccessgrameen.in
- For the other line items referred in regulation 52(4) of the amended Listing Regulations, pertinent disclosures have been made to the Stock Exchange(s) and can be accessed through the website link given in point no.3 above.



For and on behalf of the Board
of **CreditAccess Grameen Limited**
Sd/-
Ganesh Narayanan
Managing Director & CEO

Date: October 22, 2026
Place: Bengaluru

THE BUSINESS DAILY FOR DAILY BUSINESS

FINANCIAL EXPRESS

epaper.financialexpress.com

Pune

SIMPLEX REALTY LIMITED
CIN: L17110MH1912PLC000351
Registered Office: 30, Keshavrao Khadye Marg,
Sant Gadge Maharaj Chowk, Mumbai-400 011
Telephone: 022 23082951
Website: www.simplex-group.com | Email: company-secretary@simplex-group.com

NOTICE TO PHYSICAL SHAREHOLDERS
Special Window for Transfer and Dematerialisation of Physical Securities of Simplex Realty Limited.
Pursuant to SEBI Circular No. SEBI/HO/MIRSD/ MIRSD-PoD/PICIR/2025/97 dated July 2, 2025, a special window was opened from July 7, 2025 to January, 6 2026 for re-lodgment of physical share transfer requests originally submitted prior to April 1, 2019 but returned due to deficiencies in documentation.
In order to further facilitate shareholders, SEBI has opened another special Window for a period of one year from February 5, 2026 to February 4, 2027 pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-PoD/I/3750/2026 dated January 30, 2026 for transfer and dematerialisation of physical securities which were sold/purchased prior to April 1, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/ process/ or otherwise.
Securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall remain under lock-in for a period of one year from the date of registration of transfer, during which such securities shall not be transferred, lien- marked or pledged.
In this regard, Shareholders are requested to avail this opportunity by furnishing the transfer deed, original share certificate along with other requisite documents to the Company's Registrar and Share Transfer Agent (RTA), Purva Share Registry India Private Limited at their address 9, Shiv Shakti Industrial Estate, J.R. Boricha Marg, Opposite Kasturba Hospital Lane, Near Lodha Excelus, Lower Parel (East), Mumbai – 400011 or email support@purvashare.com.
For further details, Shareholders may refer to the aforesaid SEBI circular available on the Company's Website under the Investor Relations section or write to us at company_secretary@simplex-group.com
For Simplex Realty Limited
Sd/-
Place: Mumbai Pooja Bagwe
Date : October 21, 2026 Company Secretary and Compliance officer

SIMPLEX PAPERS LIMITED
L21010MH1994PLC078137
Registered Office: Om Shri Sai Bhavan, Balaghat Road,
T point, Gondia – 441614
Corporate Office: 30, Keshavrao Khadye Marg, Sant Gadge Maharaj Chowk, Mumbai-400 011
Tel.: 022-23082951, Email: papers@simplex-group.com, website: www.simplex-group.com

NOTICE TO PHYSICAL SHAREHOLDERS
Special Window for Transfer and Dematerialisation of Physical Securities of Simplex Papers Limited.
Pursuant to SEBI Circular No. SEBI/HO/MIRSD/ MIRSD-PoD/PICIR/2025/97 dated July 2, 2025, a special window was opened from July 7, 2025 to January, 6 2026 for re-lodgment of physical share transfer requests originally submitted prior to April 1, 2019 but returned due to deficiencies in documentation.
In order to further facilitate shareholders, SEBI has opened another special Window for a period of one year from February 5, 2026 to February 4, 2027 pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-PoD/I/3750/2026 dated January 30, 2026 for transfer and dematerialisation of physical securities which were sold/purchased prior to April 1, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/ process/ or otherwise.
Securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall remain under lock-in for a period of one year from the date of registration of transfer, during which such securities shall not be transferred, lien- marked or pledged.
In this regard, Shareholders are requested to avail this opportunity by furnishing the transfer deed, original share certificate along with other requisite documents to the Company's Registrar and Share Transfer Agent (RTA), Purva Share Registry India Private Limited at their address 9, Shiv Shakti Industrial Estate, J.R. Boricha Marg, Opposite Kasturba Hospital Lane, Near Lodha Excelus, Lower Parel (East), Mumbai – 400011 or email support@purvashare.com.
For further details, Shareholders may refer to the aforesaid SEBI circular available on the Company's Website under the Investor Relations section or write to us at company_papers@simplex-group.com
For Simplex Papers Limited
Sd/-
Place: Mumbai Bikash Singh
Date: 22nd October, 2026 Company Secretary and Compliance officer

ALKEM LABORATORIES LIMITED
CIN No: U00305MH1973PLC174201
Regd. Office: "ALKEM HOUSE", Senapati Bapat Marg,
Lower Parel, MUMBAI 400 013. Phone : 3982 9999
E-Mail: contact@alkem.com Website: www.alkemlabs.com

PUBLIC NOTICE
This is to Notify to all our trade stockist / wholesalers / retailers / consumer and Public at large that ALKEM LABORATORIES LIMITED has reduced the Maximum Retail Prices (MRPs) in respect of the following medical formulations linked to the notification Ref. S.O. 5690 (E) dated 17th October 2026 issued by the National Pharmaceuticals Pricing Authority. You are requested to ensure that the benefit of the reduction in price is passed on to the consumer, and they are billed at reduced price as per current price list or printed MRP whichever is lower. Pricelist of below products can be obtained from your trade/Channel partner or company's Depot/C&F.

Product Name	Pack	Maximum Retail Price effective from 23/10/2026
Cetuxa Injection	20ml Vial	7722.90
Denuiril Injection	1ml PFS	7571.77
Denu Injection	1ml PFS	7571.77
Denub Injection	1ml PFS	7571.77
Denub Injection	2 x 1ml PFS	15143.53
Pertuza Injection	14ml Vial	27083.87
Advamab 100 Injection	4ml	6306.42
Advamab 400 Injection	16ml	14191.35
Palbo 100mg Capsule	21's	3600.00
Palbo 125mg Capsule	21's	3670.00
Alrubicin 10 Injection	Vial	292.50
Alrubicin 50 Injection	Vial	865.05
Alrubicin 100 Injection	Vial	1554.60
Altraz 1 mg Tablet	14's	353.02
Fulvetraz Injection	5ml PFS	6742.90
Megeetron 160 Tablet	10's	407.07
Fibrib 100 Capsule	10's	870.33
Fibrib 150 Capsule	10's	1051.46

For Alkem Laboratories Limited
Sd/-
Date: 23.10.2026 Dishant Doshi
Place: MUMBAI Deputy CFO

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
AT MUMBAI & GURGAON
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1 Name of the corporate debtor along with PAN & CIN/ LLP No.	Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited PAN : AAPCS1881B CIN : U45203HR2010PTC045531
2 Address of the registered office	510, 5th floor, ABW Tower, IFFCO Chok, M.G Road, Gurgaon, Haryana-122002
3 URL of website	Not available
4 Details of place where majority of fixed assets are located	The Company does not have any fixed assets except one small plot of land (272 Sq.Mtr) at Mauje Pali, District Raigad, Maharashtra, Pending Arbitration proceeding against PWD, Maharashtra.
5 Installed capacity of main products/services	Not applicable
6 Quantity and value of main products/ services sold in last financial year	Not applicable
7 Number of employees / workmen	NIL
8 Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL	Details can be sought by emailing sakt.cirp@gmail.com
9 Eligibility for resolution applicants under section 25(2)(h) of the Code	Details can be sought by emailing sakte.cirp@gmail.com
10 Last date for receipt of expression of interest	07.11.2026
11 Date of issue of provisional list of prospective resolution applicants	12.11.2026
12 Last date for submission of objections to provisional list	17.11.2026
13 Date of issue of final list of prospective resolution applicants	20.11.2026
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.11.2026
15 Last date for submission of resolution plans	21.12.2026
16 Process email id to submit Expression of Interest	sakt.cirp@gmail.com
17 Details of corporate debtors' registration status as MSME	Yes, Registered as MSME vide registration no.: UDYAM-HR-05-0013364

Note : Person disqualified under Sec 29A of the Code is ineligible to submit Expression of Interest. For detailed clause of Sec 29A You may access www.ibbi.gov.in.
Note : This timeline shall be subject to such extension as may be granted by the Adjudicating Authority.
CA Vikash Gautamchand Jain
(Resolution Professional) Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
IBBI/IPA-001/P-P003542017-18/10612
204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006
AFA Valid Till: 30.06.2027

Date : 23.10.2026
Place : Ahmedabad

SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.
CIN : U68021DL2010PLC199499 Phone No. + 91 124-4762555. Website: www.shubham.co.
Registered Office: 608-609, 6th Floor, Block-C, Ansal Imperial Tower,
Community Center, Naraina Vihar, New Delhi - 110028
Corporate office: Shubham House, 425, Udyog Vihar Phase IV, Gurugram-122015

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 SEPTEMBER 2026
(₹ in lakh, unless otherwise stated)

S. No.	Particulars	Quarter ended 30.09.2026 (Unaudited)	30.09.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
1.	Total Income from Operations	36,231.48	27,262.43	1,08,736.58
2.	Net profit before tax	11,191.27	8,559.96	32,540.31
3.	Net profit after tax	8,455.65	6,603.43	25,995.91
4.	Total Comprehensive Income [Comprising Profit (after tax) and Other Comprehensive Income (after tax)]	8,353.92	6,605.14	25,881.78
5.	Paid up Equity Share Capital	861.20	783.82	795.38
6.	Reserves (excluding Revaluation Reserve)	1,00,121.40	71,119.74	83,220.57
7.	Securities Premium Account	1,40,011.93	1,37,663.27	1,40,011.93
8.	Net worth	2,17,459.99	2,09,632.65	2,06,336.26
9.	Outstanding Debt	6,98,402.37	4,87,496.40	5,65,094.82
10.	Outstanding Redeemable Preference Shares	Nil	Nil	Nil
11.	Debt Equity Ratio	2.90	2.33	2.52
12.	Earnings Per Share (of ₹1/- each) (a) Basic: (b) Diluted:	9.82 9.28	7.77 7.41	30.53 29.06
13.	Capital Redemption Reserve	NA	NA	NA
14.	Debtenture Redemption Reserve	NA	NA	NA
15.	Debt Service Coverage Ratio	NA	NA	NA
16.	Interest Service Coverage Ratio	NA	NA	NA

Notes:-
(a) The above is an extract of the detailed format of quarterly financial results filed with the Bombay Stock Exchange ("BSE") under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations"). The full format of the quarterly financial results are available on the website of the Bombay Stock Exchange (www.bseindia.com) and the Company's website (www.shubham.co).
(b) For the other line items referred in Regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the BSE and can be accessed on www.bseindia.com.
For and on behalf of the Board of Directors of SHUBHAM HOUSING DEVELOPMENT FINANCE COMPANY LIMITED
Sd/-
Sanjay Chaturvedi
Managing Director
DIN: 01636432

PLACE : GURUGRAM
DATE : 22 OCTOBER, 2026

INDIA CEMENTS CAPITAL LIMITED
CIN: L65191TN1985PLC012362;
Registered office: No.18/14, (312/14) 2c & 2d, Gee Gee Emerald, 2nd Floor, Valluvar Kottam Highroad,
Nungambakkam, Chennai, Tamil Nadu-600034;
Telephone No.: 444 46065183; Website: www.iccaps.co.in; Email Id: secr@icccaps.com

Recommendations of the Committee of Independent Directors ("IDC") in relation to the Open Offer by Mr. Sandeep Jain, Mr. Vikas Garg and Mr. Rahul Nagar (hereinafter referred to as "Acquirers") alongwith Mrs. Neha Agarwal in her capacity as Persons Acting in concert ("PAC") with the Acquirers to the Equity Shareholders of India Cements Capital Limited, (hereinafter referred to as "Target Company") / "Target" / "ICCL") for the acquisition of 56,43,612 (Fifty-Six Lakhs Forty-Three Thousand Six Hundred Twelve) Equity Shares of the Target Company, under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("Takeover Regulations")

1. Date	October 22, 2026
2. Name of the Target Company (TC)	India Cements Capital Limited
3. Details of the Offer pertaining to the TC	The Offer is being made by the Acquirers along with PAC in terms of Regulations 3(1) and (4) of the Takeover Regulations for the acquisition of 56,43,612 (Fifty-Six Lakhs Forty-Three Thousand Six Hundred Twelve) Equity Shares of the face value of ₹10/- each ("Offer Shares"), representing 26.00% of the voting share capital of the Target Company at an Offer Price of ₹12/- (Rupees Twelve Only) per fully paid-up Equity Share ("Offer price"), payable in cash.
4. Name of the Acquirer(s) and the Person Acting in Concert (PAC) with the Acquirer	Acquirers: Mr. Sandeep Jain, Mr. Vikas Garg and Mr. Rahul Nagar PAC: Mrs. Neha Agarwal
5. Name of the Manager to the Offer along with details	Fintellectual Corporate Advisors Private Limited SEBI Registration No.: INM000012944 Corporate Office: B-20, Second Floor, Sector 1, Noida, Uttar Pradesh-201301 Tel No.: +91-120-4266080 Contact Person: Mr. Amit Puri E-mail: info@fintellectualadvisors.com Website: www.fintellectualadvisors.com
6. Members of the Committee of Independent Directors (IDC)	Mrs. Lakshmi Aparna Sreekumar Independent Non-Executive Director Mrs. Sandhya Rajan Independent Non-Executive Director
7. IDC Member's relationship with the TC (Director, Equity Shares owned, any other contact/relationship), if any	All the members of the IDC are independent and non-executive directors on the board of directors of the Target Company. None of the Members of the IDC hold any equity shares or other securities in the Target Company and have any relationship with the Target Company. Further, none of the members of the IDC have entered into any contract or have any relationship with the Target Company other than their appointment as independent directors on the board of directors of the Target Company.
8. Trading in the Equity Shares/ other Securities of the TC by IDC Members	None of the members of the IDC have traded in any of the equity shares/ other securities of the Target Company during: (a) the 12 months period preceding the date of the Public Announcement dated Friday, July 24, 2026 and (b) the period from the date of PA till the date of this recommendation.
9. IDC Member's relationship with the Acquirer (Director, Equity Shares owned, any other contact/relationship), if any	None of the IDC members have any contact/ relationship with the Acquirers.
10. Trading in the Equity Shares of Acquirer by IDC Members	Not Applicable
11. Recommendation on the Open Offer, as to whether the offer is fair and reasonable	Based on the review of the Public Announcement and the Detailed Public Statement issued by the Manager to the Offer on behalf of the Acquirers, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations, 2011. However, the public shareholders of the Target Company are advised to independently evaluate the Open Offer and make an informed decision about tendering their shares in the Open Offer. Further IDC Members confirm that the Target Company has not received any complaint from the shareholders regarding the open offer process, valuation price or method of valuation.
12. Summary of reasons for recommendation	IDC has evaluated the PA, DPS, LOF issued / submitted by Fintellectual Corporate Advisors Private Limited (Manager to the Offer) for and on behalf of the Acquirers and believes that the Offer Price of ₹12/- (Rupees Twelve Only) per fully paid up Equity Share of ₹10 each, offered by the Acquirers being the highest price amongst the selective criteria is in line with the Takeover Regulations and prima facie appears to be fair and reasonable. However, the IDC Members draw attention to the shareholders to the closing market price of the Equity Shares on BSE Limited as on 21.10.2026, being Rs.30.60 per Equity Share which is higher than the Offer Price. The shareholders of the Target Company are advised to independently evaluate the Offer and take informed decision whether or not to offer their shares in the Open Offer.
13. Disclosure of the voting pattern	The recommendations were unanimously approved by the members of the IDC present at the Meeting held on October 22, 2026.
14. Details of Independent Advisors, if any	None
15. Any other matter to be highlighted	None

For India Cements Capital Limited
Sd/-
Mrs. Lakshmiaparna Sreekumar
Chairperson of the IDC

Place: Chennai
Date: October 22, 2026

KANARA CONSUMER PRODUCTS LIMITED
(CIN : U68100KA1962PLC001443)
Regd. Office : # N-301, 3rd Floor, North Block, Manipal Centre, 47 Dickenson Road,
Bangalore - 560 042. Phone : 63606 92392, E-mail : secretary@manipal.com

NOTICE
NOTICE OF POSTAL BALLOT & REMOTE E-VOTING
NOTICE is hereby given pursuant to Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013 ("Act") and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("Rules"), as amended from time to time, read with the General Circulars No. 03/2025 dated 22/09/2025, 09/2023 dated 25/09/2023, 11/2022 dated 28/12/2022, 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021, 20/2021 dated 8th December, 2021 and 3/2022 dated 5th May, 2022, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars"), approval of the Members of **Kanara Consumer Products Limited** (hereinafter called as "the Company") is being sought for the below resolution by way of postal ballot through E-voting process ("Remote E-voting")

Sl. No.	Description of Special Resolution
1.	To approve the Change of the Registered Office of the Company from the State of Karnataka to the State of Maharashtra and subsequent amendment to the Memorandum of Association.

Members are hereby informed that :
1. The Company has Completed the Dispatch of Postal Ballot notice through E-mail to those Members whose E-mail addresses are registered with the Company / Depositories on October 22, 2026.
2. The members whose email addresses are registered are required to communicate their assent or dissent only through the remote E-voting system for which the instructions are given in the notice. The Company has engaged the Services of **Purva Share Registry India Private Limited** for providing the remote E-voting facility.
3. Those Members, whose E-mail addresses are not registered, are requested to refer to the procedure mentioned in the notes to Postal Ballot notice being sent by the RTA, to cast their Votes Electronically and also to register their E-mail id with Company / RTA and Depositories.
4. The Remote E-voting shall commence from **9 a.m. (IST) on Friday, 23rd October 2026 and end at 5.00 p.m. (IST) on Saturday, 21st November 2026.** The remote E-voting module shall be disabled thereafter by **Purva Share Registry India Private Limited**. Once the Vote on resolution is cast by a member, he / she shall not be allowed to change it subsequently or cast vote again. The detailed procedure/instructions for Remote E-voting are specified in the notes to the Postal Ballot notice.
5. The Cut-off Date for the purpose of ascertaining the eligibility of members to cast their vote through Remote E-voting is **16th October 2026 (Cut-off Date)**. The members whose name appears in the register of Members / Register of beneficial owner of the Company as on Cut-off Date shall only be entitled to avail the Remote E-voting facility.
6. The company has appointed **Mr. Gagan (Membership No. : 70736) of M/s. Gagan and Associates, Practicing Company Secretaries** as scrutiner for conducting the Postal Ballot process.
7. In case of any Queries, Members may refer to the **FAQ** for shareholders or E-mail to **evoting@purvashare.com** or **secretary@manipal.com** or **Call on Mobile Number : 63606 92392**.
8. The results of the postal ballot may be declared on **Monday, 23rd November 2026 by the Chairman of the Board of the Company**.

For and on behalf of the Board
For **KANARA CONSUMER PRODUCTS LIMITED**.
Sd/-
Susheela,
Company Secretary.

Date : 23-10-2026
Place : Bangalore

CREDITACCESS GRAMEEN LIMITED
Regd. & Corp. Office: No. 49, 46th Cross, 8th Block, Jayanagar,
(Next to Rajalakshmi Kalyana Mantap) Bengaluru KA-560070 IN
Website : www.creditaccessgrameen.in
CIN: L51216KA1991PLC053425

Unaudited Consolidated Financial Result for the Quarter and Half year ended September 30, 2026

Sl. No.	Particulars	Quarter ended Sept. 30, 2026 (Unaudited)	Half year ended Sept. 30, 2026 (Unaudited)	Quarter ended Sept. 30, 2025 (Unaudited)	Year ended March 31, 2026 (Audited)
		(₹ in Crores)			
1	Total Income from Operations	1,904.80	3,689.23	1,509.02	6,062.54
2	Net Profit for the period before Tax, Exceptional and/or Extraordinary items	670.95	1,331.03	169.16	1,033.20
3	Net Profit for the period before Tax and after Exceptional and/or Extraordinary items	670.95	1,331.03	169.16	1,033.20
4	Net Profit for the period after Tax, Exceptional and/or Extraordinary items	501.57	995.00	125.81	777.64
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	543.95	1,037.10	128.41	828.77
6	Paid-up Equity Share Capital	160.52	160.52	159.88	160.20
7	Reserves excluding Revaluation Reserves	6,165.71	6,165.71	4,470.49	5,121.00
8	Securities Premium Account	2,592.78	2,592.78	2,534.01	2,561.05
9	Net worth	8,919.01	8,919.01	7,164.38	7,842.25
10	Outstanding Redeemable Preference Shares	Nil	Nil	Nil	Nil
11	Debt Equity Ratio	2.82	2.82	2.81	3.01
12	Paid-up Debt Capital/Outstanding Debt	25,128.44	25,128.44	20,103.16	23,641.13
13	Earnings Per Share (Face value ₹10 per share) (for continuing and discontinued operations) - not annualized	31.27	62.07	7.87	48.63
	- Basic (₹)	31.12	61.79	7.83	48.44
	- Diluted (₹)				
14	Capital Redemption Reserve	Nil	Nil	Nil	Nil
15	Debtenture Redemption Reserve	Nil	Nil	Nil	Nil
16	Debt Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable	Not Applicable
17	Interest Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable	Not Applicable

Notes:
1 The above financial Results were reviewed by the Audit Committee and thereafter approved and taken on record by the Board of Directors at their respective meetings held on October 22, 2026. The joint Statutory Auditors have expressed an unmodified opinion on the both Standalone and Consolidated financial statements for the year.
2 Standalone Total Income from operations: ₹ 1904.8 Cr/- and ₹ 3689.23 Cr/-; (b) Net profit before tax: ₹ 670.95 Cr/- and ₹ 1331.03 Cr/-; and (c) Net profit after tax: ₹ 501.57 Cr /- and ₹ 995.00 Cr/- for the quarter and half year ended respectively.
3 The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the unaudited Financial Results are available on the websites of National Stock Exchange of India at www.nseindia.com/corporates, BSE Limited at www.bseindia.com/corporates and on the Company's website at www.creditaccessgrameen.in
4 For the other line items referred in regulation 52(4) of the amended Listing Regulations, pertinent disclosures have been made to the Stock Exchange(s) and can be accessed through the website link given in point no.3 above.

For and on behalf of the Board
of **CreditAccess Grameen Limited**
Sd/-
Ganesh Narayanan
Managing Director & CEO

Date: October 22, 2026
Place: Bengaluru

Scan this QR code to access complete Financial Results for the Quarter and Half year ended September 30, 2026

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epaper.financialexpress.com

थोडक्यात

भुलेश्वरमध्ये दागिन्यांच्या दुकानाला आग

मुंबई : दक्षिण मुंबईतील प्रसिद्ध भुलेश्वर बाजार परिसरात गुरुवार, दि. २२ ऑक्टोबर रोजी दागिन्यांच्या दुकानाला आग लागली. भोईवाडा परिसरातील इमारतीत आग लागल्याचे लक्षात येताच खबरदारीचा उपाय म्हणून संपूर्ण इमारत रिकामी करण्यात आली. या घटनेत कोणतीही जीवितहानी झाल्याचे वृत्त नाही. भुलेश्वर हा दक्षिण मुंबईतील दागिने आणि सराफा व्यापाराचा महत्त्वाचा परिसर आहे. येथील दुकानाला अवानक आग लागल्याने परिसरातील व्यापारी आणि नागरिकांमध्ये भीती पसरली. आगीचा धूर इमारतीत पसरू लागल्याने सुरक्षिततेच्या दृष्टीने इमारतीतील नागरिकांना आणि कर्मचाऱ्यांना बाहेर काढण्यात आले. विद्युत तारामधील बिघाड किंवा अतिउष्णतेमुळे आग लागली असावी, अशी शक्यता व्यक्त केली जात आहे.

‘आयएसीडीए’ची

‘युनिटी राईड’ मुंबईत

मुंबई : देशभरातील दंतवैद्यांना एकतेच्या धाव्यात बांधणारी ‘इंडियन असोसिएशन ऑफ कन्झर्व्हेटिव्ह डेंटिस्ट्री अँड एन्डोडॉन्टिक्स (आयएसीडीए)’ या संस्थेची ‘वन नेशन, वन असोसिएशन’ संकल्पनेवर आधारित ‘युनिटी राईड’ मुंबईत दाखल झाली आहे. काश्मीर ते कन्याकुमारी असा प्रवास करणाऱ्या या उपक्रमातून दंतवैद्यांमधील बंधुभाव, एकता आणि व्यावसायिक सहकार्याचा संदेश दिला जात आहे. देशाच्या कानाकोपऱ्यांतून प्रवास करणारा ‘आयएसीडीए’चा ध्वज हा या उपक्रमाचे प्रमुख आकर्षण ठरत आहे. ‘कन्झर्व्हेटिव्ह डेंटिस्ट्री अँड एन्डोडॉन्टिक्स’ या दंतवैद्यकीय शाखेतील तज्ज्ञ, व्यावसायिक आणि संबंधित घटकांना एकत्र आणण्याचे महत्त्वपूर्ण कार्य या माध्यमातून केले जात आहे. गुजरातमधील पथकाकडून महाराष्ट्रातील पथकाकडे ‘आयएसीडीए’चा ध्वज सुपूर्द करण्यात आला. त्यानंतर आज नवी मुंबई येथील टेरेना डेंटल कॉलेजच्या पथकाकडून मुंबईतील शस्त्रक्रिया दंत महाविद्यालय व रुग्णालयाचे अधिष्ठाता, तसेच ‘कन्झर्व्हेटिव्ह डेंटिस्ट्री अँड एन्डोडॉन्टिक्स’ विभागाचे प्राध्यापक यांच्याकडे हा ध्वज सुपूर्द करण्यात आला. या हस्तांतरणामुळे ‘युनिटी राईड’च्या प्रवासातील आणखी एक महत्त्वाचा टप्पा पूर्ण झाला.

विद्यावेतनाच्या वाढीसाठी

डॉक्टरांचा संपाचा इशारा

मुंबई : वैद्यकीय आंतरवासित डॉक्टरांचे मासिक विद्यावेतन १८ हजारांवरून ३० हजार रुपये करण्याच्या मागणीसाठी मुंबईतील सर जे. जे. रुग्णालयात गुरुवार, दि. २२ ऑक्टोबर रोजी मूक आंदोलन करण्यात आले. राज्य सरकारकडे वारंवार मागणी करूनही निर्णय होत नसल्याचा आरोप ‘असोसिएशन ऑफ स्टेट मेडिकल इंटरन्स’ने (एसएसएमआय) केला आहे. मागणी मान्य न झाल्यास दि. २ नोव्हेंबरपासून राज्यव्यापी संप पुकारण्याचा इशारा सघटनेने दिला आहे. सघटनेचे सरचिटणीस डॉ. रमण पवार यांनी दिलेल्या माहितीनुसार, ‘‘विद्यावेतनाच्या वाढीची मागणी २०२४ पासून केली जात आहे. यासंदर्भात महाविद्यालयांचे अधिष्ठाता, वैद्यकीय शिक्षण व संशोधन संचालनालयाचे आयुक्त, वैद्यकीय शिक्षणमंत्री, वरिष्ठ प्रशासकीय अधिकारी, तसेच मुख्यमंत्री कार्यालयाकडे निवेदने देण्यात आली आहेत. ऑगस्ट आणि सप्टेंबरमध्ये वारंवार पाठपुरावा करूनही ठोस निर्णय न झाल्याने आंदोलनाचा मार्ग स्वीकारला,’’ असे त्यांनी सांगितले. सप्टेंबरमध्ये प्रशासनाला मागणीवर निर्णय घेण्यासाठी १५ ते २० दिवसांची मुदत देण्यात आली होती. मात्र, त्यावेळी प्रतिसाद न मिळाल्याने दि. ५ ऑक्टोबर रोजी फेरविचारासाठी पुन्हा निवेदन सादर केल्याचे पवार यांनी यावेळी सांगितले. सध्या आंदोलन शांततेच्या मार्गाने सुरू असून, दि. १ नोव्हेंबरपर्यंत मागणी मान्य न झाल्यास त्याच्या दुसऱ्या दिवसापासून संप सुरू केला जाईल, असे त्यांनी सांगितले. राज्यभरातील सुमारे आठ हजार वैद्यकीय आंतरवासित डॉक्टरात आंदोलन सहभागही होऊ शकतात, असा अंदाज वर्तवण्यात आला आहे.

मराठी चित्रपट प्रदर्शनात समन्वयाचा अभाव; ५ चित्रपट एकाच दिवशी प्रेक्षकांच्या भेटीला

कपिल देशपांडे

मुंबई, दि. २२ :

मराठी चित्रपटसृष्टीत सध्या वेगवेगळ्या विषयांवरील चित्रपटांची निर्मिती होत आहे. नवनवीन विषय, वेगवेगळे प्रयोग आणि नव्या दिग्दर्शकांना मिळणारी संधी, यामुळे मराठी सिनेमाच्या आशा वाढल्या आहेत. मात्र, दुसरीकडे चित्रपटांच्या प्रदर्शनाच्या तारखांबाबत योग्य नियोजन होतेय का, असा प्रश्न उपस्थित होऊ लागला आहे. कारण, दि. २३ ऑक्टोबर रोजी एकाच दिवशी तब्बल पाच मराठी चित्रपट प्रेक्षकांच्या भेटीला येणार आहेत. ‘कापूसकोडा’, ‘मल्लुचक्र’, ‘दशमी’, ‘लग्न आणि बरंच काही’, ‘मॅंगझीन’

या चित्रपटांच्या एकाच दिवशी होणाऱ्या

प्रदर्शनामुळे मराठीतील नियोजनाचा मुद्दा पुन्हा चर्चेत आला आहे. मोठी आर्थिक गुंतवणूक, कलाकारांचे परिश्रम, तंत्रज्ञांची मेहनत, प्रसिद्धी आणि वितरणाचे नियोजन अशा अनेक गोष्टी महत्त्वाच्या असतात. चित्रपट जास्तीत जास्त प्रेक्षकांपर्यंत पोहोचवा, त्याला योग्य प्रमाणात चित्रपटगृहे मिळावीत आणि निर्मात्यांची गुंतवणूक वसूल व्हावी, अशी प्रत्येक निर्मात्याची अपेक्षा असते. मात्र, एकाच दिवशी अनेक चित्रपट प्रदर्शित झाले, तर या सगळ्या गोष्टींचे

गणित बिघडण्याची शक्यता असते.

अशा वेळी प्रश्न पडतो की, मराठी चित्रपटनिर्माते एकमेकांशी चर्चा करून प्रदर्शनाच्या तारखा ठरवत नाहीत का? चित्रपटाच्या प्रदर्शनाचे नियोजन करताना इतर चित्रपटांच्या तारखांचा विचार केला जातो का? दि. ९ ऑक्टोबर रोजी पण हाच सावळगोंधळ घालत एकाच दिवशी चार ते पाच मराठी चित्रपट प्रदर्शित झाले होते. वर्षानुवर्षे या विषयावर बोलले जात आहे. मात्र तरीही युत साधारणा होण्याचे नाव नाही. चित्रपटगृहांमधील शोची संख्या



या ‘आयपीओ’त अर्ज करण्याची शेवटची तारीख २३ ऑक्टोबर आहे. ‘जिओ’च्या

‘आयपीओ’द्वारे एकूण

३० हजार २१३ कोटींची गुंतवणूक कंपनीला अपेक्षित होती. मात्र, ‘आयपीओ’



‘आयपीओ’त अर्ज करण्याची शेवटची तारीख २३ ऑक्टोबर आहे. ‘जिओ’च्या

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अभिनेता टायगर श्रॉफवरील गोळीबारापूर्वी मुंबईजवळ सराव

अंधेरीतील हॉटेलमध्येही शस्त्राची चाचणी; अमृतसरमधून आणली शस्त्रे

मुंबई, दि. २२ : प्रतिनिधी

अभिनेता टायगर श्रॉफवर हल्ल्यापूर्वी आरोपींनी मुंबईजवळील एका ठिकाणी बंदुकीतून गोळीबाराचा सराव केला, अशी माहिती पोलिसांनी दिली. तसेच अंधेरीतील हॉटेलच्या खोलीत शस्त्राची चाचणी घेताना चुकून गोळी सुटून ती पलंगाला लागल्याचेही तपासात उघड झाले आहे. या प्रकरणात आतापर्यंत १० जणांना अटक केली. हल्ल्यासाठी वापरलेले पिस्तूल आणि काडतुसे अमृतसरमधून मिळवण्यात आली. त्यानंतर रेल्वेने ती मुंबईत पोहोचवण्यात आल्याचा आरोप आहे.



बिष्णोई टोळीशी कथित संबंधांचा तपास

लारेन्स बिष्णोई टोळीशी संबंधित असल्याचा संशय असलेल्या व्यक्तीच्या भूमिकेचाही तपास केला जात आहे. टायगर श्रॉफ यांना धमकी दिल्याचा संशय असलेल्या ध्वनिमुद्रणाची तपासणी करून आवाजाचे नमुने जुळवण्याची प्रक्रिया सुरू आहे.

चौघांना पोलीस कोठडी;

दोन महिलांचाही समावेश

टायगर श्रॉफच्या कारवर झालेल्या गोळीबारप्रकरणी दिल्ली येथून ताब्यात घेण्यात आलेल्या चार आरोपींना मुंबईतील न्यायालयाने गुरुवार, दि. २२ ऑक्टोबर रोजी दि. २६ ऑक्टोबरपर्यंत पोलीस कोठडी सुनावली. या चार आरोपींमध्ये दोन महिलांचा समावेश आहे. हरियाणातील सोनीपत जिल्ह्यातील कुनाल (२१), सुमित (१९), आणि उत्तर प्रदेशातील राधा (२३), बबिता (२३) अशी आरोपींची नावे आहेत. या चौघांना दिल्ली येथून पकडण्यात आले होते. त्यानंतर त्यांना मुंबईत आणून न्यायालयात हजर केले.

‘जिओ’ची घोडदौड सुरूच!

मुंबई, दि. २२ : विशेष प्रतिनिधी

देशातील सर्वात मोठा ‘आयपीओ’ म्हणून गणना झालेल्या ‘जिओ प्लॅटफॉर्म्स’ गुंतवणुकीसाठी खुला झाल्यापासून दुसऱ्या दिवशी म्हणजेच, गुरुवारी सायंकाळी ६.०० वाजेपर्यंत ५.३९ पटीने ‘सबस्क्राईब’ झाला. कंपनीच्या एकूण १९.७५ कोटी शेअर्सच्या तुलनेत एकूण १०६ कोटी शेअर्सची बोली बाजारात लागली आहे. संस्थात्मक गुंतवणूकदारांचा कोटा १२.७७ पट आणि सर्वसामान्य गुंतवणूकदारांचा हिस्सा १.५१ टक्के ‘सबस्क्राईब’ झाला.

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‘आयपीओ’द्वारे एकूण ३० हजार २१३ कोटींची गुंतवणूक कंपनीला अपेक्षित होती. मात्र, ‘आयपीओ’

‘आयपीओ’त अर्ज करण्याची शेवटची तारीख २३ ऑक्टोबर आहे. ‘जिओ’च्या

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‘आयपीओ’त अर्ज करण्याची शेवटची तारीख २३ ऑक्टोबर आहे. ‘जिओ’च्या

किती रुपयांनी होणार ‘लिस्टिंग’?

‘जिओ प्लॅटफॉर्म्स’च्या ‘आयपीओ’ची किंमत ‘ग्रे मार्केट’मध्ये २३ टक्के म्हणजेच, रु. २५८ प्रति सभभाग प्रिंमिमवर दाखवत आहे. ज्याचा विचार केल्यास सध्याच्या ‘प्राईस ब्रॅंड’नुसार कंपनीची ‘लिस्टिंग’ १ हजार ३७७ वर असण्याची शक्यता आहे.

सर्वसामान्यांसाठी खुला होण्यापूर्वीच ‘अॅक्चर बुक’मध्ये संस्थात्मक गुंतवणूकदारांच्या मार्फत कंपनीने ८ हजार ११० कोटी जमा केले आहेत. अॅक्चर कोटा पूर्ण झाल्यानंतर सर्वसामान्य गुंतवणूकदार, ‘रिलायन्स’ आणि ‘जिओ’चे कर्मचारी तथा विद्यमान समभागधारकांसाठी २२ हजार १०३ कोटींचा इश्यू बाजारात आणण्यात आला आहे. सलग दोन दिवस गुंतवणूकदारांचा ओघ वाढता दिसून येत आहे. पहिल्याच दिवशी ३.०२ पट ‘आयपीओ’ सबस्क्राईब झाला. १९.७५ कोटींच्या तुलनेत ५९.६८ कोटी समभागांची मागणी आली. संस्थात्मक गुंतवणूकदारांच्या बोलीने पहिल्याच दिवशी ‘आयपीओ’ ३.०२ पटीने सबस्क्राईब झाला.

स्त्रीबीज दानाच्या

नावाखाली गैरव्यवहार?

मुंबई, दि. २२ : प्रतिनिधी

आर्थिकदृष्ट्या दुर्बल महिलांना लक्ष्य करून स्त्रीबीज दानाच्या नावाखाली कथित गैरव्यवहार केल्याप्रकरणी अंमलबजावणी संचालनालयाने (ईडी) महाराष्ट्रात मोठी कारवाई केली आहे. ठाणे, बारामती आणि नाशिक येथील रुग्णालये, तसेच इन-व्हिट्रो फर्टिलायझेशन (आयव्हीएफ) केंद्रांसह एकूण १० ठिकाणी छापे टाकण्यात आले. या कारवाईत २९ लाख रुपयांची रोकड जप्त करण्यात आली असून, बँक लॉकर आणि म्युझ्युअल फंडातील काही गुंतवणूक गोठवण्यात आली आहे.

तपासात आधारकार्ड, पॅनकार्ड, संमतीपत्रे, प्रतिज्ञापत्रे, जन्मदाखले, रक्ततपासणी अहवाल आणि विम्याशी संबंधित कागदपत्रे कथितरीत्या बनावट तयार करून वापरल्याचे पुरावे मिळाल्याचा ‘ईडी’चा दावा आहे. स्त्रीबीजदानाची ओळख लपवणे, वारंवार स्त्रीबीज दानाची प्रक्रिया सुलभ करणे आणि वैद्यकीय पात्रतेबाबत चुकीची माहिती देणे, यासाठी या कागदपत्रांचा वापर झाल्याचा संशय आहे.

‘ईडी’च्या मुंबई विभागीय कार्यालय क्रमांक दोनने दि. १६ ऑक्टोबर रोजी ‘मनी लॉण्ड्रिंग प्रतिबंधक’ कायद्यांतर्गत (पीएमएलए) ही कारवाई केली. छायांढरम्यान तपासाशी संबंधित कागदपत्रे आणि डिजिटल उपकरणेही जप्त करण्यात आली.

‘आयपीओ’ ५.३९ पटीने ‘सबस्क्राईब’!

ग्रामीण युवकांच्या रोजगाराला पाठबळ



मुंबई : ‘नाबार्ड’ने राष्ट्रीय कौशल्य विकास महामंडळाच्या (एनएसडीसी) ‘झिरो कूपन झिरो प्रिन्सिपल इश्यू’ची ‘नॅशनल स्टॉक एक्स्चेंज’च्या (एनएसई) ‘सोशल स्टॉक एक्स्चेंज’ प्लॅटफॉर्मवर यशस्वी नोंदणी होण्याच्या माध्यमातून नावीन्यपूर्ण आणि परिणामाधारित विकास वित्तपुरवठ्याच्या क्षेत्रात महत्त्वाचा टप्पा गाठला आहे. ‘नाबार्ड’ने या इश्यूमध्ये ४ कोटींचे योगदान दिले असून, यामुळे मध्य प्रदेशातील इतर मागासवर्गीय (ओबीसी) प्रवर्गातील ६०० ग्रामीण युवकांसाठी परदेशातील कौशल्य प्रशिक्षण आणि रोजगार कार्यक्रमांला पाठबळ मिळणार आहे. हा उपक्रम ‘एनएसडीसी’तर्फे मध्य प्रदेश सरकारच्या भागीदारीत राबविण्यात येत आहे.



मुंबई रेलवे विकास कॉर्पोरेशन लिमिटेड

निविदा करिता विनिर्दी - MRVC-EL-EMU-TEST-BENCHES
(सिंगल टप्पा एक लिफाफा ई-बरेदी निविदा प्रक्रिया)
मुंबई रेलवे विकास कॉर्पोरेशन लि. ज्याचे कॉर्पोरेट कार्यालय दुसरा मजला, चर्चट स्टेशन इमारत, मुंबई-४०००२० येथे आहे, याचे द्वारे ‘मध्य रेल्वेच्या कुर्ली, कळवा आणि सानपाडा कारशेडमधील घाचणी बॅचचे डिझाइन, पुरवठा, उभारणी, घाचणी आणि कार्यान्वयन’ ई-निविदा मागविण्यात येत आहेत. निविदाचे तात्कील आणि निविदा दस्तऐवज ई-बरेदी वेबसाइट ‘https://eprocure.gov.in’ वर उपलब्ध आहेत। पूर्ण भरलेली ई-निविदा वेबसाइट ‘https://eprocure.gov.in’ वर जमा करण्याची शेवटची तारीख 25.11.2026 रोजी दु. 15:00 वा. पर्यंत आहे. मुद्रीपत्र, जर असेल, तर ते एक बँकसाईट वर प्रसिद्ध करण्यात येईल।

जाहीर सूचना

याद्वारे सूचना देण्यात येते की, आमचे अशिल श्री. जितेश रविकांत काटकर यांनी दिलेल्या कागदपत्रप्रमाणे एन.जी. पार्क फेज -३ सहकारी गृहनिर्माण संस्था मर्यादित, शिव वल्लभ रोड, पळवडाडा, दहिसर (पूर्व), मुंबई- ४०००६८, येथील चोथ्या मजल्यावरून सदनिका क्र. बी/४०२ नाबत विद्यमान मालक असून संस्थेचे सभासद आहेत. (छापुदे सोयीसाठी ‘सदर सदनिका’ आणि ‘सदर संस्था’ संशोधण्यात येईल.)

श्री. रविकांत बाबुराव काटकर आणि माझे अशिल हे सदर सदनिकेचे एकत्रित मालक असून सदर संस्थेचे सदस्य होते. श्री. रविकांत बाबुराव काटकर यांचे दिनांक ०८/०५/२०१६ रोजी निधन झाले असून त्यांची पत्नी श्रीमती ज्योती रविकांत काटकर यांचे सुद्धा दिनांक ०३/०४/२०२० रोजी निधन झाले त्यांचा पठात त्यांना मुलगी श्री. निलेश रविकांत काटकर, श्री. जितेश रविकांत काटकर आणि मुलगी सी. हर्षदा रॉबिन बनसोडे (पूर्वश्रीमती) हर्षदा रविकांत काटकर हे कायदेशीर वारस आहेत. भाऊ श्री. निलेश रविकांत काटकर आणि बहीण सी. हर्षदा रॉबिन बनसोडे यांनी दिनांक १७/१२/२०२५ रोजीच्या नोंदणीकृत हक्कसोड पत्राव्यत्ये सदर सदनिकेमधील त्यांचा अविभाज्य हिस्सा त्यांचा भाऊ श्री. जितेश रविकांत काटकर यांचे लाभांत सोडलेला आहे. सदर हक्कसोड पत्र सह – दुवयम निबंधक, मुंबई- १७ यांचे कार्यालयात नोंदणीकृत केलेले असून नोंदणी क्र. २९०९५ / २०२५ असा आहे. आमच्या अशिलाना सदर सदनिका भावी इच्छुक खरेदीदारास विकवाय्याची आहे. वर उल्लेख केलेल्या सदनिकेवर अथवा त्यासंबंधित व्यवहारावर कोणत्याही व्यक्ती, संस्था इ. अथवा कै. रविकांत बाबुराव काटकर यांच्यातर्फे इतर कोणत्याही वारसांचा, गहाण, दान, विक्री अथवा इतर कोणाचाही कोणत्याही स्वरूपाचा हक्क, अधिकार, हितसंबंध असल्यास त्यांनी योग्य त्या कागदपत्रांसह ही सूचना प्रसिद्ध झाल्यापासून १५ दिवसांचे आत खालील पत्त्यावर कळवावी. अन्यथा सदर मिळकतीच्या व्यवहाराबाबत कोणाचीही कोणतीही हरकत नाही असे समजून आमचे अशिल सदर मिळकत खरेदी / विक्रीचा व्यवहार करतील, याची नोंद घ्यावी व त्यानंतर आलेल्या हरकतीचा विचार करण्यात येणार नाही.

दिनांक: २३/१०/२०२६

पत्ता: ए/५, संयोगिता सोसायटी,

पं. दिनदयाळ रोड, आनंद नगर,

डोंबिवली (पश्चिम), जि. ठाणे

(श्री. निखील नि. सारगे)
अधिकवक्ता

फॉर्म जी मुंबई आणि गुजरात येथील सुप्रीम अहमदनगर करमाळा टेक्नॉलॉजी टोलवॅज प्रायव्हेट लिमिटेड करिता स्वारस्य अभिलेखीचे आमंत्रण (भारतीय नावरी आणि दिवाळखोरी नवड (कॉर्पोरेट व्यवसायिकरित दिवाळखोरी ठरवा प्रक्रिया) सिविलमन, २०१६ च्या प्रिनसिपल ३४२ (१) अन्वये)			
संबंधित तपशील			
१	कॉर्पोरेट ङ्गणकोचे नाव व पॅन सीआयएन /एलएलसी क्र.	१	सुप्रीम अहमदनगर करमाळा टेक्नॉलॉजी टोलवॅज प्रायव्हेट लिमिटेड पॅन: AAPCS1881B सीआयएन: U45203HR2010PT00CA5531
२	नॉंदणीकृत कार्यालया पत्ता	२	५१०, ५ वा मजला, एबीव्हेस्ट टॉवर, आर्यापूरफ्लेसीओ बौक, एम जी रोड, गुजराव, हरयाणा - १२२००२.
३	वेबसाईटचे युआरएल	३	उपवेबसाईट नाही
४	बहुसंख्य अन्वत संपत्ती असलेल्या जालेया तपशील	४	कंपनीचे जालेय पत्ती, दिवाळ रायगड, महाराष्ट्र येथील जालेया (एका छोड्या भूखंडावरील (२७२ मी.जी.) अन्व कोणतीही अन्वत मालकना नाही. पीडब्ल्यू. महाराष्ट्र वांयव्यवस्थेक ल्याद प्रक्रिया प्रसिद्ध.
५	मुख्य उत्पादने/सेवांची स्थानिक बांमला	५	लामू नाही
६	गत वित्तीय वर्षामध्ये विक्री झालेल्या मुख्य उत्पादने/सेवांचे परिमाण आणि मूल्य	६	लामू नाही
७	कर्मचारी/कामगारांची संख्या	७	शून्य
८	गत उपलब्ध दोन वर्षांची वित्तीय विवरणपत्रे (वेळानुसारकड), घडनकोची वादी, त्यानंलल्या प्रक्रियेच्या घडनकोच्या संबंधित तारखा समाविष्ट असलेले पुढील तपशील उपलब्ध असणारे युआरएल:	८	sakt.cirp@gmail.com येथे ईमेल करून तपशील प्राप्त करता येतील.
९	संकेताच्या कलम २५(२)(एव) अन्वये ठरवा अन्वदारांची यादी	९	sakt.cirp@gmail.com येथे ईमेल करून तपशील प्राप्त करता येतील.
१०	स्वारस्य अभिलेखीची स्वीकारण्याकरिता अंतिम दिनांक:	१०	०७.११.२०२६
११	संभाव ठरवा अन्वदारांची तालुरती वादी पारित करण्याचा दिनांक	११	१२.११.२०२६
१२	तालुरत्या वादीवर आलेो सादर करण्याचा अंतिम दिनांक	१२	१७.११.२०२६
१३	संभाव ठरवा अन्वदारांची अंतिम वादी पारित करण्याचा दिनांक	१३	२०.११.२०२६
१४	संभाव ठरवा अन्वदारांना माहिती जिवेदनापिका, मुल्यांकन नमुना, ठरवा कोडेकरिता विनिर्दी पारित करण्याचा दिनांक	१४	२१.११.२०२६
१५	ठरवा कोड सादरकरिताचा अंतिम दिनांक	१५	२१.१२.२०२६
१६	ई-ओआवके सादर करण्यासाठी प्रक्रिया ईमेल आवदी	१६	sakt.cirp@gmail.com
१७	कॉर्पोरेट ङ्गणकोच्या एमएसएमई म्हणून नॉंदणीची दिवाली	१७	हो, नोंदणी क्र.: UDYAM-HR-05-0013364 ठरवा नॉंदणीची दिवाली
टीप: संकेताच्या कलम २१ए अन्वगत अपात्र ठरलेली व्यक्ती स्वारस्य अभिलेखी सादर करण्यास पात्र नाही. कलम २१ए मधील तरतुडिया सविस्तर माहितीसाठी, आपण www.ibbi.gov.in ला भेट देऊ शकता. टीप: ही कालमर्याद न्यायनिराधिकार प्रतिकारगुदारे दिला जाणान्या मुदतवादीच्या अन्वत असेल.			
सीओ विकास नॉंदमरवळ जैन (ठरवा सविस्तर) सुप्रीम अहमदनगर करमाळा टेक्नॉलॉजी टोलवॅज प्रायव्हेट लिमिटेड			
IBBI/PA-001/P-000354/2017-18/10612			
२०१, वॉल स्ट्रीट-१, गुजरात कॉलेज जवळ, एरिससिज, अहमदाबाद - ३८० ००६, एएफए वेबसाई ३०.०६.२०२७ पर्यंत.			
दिनांक: २३.१०.२०२६ ठिकाण: अहमदाबाद			

कुळगांव बदलापूर नगरपरिषद

नवीन प्रशासकीय इमारत, म. गांधी चौक रोड, बदलापूर रेल्वे स्टेशन (पूर्व)

कुळगांव, पिन- ४२१ ५०३, ता. अंबरनाथ, जि. ठाणे.

ई-मेल : coud.kulgaonbadalapur@maharashtra.gov.in वेबसाईट : kbmc.gov.in



ALKEM LABORATORIES LIMITED
CIN No: U00305MH1973PLC174201
Regd. Office: 'ALKEM HOUSE', Senapati Bapat Marg,
Lower Parel, MUMBAI 400 013. Phone : 3982 9999
E-Mail: contact@alkem.com Website: www.alkemlabs.com

PUBLIC NOTICE

This is to Notify to all our trade stockiest / wholesalers / retailers / consumer and Public at large that ALKEM LABORATORIES LIMITED has reduced the Maximum Retail Prices (MRPs) in respect of the following medical formulations linked to the notification Ref. S.O. 5690 (E) dated 17th October 2026 issued by the National Pharmaceutical Pricing Authority. You are requested to ensure that the benefit of the reduction in price is passed on to the consumer, and they are billed at reduced price as per current price list or printed MRP whichever is lower.

Pricelist of below products can be obtained from your trade/Channel partner or company's Depot/C&F.

Product Name	Pack	Maximum Retail Price effective from 23/10/2026
Cetuxa Injection	20ml Vial	7722.90
Denuiril Injection	1ml PFS	7571.77
Denu Injection	1ml PFS	7571.77
Denub Injection	1ml PFS	7571.77
Denub Injection	2 x 1ml PFS	15143.53
Pertuza Injection	14ml Vial	27083.87
Advamab 100 Injection	4ml	6306.42
Advamab 400 Injection	16ml	14191.35
Palbo 100mg Capsule	21's	3600.00
Palbo 125mg Capsule	21's	3670.00
Alrubicin 10 Injection	Vial	292.50
Alrubicin 50 Injection	Vial	865.05
Alrubicin 100 Injection	Vial	1554.60
Altroz 1 mg Tablet	14's	353.02
ulvetraz Injection	5ml PFS	6742.90
Megeetron 160 Tablet	10's	407.07
Fibribn 100 Capsule	10's	870.33
Fibribn 150 Capsule	10's	1051.46

For Alkem Laboratories Limited
Sd/-
Dishant Doshi
Deputy CFO

Date: 23.10.2026
Place: MUMBAI



DCB BANK

POSSESSION NOTICE

The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFESI Act, 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the borrowers (Borrower's and Co-Borrower's) to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from within 60 days from the date of receipt of the said notice.

The borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 9 of the Security Interest Rules 2002 on this 10-10-2026.

The borrower, Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property (Description of the immovable Property) and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for respective amount as mentioned here below. The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.

Demand Notice Dated.	26-05-2026
Name of Borrower(S) and Co-borrower(S)	1. MR. BANSHI DHAR and 2. MRS. BEERMATI BEERMATI
Total Outstanding Amount.	Rs.15,56,440/- (RUPEES FIFTEEN LAKH FIFTY SIX THOUSAND FOUR HUNDRED FORTY ONLY) as on 26-05-2026
Description of The Immoveable Property	ALL THE PIECE AND PARCEL OF PROPERTY HAVING MEASURING AREA 0 KANAL 10 MARLAS I.E 1/2 SHARE OF 1 KANAL 0 MARLAS, COMPRISED IN KHEWAT NO. 142MIN, KHASRA NO. 806(1-0), SITUATED AT VILLAGE DHABI KALAN, SUB TEHSIL BHATTU KALAN, TEHSILAND DISTRICT FATEHABAD.

Date : 23.10.2026
Place : FATEHABAD, HARYANA

Sd/-,
Authorized Officer,
DCB Bank Limited



HINDUJA HOUSING FINANCE

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Branch Office: F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad, 201010
Email: auction@hindujahousingfinance.com

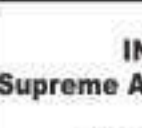
ACM - SUSHANT TALWAR - 888267796 RRM - SHASHI MISHRA - 9718025302
ZRM - PAWAN KUMAR PANDEY - 8010562716 ZCM - PAWAN KUMAR YADAV - 9711992427

APPENDIX- IV-A (Refer proviso to rule 8(6)) SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai – 600015 and one of its Office at F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad, 201010, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: www.bankauctions.com

Date of Inspection of the property : 16.11.2026, 14:00 hrs -17:00 hrs					
EMD Deposition Last Date : 17.11.2026, Till 17:00 hrs.					
Date/Time of E-Auction : 18.11.2026, 11:00 hrs -13:00 hrs					
Sr. No.	Loan Account Number and Name of Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date and Amount	Date and Type of Possession	Reserve Price EMD Bid Increase Amount	
		Total O/S			
1.	DL/DEL/DLH/A000000291, Mr. SUSHIL KUMAR SHARMA, Mr. ASHWANI SHARMA, H NO- 441 BLOCK-B, A-1 BEHTA HAJI PUR LONI GHAZIABAD-201102.	28-04-2025 & Rs. 1053988/- Rs. 1032287/- as on 21-10-2026	20-08-2025 Symbolic Possession	Rs. 1748000/- Rs. 174800/- Rs. 10000/-	
Description of the Immoveable Property: Residential Vacant Plot Out Of Khasra No. 137-m, Situated At Sonia Nagar, In The Revenue Estate Of Village Behata Hajipur, Pargana Loni, Tehsil & District Ghaziabad, Uttar Pradesh, Area Measuring 83 Square Yards I.e. 69.396 Square Meters..					
2.	DL/MNR/MNDL/A000000014, Mr. VIJAY PAL SINGH, Mr. BABITA BABITA, H NO 277 B BLOCK KRISHNA VIHAR LONI GZB-201102.	25-09-2023 & Rs. 1592028/- Rs. 1129429/- as on 21-10-2026	16-10-2025 Symbolic Possession	Rs. 2433000/- Rs. 243300/- Rs. 10000/-	
Description of the Immoveable Property: FREEHOLD RESIDENTIAL VACANT PLOT NO 217 ADMEASURING AREA 150 SQ.YD. 125.41 SQ MTR) FAILING UNDER KHASRANO- 1507 MISITUATED AT BRUJI VIHAR TOWNSHIP, BLOCK B VILLAGE LONI-201102.					
3.	DL/LONI/LONI/A000000018, Mr. RAHUL KUMAR SHARMA, GIRIRAJ PRASAD SHARMA & RADHA DEVI, ASALATPUR FARRUKH NAGAR GHAZIABAD UP-201003.	18-10-2025 & Rs. 769436/- Rs. 657817/- as on 21-10-2026	25-02-2026 Symbolic Possession	Rs. 1493000/- Rs. 149300/- Rs. 10000/-	
Description of the Immoveable Property: FREEHOLD RESIDENTIAL PLOT MEASURING AREA 56 SOYDS OR SAY 46.821 SQMTR PERTAINING TO KHASRANO 501 MI SITUATED IN VILLAGE ASALPUR PARGANA TEHSIL LONI DISTT GHAZIABAD.					
4.	DL/MNR/PLK/A0000000233, Mr. AJAB SINGH, Mr. MITHEESH BHATI & Mr. RAJENDRA MAWI, 235 NEAR SUBHASH GATE TILA SABHAJIPUR LONI DEHAT GHAZIABAD-201102.	26-06-2024 & Rs. 1536992/- Rs. 144532/- as on 21-10-2026	13-05-2025 Symbolic Possession	Rs. 2748000/- Rs. 274800/- Rs. 10000/-	
Description of the Immoveable Property: FREEHOLD RESIDENTIAL PLOT MEASURING AREA 161 SQ YD. OR SAY 134.61 SQ MT PERTAINING TO KHASRANO-585 SITUATED IN AMBEDKAR PURAM (DAYANIKETAN) TILASHABHAZPUR LONI GHAZIABAD.					
5.	DL/DEL/PAND/A000001406, Mr. MOHD AFZAL, Mrs. SAHJADI SAHJADI, KHASRA NO 1230, RAJNITI VIHAR, VILLAGE LONI NEAR MM ROAD, GHAZIABAD, UTTAR PRADESH - 201102.	12-09-2024 & Rs. 2048242/- Rs. 1672214/- as on 21-10-2026	13-06-2025 Symbolic Possession	Rs. 3662000/- Rs. 366200/- Rs. 10000/-	
Description of the Immoveable Property: Property area measuring 119 sqyds part of Khasra No-1230 min situated at village loni (outside chakbandi) Colony Known as Ranjeet Vihar Pargana Loni Ghaziabad .					
6.	GR/KAP/KUNJ/A000000712, Mr. VINOD GOPI, Mrs. SANGEETA BAOALI, PLOT NUMBER B43, AKASH VIKASH MANDOLI VIHAR ASHRA-2 GHAZIABAD UP - 201102.	26-09-2024 & Rs. 1166077/- Rs. 1291709/- as on 21-10-2026	29-04-2025 Symbolic Possession	Rs. 1302000/- Rs. 130200/- Rs. 10000/-	
Description of the Immoveable Property: Part of Plot No 25, area measuring 60 sq yards comprised in Khata No 00250, Khasra No 792, Village Meerpur Hindu Pargana, Tehsil Loni, and District Ghaziabad (U.P.).					
7.	GR/KAP/KUNJ/A000000640, Mr. RAM VINOD RAUT, MRS. SUDAMA DEVI & MR. SHRAWAN KUMAR, H NO 14/F55 GALI NO 2 LONI DEHAT GHAZIABAD UP-201102.	21-04-2025 & Rs. 708823/- Rs. 836734/- as on 21-10-2026	12-08-2025 Symbolic Possession	Rs. 759000/- Rs. 75900/- Rs. 10000/-	
Description of the Immoveable Property: PLOT AREA MEASURING 50 SQ YARDS COMPRISED IN KHATA NO-00250, KHASRA NO-792, VILLAGE MEERPUR HINDU PARGANA LONI DISTT GHAZIABAD UP.					
8.	DL/NCU/GHAU/A000002636, Mr. PAPU KUMAR, NITU KUMARI, 67/68, 3 CHIRODI ROAD PURVI ADESH NAGAR, LONI, DEHAT GHAZIABAD, Uttar Pradesh - 201001.	24-10-2024 & Rs. 2030913/- Rs. 1903243/- as on 21-10-2026	07-04-2026 Physical Possession	Rs. 1969000/- Rs. 196900/- Rs. 10000/-	
Description of the Immoveable Property: Residential Flat No-UGF-03, MIG, Back Side built up on Plot No- NP-04, admeasuring area 50 Sq. Mtr. block-D, Situated at Residential Colony Indraprastha, Awas Yojna Pargana-Loni, Tehsil & District-Ghaziabad (U.P.).					
9.	DL/DEL/XND/A000001518, Mr. Vinod Kumar Sharma, Mr. Vikash Sharma & Mrs. Mitheesh Sharma, H. No. 629 Gali No-12 Ist Pusta Sonia Vihar Dayapur North East Delhi-110094.	17-03-2026 & Rs. 972938/- Rs. 1190537/- as on 21-10-2026	26-08-2026 Symbolic Possession	Rs. 1949000/- Rs. 194900/- Rs. 10000/-	
Description of the Immoveable Property: Freehold Residential Back Side MIG Flat no. UG-3 on Upper Ground Floor measuring 500 Sq. Ft. or Say 46.45 Sq. Mtr., Built on Plot no. A-99, pertaining to Khasra No. 347, situated in Rai Vihar Sehkari Awas Samiti Ltd., Village Sadullabad, Pragna & Tehsil Loni, Distt. Ghaziabad.					
10.	DL/GRN/PRTL/A000000011, Mr. Prince Bansal, Mr. Baleshwari Baleshwari & Mrs. Baleshwari, H.no. 01 Opp Shiv Mandir Agraula Ghaziabad Up 201102, Opp Shiv Mandir Agraula, Ghaziabad - 201102.	06-03-2025 & Rs. 2038169/- Rs. 1681402/- as on 21-10-2026	11-07-2025 Symbolic Possession	Rs. 4658000/- Rs. 465800/- Rs. 10000/-	
Description of the Immoveable Property: Residential House No 6, area measuring 200 Sq. Yds., i.e. 167.22 Sq. Mtrs., out of Khasra No. 452, situated in Village Agraula, Pargana Loni, Tehsil & District Ghaziabad, U.P.					
11.	DL/NCU/GHAU/A000002654, Mr. BIRENDRA KUMAR, Mrs. REKHA REKHA, H NO 154, SHARIFUDINPUR JAWLI-2, GHAZIABAD- 201102.	09-01-2025 & Rs. 2097805/- Rs. 1923308/- as on 21-10-2026	13-05-2025 Symbolic Possession	Rs. 2132000/- Rs. 213200/- Rs. 10000/-	
Description of the Immoveable Property: Residential Flat No-SF-02, front Back Side M.I.G. admeasuring area 50 Sq. Mtr., Built up on Plot No-D-209, Situated at Residential Colony Indraprastha, Awas Yojna Tehsil & District Ghaziabad, (U.P.).					
12.	DL/DEL/DLH/A000001946, Mr. MUNESH KUMAR SHARMA, Mrs. SANGEETA SHARMA, H. No- 67 GALI NO-2 C-BLOCK MUKUND VIHAR KARAWAL NAGAR NORTH EAST DELHI-110094 .	25-02-2025 & Rs. 2826382/- Rs. 2883781/- as on 21-10-2026	09-07-2025 Symbolic Possession	Rs. 1281000/- Rs. 128100/- Rs. 10000/-	
Description of the Immoveable Property: Pvt Flat No. SF-5 (Front Side RHS Flat) on 2nd Floor without roof rights area measuring 750 sqft Built Upon Plot No. 10, Block-A area measuring 435 sqyds situated at Village Sadullabad Colony Known as SLF Ved Vihar, Loni Tehsil and District Ghaziabad, Uttar Pradesh					
13.	DL/MTG/KMPR/A000000202, Mr. MAHMOOD SIDDIKI MAHMOOD SIDDIKI, Mrs. RUKSANA RUKSANA, 29 GALI NO 4 ASHOK VIHAR 4 GHAZIABAD-201102.	12-03-2025 & Rs. 522017/- Rs. 573374/- as on 21-10-2026	04-07-2025 Symbolic Possession	Rs. 770000/- Rs. 77000/- Rs. 10000/-	
Description of the Immoveable Property: PLOT NO 29 AREA MEASURING 30 SQYDS PART OF KHASRA NO-280 SITUATED AT VILLAGE LONI (INSIDE CHAKBANDI) PARGANA AND TEHSIL LONI AND DISTRICT GHAZIABAD UP.					
14.	DL/BPD/BDRP/A000000190, Mr. IMRAN IMRAN, Mr. NOOR JAHAN, E. 156, MAIN SATPUTA ROAD, SHRI RAM COLONY, DELHI, 110094.	28-04-2025 & Rs. 1815609/- Rs. 1767337/- as on 21-10-2026	12-08-2025 Symbolic Possession	Rs. 2074000/- Rs. 207400/- Rs. 10000/-	
Description of the Immoveable Property: VACANT PLOT NO 70 & 71, aera measuring 40 Sq. yards i.e. 33.4 Sq meters Out of Khasra No.54 Situated in area Sonu Vihar Loni Pargana Ghaziabad.					
15.	DL/BPR/JAHA/A0000000034, Mr. Usha Maheshwari, Mr. Chaman Maheshwari, 3566 Jain Mandir Wali Gali Jani Moahila Dharampura Gandhiji Nagar East Delhi - 110031.	14-05-2025 & Rs. 1525831/- Rs. 1612921/- as on 21-10-2026	12-08-2025 Symbolic Possession	Rs. 1702000/- Rs. 170200/- Rs. 10000/-	
Description of the Immoveable Property: First Floor No FF-3 (Front left hand Side Without Roof Rights) area Measuring 540 Sq Fts. Built up on Residential Plot No-A-120 Situated in Block A "SLF VED VIHAR" Located at Khasra No-392 & 393 in Village Sadullabad Loni.					
16.	DL/DEL/XND/A000002649, Mr. VED PRAKASH, Mrs. ASHA DEVI, GOL KUAN CHONK KARKAL MODEL SAHIBABAD GHAZIABAD - 201010.	10-06-2025 & Rs. 1180000/- Rs. 1491445/- as on 21-10-2026	14-10-2025 Symbolic Possession	Rs. 3357000/- Rs. 335700/- Rs. 10000/-	
Description of the Immoveable Property: Residential House No-799, land area measuring 80 Sq. Yards i.e. 66.88 Sq. Meters out of Khasra No-306, Ward No 41, Situated in the area of Village Jhandapur Pargana Loni.					
17.	DL/MNR/MNGR/A000000580, Mr. KAUSHAL SINGH, MRS. SAVITA RANA, D7 53 D BLOCK SHYAMPARK EXT SAHIBABAD GHAZIABAD - 201005.	16-06-2025 & Rs. 1534875/- Rs. 1676417/- as on 21-10-2026	15-10-2025 Symbolic Possession	Rs. 1911000/- Rs. 191100/- Rs. 10000/-	
Description of the Immoveable Property: Freehold Residential Plot measuring 100 Sq. Yd. or Say 83.61 Sq. Ml, Pertaining to Khasra No. 449 situated in Sukhdev Colony, Village Asalatpur, Pragna Loni, Tehsil & Distt Ghaziabad.					
18.	DL/MNR/NMR/A000000011, Mr. PRIYA KAMLESH KUMAR, Mr. SONU MURLIDHAR, D 25, 26 ANKUR VIHAR LONI DEHAT GHAZIABAD - 201102.	16-06-2025 & Rs. 1505089/- Rs. 1609929/- as on 21-10-2026	15-10-2025 Symbolic Possession	Rs. 1566000/- Rs. 156600/- Rs. 10000/-	
Description of the Immoveable Property: Freehold Residential First Floor without roof rights admeasuring area 60.24 sq. mtr. built on Plot No. D-12/25-26 situated at "DLF Ankur Vihar Colony" in Village Loni Pargana Loni Tehsil & Distt. Ghaziabad (U.P.).					
19.	DL/UTM/UTTM/A000001114, Mr. ITWARI ITWARI, MRS. BILKIS BILKIS, KHASRA NO-284-7 GALI NO-18 GHAZIABAD, UTTAR PRADESH, GHAZIABAD, UTTAR PRADESH - 201102.	16-06-2025 & Rs. 1171405/- Rs. 1206269/- as on 21-10-2026	15-10-2025 Symbolic Possession	Rs. 754000/- Rs. 75400/- Rs. 10000/-	
Description of the Immoveable Property: Property/House bearing No. 458, having land area measuring 55 Sq. Yds., (i.e., 45.98 Sq. Mts.), and Covered area measuring 45.98 Sq. Mts., Out of Khasra No. 303, situated at Sarodaya Nagar, Village Maui, Pargana Loni, Tehsil and Distt. Ghaziabad, U.P.					
20.	GZ/CZP/CHPL/A000000287, MR. SUMIT KUMAR, Mrs. GEETA GEETA & MR. VIJAY PAL, H NO 393, 9C, SAROOP VIHAR, KADIPUR, ALIPUR, METRO, DELHI, DELHI, INDIA - 110003.	11-07-2025 & Rs. 1148452/- Rs. 1099799/- as on 21-10-2026	15-10-2025 Symbolic Possession	Rs. 750000/- Rs. 75000/- Rs. 10000/-	
Description of the Immoveable Property: Flat No- UGF- 101, Block- F Upper Ground Floor LHS Corner Front Side Flat, sale area measuring 360 sq. ft, i.e. 33.4 sq. meters, built on Residential plot bearing No. 06, Road No. A-1, total area measuring 336.14 sq. mtrs., situated in the residential colony known as DLF Ankur Vihar Colony, Village Loni, Pargana & Tehsil-Loni, Distt. Ghaziabad, U.P.					
21.	DL/BPR/ASHO/A000000165, Mr. Sanjay Kumar Shivdhanj Parshad, Mrs. Sarita Devi, Room No Df-15 Padamvili, Near Laxmi Garden Pathshala Road Khokhr, Bhagpat - 201102.	08-11-2025 & Rs. 1175851/- Rs. 1321221/- as on 21-10-2026	25-08-2026 Physical Possession	Rs. 1116000/- Rs. 111600/- Rs. 10000/-	
Description of the Immoveable Property: Flat Floor Rear RHS Flat FF-03, area measuring 336 sq. ft. i.e. 31.22 sq. meters, built on Plot No. A-90, area measuring 200 sq. yards, i.e. 167.22 sq. mtes, out of Khasra No. 348, Situated at Rail Vihar Sehkari Awas Samiti Ltd. Hadbast Village Sadullabad, Pargana and Tehsil Loni, District-Ghaziabad, UP.					
22.	DL/DEL/PND/A000000243, Mr. ANKIT SETHI, Mrs. SUNALI SETHI, 507 MOTHER PRIDE SALIMAR GARDEN SAHIBABAD GHAZIABAD - 201005.	08-11-2025 & Rs. 1494010/- Rs. 1480615/- as on 21-10-2026	24-02-2026 Symbolic Possession	Rs. 4122000/- Rs. 412200/- Rs. 10000/-	
Description of the Immoveable Property: Flat bearing No. T-2 on Third Floor (Front LHS as per Technical) (HIG Type), without roof rights, having area measuring 83.61 Sq. Mts., Built on Plot No. 852, situated at Shalimar Garden Extension-I, residential colony Hadbast Village Pasanda Pargana Loni, Tehsil and Distt. Ghaziabad, U.P.					
23.	DL/KNR/MAYA/A0000000117, Mr. MD SHAHZAD ALAM, Mrs. ASMEEN ASMEEN, S/S 769 NAI BASTI NANDGRAM BOMBAY COLONY GHAZIABAD - 201001.	08-11-2025 & Rs. 864681/- Rs. 825687/- as on 21-10-2026	25-02-2026 Symbolic Possession	Rs. 1952000/- Rs. 195200/- Rs. 10000/-	
Description of the Immoveable Property: Residential Freehold part of Plot No. 3, land area measuring 40 Sq. Yards i.e. 33.45 Sq. Meters, Comprised in Khasra No. 72Min., Situated at Maya Enclave Village Saddiq Nagar Pargana Loni Tehsil & District, Ghaziabad, (U.P.).					



FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
AT MUMBAI & GURGAON

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1 Name of the corporate debtor along with PAN & CIN/LLP No.	Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited PAN : AAPCS1881B CIN : U45203HR2010PTC045531
2 Address of the registered office	510, 5th floor, ABW Tower, IFFCO Chokk, MG Road, Gurgaon, Haryana-122002
3 URL of website	Not available
4 Details of place where majority of fixed assets are located	The Company does not have any fixed assets except one small plot of land (72 Sq.Mtr) at Mauje Pal, District Raigad, Maharashtra, Pending Arbitration proceeding against PWD, Maharashtra.
5 Installed capacity of main products/services	Not applicable
6 Quantity and value of main products/ services sold in last financial year	Not applicable
7 Number of employees / workmen	NIL
8 Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL:	Details can be sought by emailing sakt.cirp@gmail.com
9 Eligibility for resolution applicants under section 2(2)(h) of the Code	Details can be sought by emailing sakte.cirp@gmail.com
10 Last date for receipt of expression of interest	17.11.2026
11 Date of issue of provisional list of prospective resolution applicants	12.11.2026
12 Last date for submission of objections to provisional list	17.11.2026
13 Date of issue of final list of prospective resolution applicants	20.11.2026
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.11.2026
15 Last date for submission of resolution plans	21.12.2026
16 Process email id to submit Expression of Interest	sakt.cirp@gmail.com
17 Details of corporate debtors' registration status as MSME	Yes, Registered as MSME vide registration no.: UDYM-HR-05-0013364

Note : Person disqualified under Sec 29A of the Code is ineligible to submit Expression of Interest. For detailed clause of Sec 29A, You may access www.ibbi.gov.in.
Note : This timeline shall be subject to such extension as may be granted by the Adjudicating Authority.

CA Vikash Gautamchand Jain
(Resolution Professional) Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
IBBI/IPA-001/IP-P00354/2017-18/10612
204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006
AFA Valid Till: 30.06.2027

Date : 23.10.2026
Place : Ahmedabad



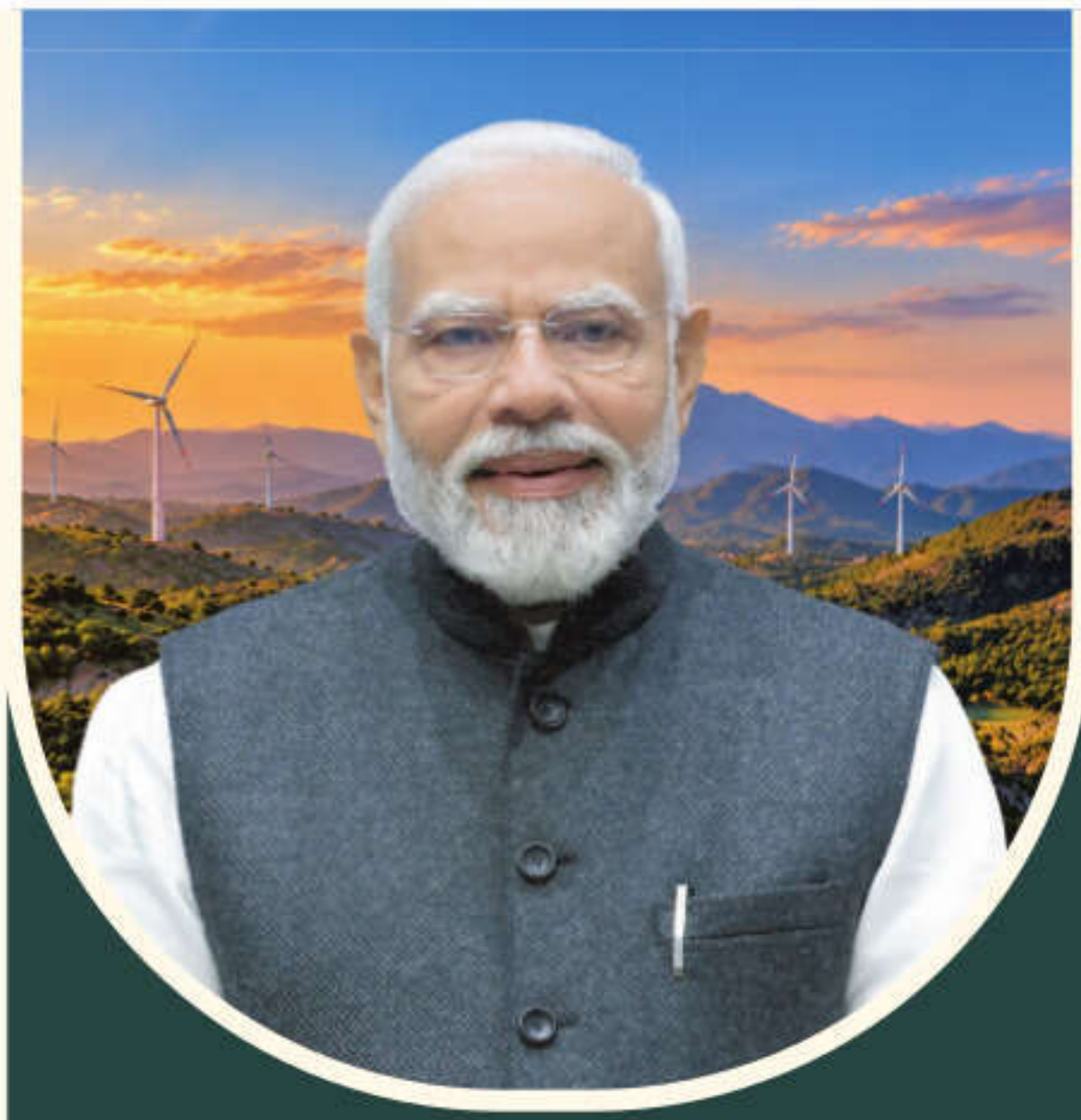
MORMUGAO PORT AUTHORITY
GENERAL ADMINISTRATION DEPARTMENT

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FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
AT MUMBAI & GURGAON
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1 Name of the corporate debtor along with PAN & CIN/LLP No.	Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited PAN : AAPCS1881B CIN : U45203HR2010PTC045531
2 Address of the registered office	510, 5th floor, ABW Tower, IFFCO Chok, MG Road, Gurgaon, Haryana-122002
3 URL of website	Not available
4 Details of place where majority of fixed assets are located	The Company does not have any fixed assets except one small plot of land (272 Sq.Mtr) at Mauje Pali, District Raigad, Maharashtra. Pending Arbitration proceeding against PWD, Maharashtra.
5 Installed capacity of main products/services	Not applicable
6 Quantity and value of main products/ services sold in last financial year	Not applicable
7 Number of employees / workmen	NIL
8 Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL	Details can be sought by emailing sakt.cirp@gmail.com
9 Eligibility for resolution applicants under section 25(2)(h) of the Code	Details can be sought by emailing sakte.cirp@gmail.com
10 Last date for receipt of expression of interest	07.11.2026
11 Date of issue of provisional list of prospective resolution applicants	12.11.2026
12 Last date for submission of objections to provisional list	17.11.2026
13 Date of issue of final list of prospective resolution applicants	20.11.2026
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.11.2026
15 Last date for submission of resolution plans	21.12.2026
16 Process email id to submit Expression of Interest	sakt.cirp@gmail.com
17 Details of corporate debtors' registration status as MSME	Yes, Registered as MSME vide registration no.: UDYAM-HR-05-0013364

Note : Person disqualified under Sec 29A of the Code is ineligible to submit Expression of Interest. For detailed clause of Sec 29A, You may access www.ibbi.gov.in.
Note : This timeline shall be subject to such extension as may be granted by the Adjudicating Authority.

CA Vikash Gautamchand Jain
(Resolution Professional) Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
IBBI/IPA-001/IP-P00354/2017-18/10612
204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006
AFA Valid Till: 30.06.2027

Date : 23.10.2026
Place : Ahmedabad

GODREJ CONSUMER PRODUCTS LIMITED
CIN: L24246MH2000PLC129806
Registered Office: Godrej One, 4th Floor, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai - 400 079, Maharashtra, India
Tel No.: 022 - 2518 8010; Fax No.: 022- 2518 8040.
Website: www.godrejcp.com; Email: investor.relations@godrejcp.com

PUBLIC NOTICE – LOSS OF SHARE CERTIFICATES

Notice is hereby given that the below-mentioned shareholder(s) has/have reported loss/misplacement of the original share certificate(s) of the Company and has/have requested issuance of duplicate securities in accordance with applicable SEBI Regulations.

Name of Shareholder(s)	Folio No.	Certificate No(s)	Distinctive Nos. (From - To)	No. of Shares
Yogesh Dossa	0015652	506527	61393021 - 61393620	600
Joint holder 1 - Yatin G Dossa		576049	738596824 - 738597423	600
		601353	1079938484 - 1079939083	600

Any person having any claim, objection or information in respect of the aforesaid securities is requested to communicate the same, together with supporting documents, to the Company / its Registrar and Share Transfer Agent, MUG Intime India Private Limited within **15 (Fifteen) days** from the date of publication of this notice.

If no objection is received within the aforesaid period, the Company shall proceed further with the request for issuance of duplicate securities in dematerialised form to respective Shareholder, without any further reference.

For any information / clarifications on this matter, the concerned Shareholders / Claimants may write to the Company at investor.relations@godrejcp.com or to the Registrar and Share Transfer Agent, MUG Intime India Private Limited (formerly Link Intime India Private Limited), C 101, Embassy 247, L.B.S. Marg, Vikhroli West, Mumbai – 400083, Tel : 8108116767 ; Email: investor.helpdesk@in.mpmis.mufg.com

For Godrej Consumer Products Limited
Sd/-
Tejal Jariwala
Company Secretary & Compliance Officer (FCS 9817)

Date: October 23, 2026
Place: Mumbai

HDB FINANCIAL SERVICES LIMITED
REG. OFFICE: RADHIKA, 2ND FLOOR, LAW GARDEN ROAD, NAVRANGPURA, AHMEDABAD-380009
BRANCH: 238/4, A.P.C. ROAD, MANIKTALA, OPPOSITE - CHAYYA CINEMA, KOLKATA - 700006 WEST BENGAL

APPENDIX-IV (SEE RULE 8(1) POSSESSION NOTICE (IMMOVABLE PROPERTY))

Below Mentioned Borrowers, Co-borrowers And Guarantors Have Availd Loan(s) Facility (ies) From HDB Financial Services Limited, By Mortgaging Their Immovable Properties (Securities) You Have Not Maintained Your Financial Discipline And Defaulted In Repayment Of The Same. Consequent To Your Defaults Your Loans Were Classified As Non-Performing Assets. As You To Avail The Said Loan(s) Along With The Underlying Security Interest Created In Respect Of The Securities For Repayment Of The Same, The HDB Has Right For The Recovery Of The Outstanding Dues, Now Issued Demand Notice Under Section 13(2) Of The Securitization And Reconstruction Of Financial Asset And Enforcement Of Security Interest Act, 2002 (the Act), The Contents Of Which Are Being Published Herewith As Per Section 13(2) Of The Act Read With Rule 3(1) Of The Security Interest (enforcement) Rules, 2002 As And By Way Of Alternate Service Upon You. Details Of The Borrowers, Co-borrowers, Guarantors, Securities, Outstanding Dues, Demand Notice Sent Under Section 13(2) And Amount Claimed There Under Are Given Below:-

1 Name Of The Borrower & Co-borrowers: Ms Coolio, At: 21 Ram Mohan Mukherjee Lane Howrah Shibpur -711102 West Bengal, At Also Aditya Villa, Entire 1st Floor Block A Premises No 40/11/1/1 Bajaj Shibpur Road Po & Ps- Shibpur, Ward No -32, Howrah , Shibpur- 711102 And Also Atasi Rana, At 40/11/1/1 Bajaj Shibpur Road 2nd Floor Block -a Shibpur -711102 West Bengal And Also Kalyan Rana At 40/11/1/1 Bajaj Shibpur Road 2nd Floor Block -a Shibpur -711102 West Bengal. Loan Account Number: 27472908 Details Of Securities- schedule Of The Securities - At That Piece Piece And And Parcel Parcel Of Of Bastu Bastu Land Land Measuring Measuring An Area About 21two) Cottahs 11(eleven Sq Ft Be The Same A Little More Or Less Together With Old Structures And Building Standing Thereon Along With All Other Easement Rights, Title, Interest, Possession And Appurtenances Thereto Comprised In Howrah Municipal Corporation Holding No 40/11/1/1, Rajay Shibpur Road, P.s. Shibpur, Dist-howrah,hmc Ward No 32, North Ram Charan Chatterjee Lane South Property Of 1/1 Bajaj Shibpur 2 Bye Lane, In East Property Of 0/11/1(p) Bajaj Shibpur Road And East Ram Charan Chatterjee Lane And Holding No 2 Bajaj Shibpur 2 Bye Lane. Schedule Of The Securities And Parcel Of The Entire Flat At Block "a" On The Ground Floor At Howrah Municipal Corporation Premises No 40/11/1/1 Bajaj Shibpur Road Ps Shibpur, District Howrah, Hmc Ward No.32 Measuring An Area About 582 Sq (approx) Including Super Built Up Area And Particularly Delineated In The Map/plan Annexed Hereto And Bordered In "red Colour And Together With Undivided Proportionate Share Or Interest In The Said Holding Mentioned In The Schedule And Undivided Share Said Building Along With All Other Enjoyment In Common Together With Other Facilities Provided And Appurtenances In The Said Flat.

Demand Notice Date - 15.06.2024, Claim Amount-Rs.3037876.53/- (Rupees Thirty Lakhs Thirty Seven Thousand Eight Hundred Seventy Six And Paise Fifty-three Only) As On 12.06.2024 With Future Contractual Interest Till Actual Realization Together With Incidental Expenses, Cost And Charges Etc. Date Of Possession: 17.10.2026.

Please Note That, You Are Prohibited Under The Act From Transferring The Above Referred Securities/By Way Of Any Means, Whatsoever Without The Prior Written Consent Of HDB. Any Person Who Contravenes Or Abets Contravention Of The Provisions Of The Said Act Or Rules Made There Under, Shall Be Liable To Imprisonment And/Or Penalty As Provided Under The Act. Further If You Failed To Make The Payment Of HDB As Aforesaid HDB Shall Proceed Against The Above Referred Securities/Under Section 13(4) Of The Act And Applicable Rules, Entirely At Your Risk As To The Cost And Consequences. Borrowers/co-borrowers/mortgagors Attention Is Invited To Provisions Of Subsection (8) Of Section 13 Of The Act, In Respect Of Time Available, To Redeem The Secured Assets. For Any Query And Settlement Please Contact: Mr. Bidyut Majumdar: 9007177746 Or Ms Puja Sur: Lm.manikatala@hdbfs.com. HDB Financial Services Limited.

PLACE: KOLKATA
DATE: 23.10.2026

FOR HDB FINANCIAL SERVICES LIMITED
AUTHORISED OFFICER

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SAMSARA ENERGY LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Samsara Energy Limited
2. Date of incorporation of corporate debtor	20/09/2007
3. Authority under which corporate debtor is incorporated / registered	ROC Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70109WB2007PLC218320
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 1301, 13th floor, 90 Degree Magnus Block-EP, Plot No. Y-19 Sector-V, Salt Lake, Bidhan Nagar CK Market, Saltlake -700091, West Bengal (w.e.f. 15.05.2026) R O as per NCLT Order: Unit No. 709, 7th Floor, Merin Infinite, DN-51, Sector-V, Salt Lake City, Kolkata, North 24 Parganas, West Bengal, India – 700091
6. Insolvency commencement date in respect of corporate debtor	16-10-2026
7. Estimated date of closure of insolvency resolution process	14-04-2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Jitendra Lohia Registration number: IBBI/IPA-001/IP-P00170/2017-2018/10339
9. Address and e-mail of the interim resolution professional, as registered with the Board	2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata-700020 Email: jtulohia@krnjainco.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Klass Insolvency Resolution Professionals Pvt. Ltd, Add. - 2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata-700020 Email: corp.samsaraenergy@gmail.com 03-11-2026
11. Last date for submission of claims	N.A.
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13. Names of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Samsara Energy Limited on 16-10-2026. The creditors of Samsara Energy Limited, are hereby called upon to submit their claims with proof on or before 03-11-2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA-N.A. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Jitendra Lohia
Resolution Professional
Samsara Energy Limited
Reg No: IBBI/IPA-001/IP-P00170/2017-2018/10339
Reg. Address: 2/7 Sarat Bose Road, Vasundhara Building, 2nd Floor, Kolkata-700020
Date: 20-10-2026
Place: Kolkata
AFA No: AA1/50083/02/300627/20090, AFA Valid up to - 30/06/2027

Canara Bank
Asset Recovery Management Branch-I
No. 524, 8th Floor, Canara Towers, Anna Salai,
Teynampet, Chennai-600018 Tel.No.2849 6339 / 6900
E-MAIL: cb2361@canarabank.com
Website: www.canarabank.com

E-Auction Sale Notice

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrowers and Guarantors that the below described immovable property mortgaged / charged to the Secured Creditor, the **Symbolic possession** of which has been taken by the Authorised Officer of **Asset Recovery Management Branch I, Chennai** will be sold on "As is where is", "As is what is", and "Whatever there is" on **11.11.2026, (Time 10:30 A.M. to 11:30 A.M., (With unlimited extension of 5 minutes duration each till the conclusion of the sale) for recovery of Rs. 44,94,561.77 (Rupees Forty Four Lakhs Ninety Four Thousand Five Hundred Sixty One and Paise Seventy Seven Only) due as on 30/09/2026** with further interest and other incidental charges thereto incurred by the bank to the Asset Recovery Management Branch I, Chennai of Canara Bank from **1. Mr Abdul Ajees, S/o. Mappillai Meera, No.32/10, 2nd Floor, Parthasarthy Str, Agaram Jawahar Nagar, Chennai 600 082. 2. Mrs. Meherup Roja, W/o. Abdul Ajees, 3,363, Karisalpatti Po, Thirupathur, Sivaganga - 630309.**

Description of the Property: Possession Status : Symbolic, CERSAI ID: 400070510016. Property standing in the name of Mr. M. Abdul Ajees: **SCHEDULE - A:** All that piece and parcel of Vacant Land situated in No 12, Athanur Village, Sriperambathur Taluk now Kundrathur Taluk, Kancheepuram District within the Registration District of Chennai South and Sub Registration office of Guduvancherry, Annai Velankanni Nagar, bearing Plot No 3 (Approval vide No LP/DTCP No 351/2022) comprised in Survey No 370/3, Patta No 3088, As per Patta survey No 370/3B1, 370/97, with an extent of **2100 sq ft. Bounded On the:** North by: Vacant Land, South by: 30 Feet Road, East by: 23 Feet Road, West by: Plot No.2. **Measuring on the:** North by: 35 feet, South by: 35 feet, East by: 60 feet, West by: 60 feet, within the Registration District of South Chennai and Sub - Registration District of Guduvancherry.

SCHEDULE - B: 485 Sqft undivided share of land out of 2100 sq.ft more particularly described in the Schedule "A" above mentioned property.

SCHEDULE - C: A three bedroom flat bearing No.G1 having super built up area of 871.5 Sq ft (including Common Area) situated in the ground floor of the building constructed in schedule "A" land as per the approved plan.

Reserve Price: Rs. 42,00,000/- EMD Price: Rs. 4,20,000/- Bid Increase Amount: Rs. 1,00,000/-

Date and Time of e-Auction

11.11.2026 at 10.30 AM to 11.30 AM

(With unlimited extension of 5 minutes duration each till the conclusion of the sale)

Date and Time of Inspection of Property

31.10.2026 between 11.00 am to 4.00 pm

Last Date of Submission of EMD: EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of **M/s PSB Alliance Private Limited (BAANKNET)** portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan **on or before 10/11/2026 till 5.00 PM**

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Canara Bank, **Asset Recovery Management Branch - I, Chennai (Ph. No. 044 - 2849 6339 / 2849 6900)** E-mail: cb2361@canarabank.com during office hours on any working day or Details of Auction Service Provider : **Baanknet (M/s PSB Alliance Pvt. Ltd), (Contact No. 7046612345 / 6354910172 / 8291220220/ 9892219848 / 8160205051, Email: support.baanknet@psballiance.com/ support.baanknet@procure247.com).**

Portal of E-Auction: <https://baanknet.com>

For the properties which are in symbolic possession of the bank, the Auction purchaser has to comply with the following terms and conditions in addition to the standard terms and condition of the sale.

1. The bidder is purchasing the property in Symbolic Possession at his /own risk and responsibility. 2. Bank will not be responsible or duly bound for handling over of physical possession. 3. Successful Auction Purchaser will not be entitled to claim any interest, in any case of return of money. 4. Successful Auction Purchaser has to submit the Declaration cum undertaking confirming the above terms and conditions (1 to 3) immediately after e-Auction. 5. Subsequent to sale if successful bidder fails to submit Declaration cum Undertaking, the bid EMD amount will be forfeited.

Date : 17.10.2026
Place: Chennai

Authorised Officer
Canara Bank

NOTICE OF LOSS OF SHARES OF
LLOYDS METAL & ENERGY LTD.
Regd. Off Plot No A 1-2, MIDC Area, Chugus, Chandrapur, Maharashtra, 442055
Notice is hereby given that the Certificate for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder of the said Equity Shares have applied to the Company to issue duplicate Share Certificate.
Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Name of the holder	Folio No.	No. of shares (Rs.1/-f.v)	Certificate No.	Distinctive Nos.
Bhatner Sushil Kumar	0179051	1000	4706	5532711 to 5533710

Name: Sushil Kumar Bhatner
Place: Mumbai
Date: 23.10.2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
AT MUMBAI & GURGAON
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1 Name of the corporate debtor along with PAN & CIN/ LLP No.	Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited PAN : AAPCS1881B CIN : U45203HR2010PTC045531
2 Address of the registered office	510, 5th floor, ABW Tower, IFFCO Chok, MG Road, Gurgaon, Haryana-122002
3 URL of website	Not available
4 Details of place where majority of fixed assets are located	The Company does not have any fixed assets except one small plot of land (272 Sq.Mtr) at Mauje Pali, District Raigad, Maharashtra. Pending Arbitration proceeding against PWD, Maharashtra.
5 Installed capacity of main products/services	Not applicable
6 Quantity and value of main products/ services sold in last financial year	Not applicable
7 Number of employees / workmen	NIL
8 Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL:	Details can be sought by emailing sakt.cirp@gmail.com
9 Eligibility for resolution applicants under section 25(2)(h) of the Code	Details can be sought by emailing sakte.cirp@gmail.com
10 Last date for receipt of expression of interest.	07.11.2026
11 Date of issue of provisional list of prospective resolution applicants	12.11.2026
12 Last date for submission of objections to provisional list	17.11.2026
13 Date of issue of final list of prospective resolution applicants	20.11.2026
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.11.2026
15 Last date for submission of resolution plans	21.12.2026
16 Process email id to submit Expression of Interest	sakt.cirp@gmail.com
17 Details of corporate debtors' registration status as MSME	Yes, Registered as MSME vide registration no.: UDYAM-HR-05-0013364

Note : Person disqualified under Sec 29A of the Code is ineligible to submit Expression of Interest. For detailed clause of Sec 29A, You may access www.ibbi.gov.in.
Note : This timeline shall be subject to such extension as may be granted by the Adjudicating Authority.
CA Vikash Gautamchand Jain
(Resolution Professional) Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
IBBI/PA-001/IP-P00354/2017-18/10612
204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006
AFA Valid Till: 30.06.2027

Date : 23.10.2026
Place : Ahmedabad

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Chief Minister of Kerala

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Deputy Editor
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SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.
CIN : U65921DL2010PLC139405 Phone No. : + 91 124-4762555, Website: www.shubham.co
Registered Office: 608-609, 6th Floor, Block-C, Ansal Imperial Tower, Community Center, Naraina Vihar, New Delhi - 110028
Corporate office: Shubham House, 425, Udyog Vihar Phase IV, Gurugram-122015

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 SEPTEMBER 2026
(₹ in lakh, unless otherwise stated)

S. No.	Particulars	Quarter ended		Year Ended
		30.09.2026 (Unaudited)	30.09.2025 (Unaudited)	31.03.2026 (Audited)
1.	Total Income from Operations	36,231.48	27,262.43	1,08,736.58
2.	Net profit before tax	11,191.27	8,559.96	32,540.31
3.	Net profit after tax	8,455.65	6,603.43	25,995.91
4.	Total Comprehensive Income [Comprising Profit (after tax) and Other Comprehensive Income (after tax)]	8,353.92	6,605.14	25,881.78
5.	Paid up Equity Share Capital	861.20	783.82	795.38
6.	Reserves (excluding Revaluation Reserve)	1,00,121.40	71,119.74	83,220.57
7.	Securities Premium Account	1,40,011.93	1,37,663.27	1,40,011.93
8.	Net worth	2,17,459.99	2,09,632.65	2,06,336.26
9.	Outstanding Debt	6,98,402.37	4,87,496.40	5,65,094.82
10.	Outstanding Redeemable Preference Shares	Nil	Nil	Nil
11.	Debt Equity Ratio	2.90	2.33	2.52
12.	Earnings Per Share (of ₹1/- each)			
(a) Basic:	9.82	7.77	30.53	
(b) Diluted:	9.28	7.41	29.06	
13.	Capital Redemption Reserve	NA	NA	NA
14.	Debt Service Coverage Ratio	NA	NA	NA
15.	Interest Service Coverage Ratio	NA	NA	NA

Notes:-
(a) The above is an extract of the detailed format of quarterly financial results filed with the Bombay Stock Exchange ("BSE") under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations"). The full format of the quarterly financial results are available on the website of the Bombay Stock Exchange (www.bseindia.com) and the Company's website (www.shubham.co).
(b) For the other line items referred in Regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the BSE and can be accessed on www.bseindia.com.

For and on behalf of the Board of Directors of
SHUBHAM HOUSING DEVELOPMENT FINANCE COMPANY LIMITED
Sd/-
Sanjay Chaturvedi
Managing Director
DIN: 01636432

PLACE : GURUGRAM
DATE : 22 OCTOBER, 2026

PUBLIC NOTICE
Notice is hereby given that the certificate for the following securities have been lost or misplaced and undersigned has/have applied to the company to issue duplicate certificate for the said share. Any person who has a claim in the respect of the said share should write to our registrar, Kfin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad 500032 within one month, else the company will proceed to issue duplicate certificate.

Name of the demised Share Holder	Name of the Company	Folio No.	No. of shares	Certificate No.	Distinctive Nos.
RAMANATHAN K H	HINDUSTAN UNILEVER LIMITED	HLL3025069	750	5317317	1330195111 to 1330195860

Place : Chennai
Date : 23/10/2026

Name of the Claimant :
HARISH RAMANATHAN

isarc
INDIA SME ASSET RECONSTRUCTION CO. LTD.
Regl. Off. : The Ruby 11th Floor, North - West Wing, Plot No 29, Senapati Bapat Marg, Dadar (West) Mumbai - 400028.

POSESSION NOTICE
As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002
The borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed financial assistance/loan from Fedbank Financial Services Limited ("Original Lender"). The said loan, together with all underlying security interest and all rights, title and interest of the Original Lender therein, was assigned by the Original Lender under the provisions of the SARFAESI Act, 2002, in favour of India SME Asset Reconstruction Company Limited ("ISARC"), acting in its capacity as the Trustee of ISARC-2025-2026-3 Trust, vide Assignment Agreement dated 26th September 2025. Whereas: The undersigned being the Authorised officer of India SME Asset Reconstruction Company Limited ("ISARC") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notices dated 28.10.2025 calling upon the borrowers/co-borrowers/guarantors/mortgagors Adarsh Kumar (Borrower), Nalini (Co-Borrower) to repay the amount mentioned in the notice being **Rs. 25,88,002.35/- (Rupees Twenty-Five Lakhs Eighty-Eight Thousand Two and Thirty-Five Paise Only)** with further interest and costs within 60 days from the date of receipt of the said notices.
The borrowers/co-borrowers/guarantors/mortgagors having failed to repay the amount, notice is hereby given to them and the public in general that the undersigned has taken **PHYSICAL POSSESSION** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 rules on this **17th day of October of the year 2026.**
The borrowers/co-borrowers/guarantors/mortgagors' attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem secured assets.
The borrowers/co-borrowers/guarantors/mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of India SME Asset Reconstruction Company Limited ("ISARC") for an amount of Rs. 31,47,755/- as on dated 20-10-2026 (Rupees Thirty One Lakh Forty Seven Thousand Seven Hundred Fifty Five Only.) and interest thereon.

Description of immovable Property
SCHEDULE "1": - All the piece and parcel of Land And Proposed Building, Bearing Plot No.1111-Ews - B Type, Comprised In S.No.130/2 Part, Measuring With An Extent Of 435 Sq.Ft., (40.40 Sq Meter) Situated At Tamil Nadu Housing Board, Perumalpet Village, Thiruvallur Taluk, Thiruvallur District and bounded as follows that is to say: East - Plot No. 1110, West - Plot No. 1112, North - Plot Nos. 1098 & 1099, South - 3 Meter Road, **Measuring:** East To West On The Northern Side 4.00 Meter, East To West On The Southern Side 4.00 Meter, North To South On The Eastern Side : 10.00 Meter, North To South On The Western Side : 10.20 Meter
Situated within the sub-registration district of Thiruvallur Joint I and in the Registration District of Thiruvallur.

Date : 17.10.2026
Place : Chennai

Authorized Officer
India SME Asset Reconstruction Company Ltd

FINKURVE FINANCIAL SERVICES LIMITED
CIN: L65990MH1984PLC032403 • GSTN: 27AAACS7403E12N
Reg. Address: Finkurve Financial Services Limited (FFSL/The Company), Unit No. 1 Trade Garden, First Floor, Building No. A, Kamla Mill Compound, Lower Parel, Mumbai - 400013.
Contact Person : Ramprakash Gupta • Mob. 8691962385 • E-mail: Ramprakash.gupta@augmont.com

Notice is hereby given for the information of all concerned that the gold ornaments pledged with the under-mentioned branches of **FINKURVE FINANCIAL SERVICES LIMITED**, which have become overdue for redemption and have not been redeemed so far despite repeated notices, will be auctioned on **28/10/2026**. Branch-wise loan details, along with customer details are available with the respective branches / annexure, subject to applicable confidentiality and data protection requirements.

GOLD AUCTION PUBLIC NOTICE

Chennai - Auction Center Name & Address: Mogappair Arvog Branch, No. 03/479, 1st Floor, JJ Nagar Valayapathi Salali Near, JJ Nagar Police Station, Mogappair East, Chennai, Tamilnadu - 600037.
AMBATTUR ARVOG BRANCH: Loan A/c No. : **AMBA-45753, AMBA-91516, AMBA-17414, AMBA-49863.**
AYANAVARAM ARVOG BRANCH: Loan A/c No. : **AYAN-51115, AYAN-31070.**

Thiruvallur District - Auction Center Name & Address: Avadi Arvog Branch, Door No. 235, First Floor, Nehru Bazaar Road, Avadi, Chennai, Tamil Nadu - 600 054.
AVADI ARVOG BRANCH: Loan A/c No. : **AVAD-88436, AVAD-08694, AVAD-44847, AVAD-27586, AVAD-32365, AVAD-67494, AVAD-65551.**
POONAMALLEE ARVOG BRANCH : Loan A/c No. : **POON-02201, POON-63545, POON-64266, POON-00827, POON-32961, POON-68467, POON-60434. THIRUMAZHISAI ARVOG BRANCH: THIR-71555.**

For More Details - Contact On : Aravind A., Mobile : 9790269497

The auction will be conducted branch-wise at Auction center through the Company's authorized auctioneer, egold.auctiontiger.net in compliance with applicable regulatory guidelines. Interested bidders may visit egold.auctiontiger.net for registration, participation, and detailed terms & conditions.
Auction Timing: Between 10:00 AM to 4:00 PM on 28/10/2026.
The Company Finkurve Financial Services Limited is having the right to postpone the auction on subsequent dates on the same terms and conditions without any further notice. In the event the auction remains unsuccessful due to any reason, the Finkurve Financial Services Limited reserves the right to conduct a subsequent auction through online mode via the authorized auctioneer's egold.auctiontiger.net
Note: Borrowers may redeem/release their pledged gold ornaments by clearing all dues on or before the auction date, during business hours of the respective branch, failing which the ornaments will be auctioned without further notice. Finkurve Financial Services Limited has the authority to remove any of the Loan account from auction list without prior information and has a right to cancel without prior intimation.

Place: Mumbai • Date: 23/10/2026
For Finkurve Financial Services Ltd.

kotak
KOTAK INFRASTRUCTURE DEBT FUND LIMITED
CIN : U65910MH1988PLC048450
Regd. Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051
Website: <https://kidf1.kotak.com/> Telephone: +91-22-61660000

Extract of unaudited financial results for the half year ended September 30, 2026
(₹ in Lakhs)

Sr. No	Particulars	Quarter ended September 30, 2026 (Unaudited)	Quarter ended September 30, 2025 (Unaudited)	Previous Year ended March 31, 2026 (Audited)
1	Total Income from Operations	4,149.39	4,385.03	16,743.80
2	Net Profit for the year (before Tax, Exceptional and Extraordinary items)	1,395.52	1,319.72	5,016.08
3	Net Profit for the year before tax (after Exceptional and Extraordinary items)	1,395.52	1,319.72	5,016.08
4	Net Profit for the year after tax (after Exceptional and Extraordinary items)	1,395.52	1,319.72	5,016.08
5	Total Comprehensive Income for the year [Comprising Profit for the year (after tax) and Other Comprehensive Income (after tax)]	1,396.18	1,318.81	5,018.25
6	Paid up Equity Share Capital (Face Value ₹ 10 per share)	31,000.00	31,000.00	31,000.00
7	Reserves (excluding Revaluation Reserve)	33,628.59	28,655.65	31,024.80
8	Net Worth	64,628.59	59,655.65	62,024.80
9	Paid up Debt Capital / Outstanding Debt	130,295.73	130,273.25	130,929.47
10	Debt Equity Ratio	2.02	2.18	2.11
11	Earnings per Share (of ₹ 10 each) - Basic & Diluted	0.45	0.43	1.62
12	Capital Redemption Reserve	19.00	19.00	19.00
13	Debt Redemption Reserve	-	-	-

Notes:
1) The above results were reviewed by the Audit Committee and approved and taken on record by the Board of Directors at their respective meetings held on October 22, 2026.
2) The above is an extract of the detailed format of financial results filed with BSE Limited under Regulation 52 of the SEBI (LODR) Regulations, 2015. The full format of the half yearly financial results are available on the websites of BSE Limited at www.bseindia.com and the Company at <https://kidf1.kotak.com>
3) For the items referred in sub-clauses (a), (b), (d) and (e) of the Regulation 52 (4) of the SEBI (LODR) Regulations, 2015, the pertinent disclosures have been made to the BSE Limited and can be accessed on www.bseindia.com
4) Figures for the previous period/year have been regrouped wherever necessary to confirm to current period/year presentation.

By order of the Board of Directors
For Kotak Infrastructure Debt Fund Limited

Place : Mumbai
Date : October 22, 2026

Chairman

आसपास दिल्ली	नई दिल्ली	मौसम	तापमान	नोएडा	गाजियाबाद	गुरुग्राम	फरीदाबाद	अधिकतम	31.9	30.4	31.1	31.1
			न्यूनतम	18.2	19.5	19.6	20.0					
जनसत्ता	23 अक्टूबर, 2026											

एसकेएम और एसआइआर विरोधी मंच का विरोध-प्रदर्शन आज

जनसत्ता ब्यूरो

नई दिल्ली, 22 अक्टूबर।

संयुक्त किसान मोर्चा (एसकेएम) और ‘पीपुल अगेंस्ट एसआइआर’ मंच ने मतदाता सूचियों के विशेष गहन पुनरीक्षण (एसआइआर) के विरोध में शुक्रवार को देशव्यापी प्रदर्शन करने का आह्वान किया है।

दोनों संगठनों ने विभिन्न राज्यों में मतदाता सूची से हटाए गए लोगों के मतदान के अधिकार को बहाल करने, मुख्य निर्वाचन आयुक्त ज्ञानेश कुमार को पद से हटाने और उनके खिलाफ अभियोजन की मांग की है। विरोध प्रदर्शन जिला और तहसील मुख्यालयों और प्रदेशों की राजधानी में भी किए जाएंगे। दिल्ली में ‘पीपुल अगेंस्ट एसआइआर’ ने निर्वाचन आयोग के कार्यालय तक मार्च निकालने का आह्वान किया है। एसकेएम ने कहा कि उसके घटक संगठन जिलाधिकारियों व उपमंडल मजिस्ट्रेट के जरिए राष्ट्रपति द्रौपदी मुर्मू को ज्ञापन सौंपेंगे।



कुम्हार कालोनी में गुरुवार को एक महिला कुम्हार अपनी कार्यशाला में दिवाली के त्योहार से पहले मिट्टी की बनी चीजें दिखा रही है।

फटे नोट को लेकर मारपीट के बाद कंपनी के प्रतिनिधि ने आत्महत्या की

जनसत्ता संवाददाता

नई दिल्ली, 22 अक्टूबर।

पूर्वी दिल्ली में फटे नोट को लेकर दो लोगों द्वारा कथित तौर पर मारपीट किए जाने के एक दिन बाद, सामान पहुंचाने वाली कंपनी के 24 वर्षीय प्रतिनिधि ने जहरीले पदार्थ का सेवन कर आत्महत्या कर ली। वहीं, पुलिस ने पूर्व में दर्ज मामले में बताया कि दोनों आरोपियों को गिरफ्तार कर लिया गया है। उनकी पहचान राकेश उर्फ बंटी और रामपाल सिंह के रूप में हुई है। पुलिस के मुताबिक, चार अक्टूबर को रात 11 बजकर तीन मिनट पर इस घटना के संबंध में पुलिस नियंत्रण कक्ष (पीसीआर) को फोन आया था।

अक्टूबर की रात पूर्वी चिनोद नगर के दो निवासियों ने हमला किया था। हुसैन ने फटा हुआ नोट स्वीकार करने से इनकार कर दिया था, जिसके बाद दोनों ने उनके साथ मारपीट की। पुलिस ने बताया कि दोनों आरोपियों को गिरफ्तार कर लिया गया है। उनकी पहचान राकेश उर्फ बंटी और रामपाल सिंह के रूप में हुई है। पुलिस के मुताबिक, चार अक्टूबर को रात 11 बजकर तीन मिनट पर इस घटना के संबंध में पुलिस नियंत्रण कक्ष (पीसीआर) को फोन आया था।

FORM - G	
मुंबई और गुडगांव में सुप्रीम अहमदनगर करपाला टेम्पुर्नी टोलवेज प्राइवेट लिमिटेड के लिए 'एक्सप्रेसेशन ऑफ इंटरेस्ट' (रुचि की अभिव्यक्ति) हेतु आमंत्रण (भारतीय विधाना और शोधन अखमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिशाना सामाधान प्रक्रिया) विनियम, 2016 के विनियम 36A के उप-विनियम (1) के अंतर्गत)	
प्रासंगिक विवरण	
1/ कॉर्पोरेट देनदारका नाम, वैन एवं सी आईईएन /एलएसई संख्या सहित	सुप्रीम अहमदनगर करपाला टेम्पुर्नी टोलवेज प्राइवेट लिमिटेड PAN : AAPCS1881B CIN : U45203HR2019PTC045531
2/ पंजीकृत कार्यालय का पता	510, 5वीं मंजिल, एबीडब्ल्यू टावर, इस्कॉ की चौक, एम.सी. रोड, गुडगांव, हरियाणा-122002
3/ वेबसाइट का यूआरएल	उपलब्ध नहीं
4/ उस स्थान का विवरण जहां अधिकतां अपल संपर्कितो स्थित हैं	मोजे पाली, जिला रावणद, महाराष्ट्र में एक छोटे भूखंड (272 वर्ग मीटर) को छोड़कर कंपनी के पास कोई अचल संपत्ति नहीं है। लोक निर्माण विभाग, महाराष्ट्र के विरुद्ध मध्यस्थता की कार्यवाही लंथित है।
5/ मुख्य उत्पादों / सेवाओं की स्थापित क्षमता	लगाू नहीं
6/ गत वित्तीय वर्ष में बेचे गए मुख्य उत्पादों / सेवाओं की मात्रा और मूल्य	लगाू नहीं
7/ कर्मचारियों / श्रमिकों की संख्या	NIL
8/ पिछले दो वर्षों के उपलब्ध वित्तीय विवरण (अनुपूर्विकों सहित), लेनदारों की सूची सहित अन्य विवरण यूआरएल पर उपलब्ध हैं:	sakt.cirp@gmail.com पर ईमेल भेजकर विवरण प्राप्त किया जा सकता है
9/ सहितता की धारा 25(2)(h) के तहत समाधान आवेदकों के लिए पात्रता यूआरएल पर उपलब्ध हैं:	sakte.cirp@gmail.com पर ईमेल भेजकर विवरण प्राप्त किया जा सकता है
10/ अभिरुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	07.11.2026
11/ भागी समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	12.11.2026
12/ अंतिम सूची पर अवशिष्ट प्रस्तुत करने की अंतिम तिथि	17.11.2026
13/ भागी समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	20.11.2026
14/ भागी समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मेट्रिक्स और समाधान योजना के लिए अनुमति पत्र जारी करने की तिथि	21.11.2026
15/ समाधान योजनाएं प्रस्तुत करने की अंतिम तिथि	21.12.2026
16/ अभिरुचि की अभिव्यक्ति प्रस्तुत करने के लिए प्रक्रिया ईमेल आईडी	sakt.cirp@gmail.com
17/ एमएसएआई के रूप में कॉर्पोरेट देनदार की पंजीकरण तिथि के रूप में पंजीकृत	हॉ, पंजीकरण संख्या: UDYAM-HR-05-0013364 के तहत एमएसएआई के रूप में पंजीकृत

नोट 1 : सहितता की धारा 29A के तहत अयोग्य व्यक्ति अभिरुचि की अभिव्यक्ति प्रस्तुत करने के लिए पात्र नहीं है। धारा 29A के विरुद्ध खंड के लिए अपर www.ibbi.gov.in पर देख सकते हैं।

नोट 2 : यह सूचना-सीमा न्यायनिर्णायक प्राधिकारी द्वारा दिए जा सकते वाले विस्तार के अधीन होगी।

CA विकास गोपमचंद जैन	
Resolution Professional सुप्रीम अहमदनगर करपाला टेम्पुर्नी टोलवेज प्राइवेट लिमिटेड	
IBBI/MPA-001/MP-P00354/2017-18/10612	
204, वॉल स्ट्रीट-1, गुजरात कॉलेज के पास, एलिसब्रिज, अहमदाबाद - 380 006	
AFA Valid Till: 30.06.2027	

दिनांक : 23.10.2026

स्थान : अहमदाबाद

epaper.jansatta.com



Purple Finance Limited
CIN: L67120MH1993PLC075037

Regd. Office: 11, 1st Floor, Indu Chamber 349/353, Samuel Street, Vadgadi, Masjid Bunder (West), Mumbai- 400003, Maharashtra, India.
Corporate Office: 5/502, 5th Floor, Hallmark Business Plaza, Sant Dnyaneshwar Marg, Opp. Gurunanak Hospital Bandra East, Mumbai- 400051. **Tel:** 022- 69165100
Email: compliance@purplefinance.in ; **Website:** www.purplefinance.in

STANDALONE AND CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED SEPTEMBER 30, 2026

Pursuant to Regulation 33, 47 and 52(8) of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and based on the recommendation of Audit Committee, the Board of Directors of Purple Finance Limited ("The Company") at their Meeting held on October 22, 2026 have considered and approved the Standalone and Consolidated Unaudited Financial Results for the quarter and half year ended September 30, 2026 along with Limited Review Report issued by the Statutory Auditors of the Company.

The aforementioned Standalone and Consolidated Unaudited Financial Results along with Limited Review Report by the Statutory Auditors thereon are available on the website of the Company: www.purplefinance.in and the said Financial Results can also be accessed by scanning a Quick Response ('QR') Code given below:



**By order of the Board of Directors
For Purple Finance Limited**
Sd/-
Amitabh Chaturvedi
Executive Chairman
DIN: 00057441

Place: Mumbai
Dated: October 22, 2026

FINKURVE FINANCIAL SERVICES LIMITED
CIN: L65990MH1984PLC032403 • GSTN: 27AAACS7403E1ZN

Reg. Address: Finkurve Financial Services Limited (FFSL/The Company), Unit No. 1 Trade Garden, First Floor, Building No. A, Kamla Mill Compound, Lower Parel, Mumbai - 400013.
Contact Person : Ramprakash Gupta • Mob. 8691962385 • E-mail: Ramprakash.gupta@augmont.com

Notice is hereby given for the information of all concerned that the gold ornaments pledged with the under-mentioned branches of **FINKURVE FINANCIAL SERVICES LIMITED**, which have become overdue for redemption and have not been redeemed so far despite repeated notices, will be auctioned on **28/10/2026**. Branch-wise loan details, along with customer details are available with the respective branches / annexure, subject to applicable confidentiality and data protection requirements.

GOLD AUCTION PUBLIC NOTICE

KARIMNAGAR District - Auction Center Name & Address : Scircilla Arvog F ; Near Civil Hospital, Above Bigc Mobile Shop, 1st Floor, Sircilla - 505301. **TRIKARNA ARVOG F BRANCH :** Loan A/c No. : **TRIK-00747, TRIK-83503.** • **YELLAREDDYPET ARVOG F BRANCH :** Loan A/c No.: **YELL-55165.**

• **Contact Person : Samuel Karne, Mobile : 9000931546**

The auction will be conducted branch-wise at Auction center through the Company's authorized auctioneer, egold.auctiontiger.net in compliance with applicable regulatory guidelines. Interested bidders may visit egold.auctiontiger.net for registration, participation, and detailed terms & conditions. **Auction Timing: Between 10:00 AM to 4:00 PM on 28/10/2026.**

The Company Finkurve Financial Services Limited is having the right to postpone the auction on subsequent dates on the same terms and conditions without any further notice. In the event the auction remains unsuccessful due to any reason, the Finkurve Financial Services Limited reserves the right to conduct a subsequent auction through online mode via the authorized auctioneer's egold.auctiontiger.net. **Note:** Borrowers may redeem/release their pledged gold ornaments by clearing all dues on or before the auction date, during business hours of the respective branch, failing which the ornaments will be auctioned without further notice. Finkurve Financial Services Limited has the authority to remove any of the Loan account from auction list without prior information and has a right to cancel without prior intimation.

Place: Mumbai • Date: 23/10/2026 For Finkurve Financial Services Ltd.

FINKURVE FINANCIAL SERVICES LIMITED
CIN: L65990MH1984PLC032403 • GSTN: 27AAACS7403E1ZN

Reg. Address: Finkurve Financial Services Limited (FFSL/The Company), Unit No. 1 Trade Garden, First Floor, Building No. A, Kamla Mill Compound, Lower Parel, Mumbai - 400013.
Contact Person : Ramprakash Gupta • Mob. 8691962385 • E-mail: Ramprakash.gupta@augmont.com

Notice is hereby given for the information of all concerned that the gold ornaments pledged with the under-mentioned branches of **FINKURVE FINANCIAL SERVICES LIMITED**, which have become overdue for redemption and have not been redeemed so far despite repeated notices, will be auctioned on **28/10/2026**. Branch-wise loan details, along with customer details are available with the respective branches / annexure, subject to applicable confidentiality and data protection requirements.

GOLD AUCTION PUBLIC NOTICE

KHAMMAM DISTRICT: Auction Center Name & Address: Khammam Arvog F ; H. No. 11-2-30, 1st Floor, Beside Sitara Hotel, Near Congress Bhavan, Wyra Road, Khammam, Telangana-507001. Branch Name: SREE KHAMMAM ARVOG F BRANCH : Loan A/c No.: **KHAM-00481, KHAM-91794, KHAM-51334.**

MAHEERA KHAMMAM ARVOG F BRANCH : Loan A/c No.: **SREE-42168, SREE-81704, SREE-01650, SREE-87645, SREE-31132, SREE-65288, SREE-50168, SREE-77229, SREE-75452.**

• **Contact Person : Samuel Karne, Mobile : 9000931546**

The auction will be conducted branch-wise at Auction center through the Company's authorized auctioneer, egold.auctiontiger.net in compliance with applicable regulatory guidelines. Interested bidders may visit egold.auctiontiger.net for registration, participation, and detailed terms & conditions. **Auction Timing: Between 10:00 AM to 4:00 PM on 28/10/2026.**

The Company Finkurve Financial Services Limited is having the right to postpone the auction on subsequent dates on the same terms and conditions without any further notice. In the event the auction remains unsuccessful due to any reason, the Finkurve Financial Services Limited reserves the right to conduct a subsequent auction through online mode via the authorized auctioneer's egold.auctiontiger.net. **Note:** Borrowers may redeem/release their pledged gold ornaments by clearing all dues on or before the auction date, during business hours of the respective branch, failing which the ornaments will be auctioned without further notice. Finkurve Financial Services Limited has the authority to remove any of the Loan account from auction list without prior information and has a right to cancel without prior intimation.

Place: Mumbai • Date: 23/10/2026 For Finkurve Financial Services Ltd.



KOTAK INFRASTRUCTURE DEBT FUND LIMITED
CIN : U65910MH1988PLC048450

Regd. Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051
Website: <https://kidfi.kotak.com/> Telephone: +91-22-61680000

Extract of unaudited financial results for the half year ended September 30, 2026
(₹ in Lakhs)

Sr. No	Particulars	Quarter ended September 30, 2026 (Unaudited)	Quarter ended September 30, 2025 (Unaudited)	Previous Year ended March 31, 2026 (Audited)
1	Total Income from Operations	4,149.39	4,385.03	16,743.80
2	Net Profit for the year (before Tax, Exceptional and Extraordinary items)	1,395.52	1,319.72	5,016.08
3	Net Profit for the year before tax (after Exceptional and Extraordinary items)	1,395.52	1,319.72	5,016.08
4	Net Profit for the year after tax (after Exceptional and Extraordinary items)	1,395.52	1,319.72	5,016.08
5	Total Comprehensive Income for the year [Comprising Profit for the year (after tax) and Other Comprehensive Income (after tax)]	1,396.18	1,318.81	5,018.25
6	Paid up Equity Share Capital (Face Value ₹ 10 per share)	31,000.00	31,000.00	31,000.00
7	Reserves (excluding Revaluation Reserve)	33,628.59	28,655.65	31,024.80
8	Net Worth	64,628.59	59,655.65	62,024.80
9	Paid up Debt Capital / Outstanding Debt	130,295.73	130,273.25	130,929.47
10	Debt Equity Ratio	2.02	2.18	2.11
11	Earnings per Share (of ₹ 10 each) - Basic & Diluted	0.45	0.43	1.62
12	Capital Redemption Reserve	19.00	19.00	19.00
13	Debtenture Redemption Reserve	-	-	-

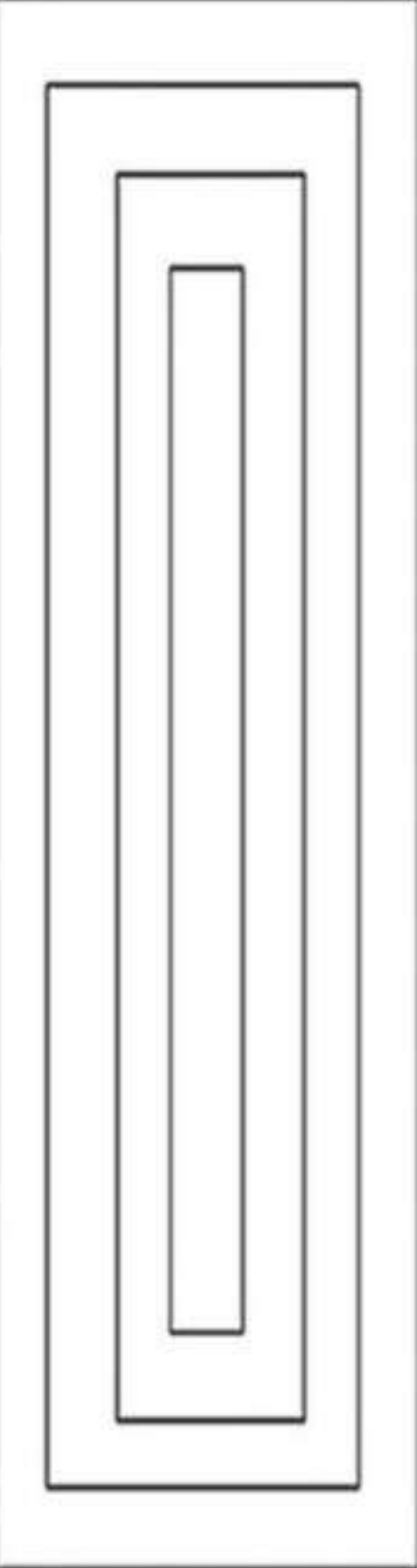
Notes:

- The above results were reviewed by the Audit Committee and approved and taken on record by the Board of Directors at their respective meetings held on October 22, 2026.
- The above is an extract of the detailed format of financial results filed with BSE Limited under Regulation 52 of the SEBI (LODR) Regulations, 2015. The full format of the half yearly financial results are available on the websites of BSE Limited at www.bseindia.com and the Company at <https://kidfi.kotak.com>
- For the items referred in sub-clauses (a), (b), (d) and (e) of the Regulation 52 (4) of the SEBI (LODR) Regulations, 2015, the pertinent disclosures have been made to the BSE Limited and can be accessed on www.bseindia.com
- Figures for the previous period/year have been regrouped wherever necessary to confirm to current period/year presentation.

By order of the Board of Directors
For Kotak Infrastructure Debt Fund Limited

Place : Mumbai
Date : October 22, 2026

Chairman



NOTICE OF LOSS OF SHARES OF LLOYDS METAL & ENERGY LTD.

Regd. Off. Plot No A 1-2, MIDC Area, Ghugus, Chandrapur, Maharashtra, 442505

Notice is hereby given that the Certificate for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder of the said Equity Shares have applied to the Company to issue duplicate Share Certificate.

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Name of the holder	Folio No.	No. of shares (Rs.1/-f.v)	Certificate No.	Distinctive Nos.
Bhatter Sushil Kumar	0179051	1000	4706	5532711 to 5533710

Name: Sushil Kumar Bhatter
Place: Mumbai
Date: 23.10.2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited AT MUMBAI & GURGAON
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1 Name of the corporate debtor along with PAN & CIN/ LLP No.	Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited PAN : AAPCS1881B CIN : U45203HR2010PTC045531
2 Address of the registered office	510, 5th floor, ABW Tower, IFFCO Chock, M G Road, Gurgaon, Haryana-122002
3 URL of website	Not available
4 Details of place where majority of fixed assets are located	The Company does not have any fixed assets except one small plot of land (272 Sq.Mtr) at Mauje Pali, District Raigad, Maharashtra. Pending Arbitration proceeding against PWD, Maharashtra.
5 Installed capacity of main products/services	Not applicable
6 Quantity and value of main products/ services sold in last financial year	Not applicable
7 Number of employees / workmen	NIL
8 Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL:	Details can be sought by emailing sakt.cirp@gmail.com
9 Eligibility for resolution applicants under section 25(2)(h) of the Code	Details can be sought by emailing sakte.cirp@gmail.com
10 Last date for receipt of expression of interest	07.11.2026
11 Date of issue of provisional list of prospective resolution applicants	12.11.2026
12 Last date for submission of objections to provisional list	17.11.2026
13 Date of issue of final list of prospective resolution applicants	20.11.2026
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.11.2026
15 Last date for submission of resolution plans	21.12.2026
16 Process email id to submit Expression of Interest	sakt.cirp@gmail.com
17 Details of corporate debtors' registration status as MSME	Yes, Registered as MSME vide registration no.: UDYAM-HR-05-0013364

Note : Person disqualified under Sec 29A of the Code is ineligible to submit Expression of Interest. For detailed clause of Sec 29A. You may access www.ibbi.gov.in.
Note : This timeline shall be subject to such extension as may be granted by the Adjudicating Authority.

CA Vikash Gautamchand Jain
(Resolution Professional) Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
(IBBI/IPA-001/IP-P00354/2017-18/10612
204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006
AFA Valid Till: 30.06.2027

Date : 23.10.2026
Place : Ahmedabad



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V. D. SATHEESAN
Chief Minister of Keralam

in conversation with

Vandita Mishra
National Opinion Editor
The Indian Express

Liz Mathew
Deputy Editor
The Indian Express

The Indian EXPRESS
JOURNALISM OF COURAGE



Associate Partners

Hospitality Partner








SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.
CIN - U65621DL2010PLC199469 Phone No. : 91 124-4762555. Website: www.shubham.co
Registered Office: 608-609, 6th Floor, Block-C, Ansal Imperial Tower, Community Center, Naraina Vihar, New Delhi - 110028
Corporate office: Shubham House, 425, Udyog Vihar Phase IV, Gurugram-122015

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 SEPTEMBER 2026
(₹ in lakh, unless otherwise stated)

S. No.	Particulars	Quarter ended		Year Ended 31.03.2026 (Audited)
		30.09.2026 (Unaudited)	30.09.2025 (Unaudited)	
1.	Total Income from Operations	36,231.48	27,262.43	1,08,736.58
2.	Net profit before tax	11,191.27	8,559.96	32,540.31
3.	Net profit after tax	8,455.65	6,803.43	25,995.91
4.	Total Comprehensive Income [Comprising Profit (after tax) and Other Comprehensive Income (after tax)]	8,353.92	6,605.14	25,881.78
5.	Paid up Equity Share Capital	861.20	783.82	795.38
6.	Reserves (excluding Revaluation Reserve)	1,00,121.40	71,119.74	83,220.57
7.	Securities Premium Account	1,40,011.93	1,37,663.27	1,40,011.93
8.	Net worth	2,17,459.99	2,09,632.65	2,06,336.26
9.	Outstanding Debt	6,98,402.37	4,87,496.40	5,65,094.82
10.	Outstanding Redeemable Preference Shares	Nil	Nil	Nil
11.	Debt Equity Ratio	2.90	2.33	2.52
12.	Earnings Per Share (of ₹1/- each)			
	(a) Basic:	9.82	7.77	30.53
	(b) Diluted:	9.28	7.41	29.06
13.	Capital Redemption Reserve	NA	NA	NA
14.	Debtenture Redemption Reserve	NA	NA	NA
15.	Debt Service Coverage Ratio	NA	NA	NA
16.	Interest Service Coverage Ratio	NA	NA	NA

Notes:-

- The above is an extract of the detailed format of quarterly financial results filed with the Bombay Stock Exchange ("BSE") under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations"). The full format of the quarterly financial results are available on the website of the Bombay Stock Exchange (www.bseindia.com) and the Company's website (www.shubham.co).
- For the other line items referred in Regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the BSE and can be accessed on www.bseindia.com.

For and on behalf of the Board of Directors of SHUBHAM HOUSING DEVELOPMENT FINANCE COMPANY LIMITED
Sd/-
Sanjay Chaturvedi
Managing Director
DIN: 01636432

PLACE : GURUGRAM
DATE : 22 OCTOBER, 2026

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FINANCIAL EXPRESS

FOR DAILY BUSINESS.

financialexpress.com



ALKEM LABORATORIES LIMITED
CIN No: U00305MH1973PLC174201
Regd. Office: "ALKEM HOUSE", Senapati Bapat Marg,
Lower Parel, MUMBAI 400 013. Phone : 3982 9999
E-Mail: contact@alkem.com Website: www.alkemlabs.com

PUBLIC NOTICE

This is to Notify to all our trade stockist / wholesalers / retailers / consumer and Public at large that ALKEM LABORATORIES LIMITED has reduced the Maximum Retail Prices (MRPs) in respect of the following medical formulations linked to the notification Ref. SO. 5690 (E) dated 17th October 2026 issued by the National Pharmaceuticals Pricing Authority. You are requested to ensure that the benefit of the reduction in price is passed on to the consumer, and they are billed at reduced price as per current price list or printed MRP whichever is lower. Pricelist of below products can be obtained from your trade/Channel partner or company's Depot/C&F.

Product Name	Pack	Maximum Retail Price effective from 23/10/2026
Cetuxa Injection	20ml Vial	7722.90
Denuiril Injection	1ml PFS	7571.77
Denu Injection	1ml PFS	7571.77
Denuib Injection	1ml PFS	7571.77
Denuib Injection	2 x 1ml PFS	15143.53
Pertuza Injection	14ml Vial	27083.87
Advamab 100 Injection	4ml	6308.42
Advamab 400 Injection	16ml	14191.35
Palbo 100mg Capsule	21's	3600.00
Palbo 125mg Capsule	21's	3670.00
Alrubicin 10 Injection	Vial	292.50
Alrubicin 50 Injection	Vial	865.05
Alrubicin 100 Injection	Vial	1554.60
Altroz 1 mg Tablet	14's	353.02
Fulvetraz Injection	5ml PFS	6742.90
Megeetron 160 Tablet	10's	407.07
Fibrib 100 Capsule	10's	870.33
Fibrib 150 Capsule	10's	1051.46

For Alkem Laboratories Limited
Sd/-
Dishant Doshi
Deputy CFO
Date: 23.10.2026
Place: MUMBAI

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
AT MUMBAI & GURGAON
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1	Name of the corporate debtor along with PAN & CIN/LLP No.	Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited PAN : AAPCS1881B CIN : U45203HR2010PTC045531
2	Address of the registered office	510, 5th floor, ABW Tower, IFCO Chokk, M G Road, Gurgaon, Haryana-122002
3	URL of website	Not available
4	Details of place where majority of fixed assets are located	The Company does not have any fixed assets except one small plot of land (72 Sq.Mtr) at Maugje Pal, District Raigad, Maharashtra. Pending Arbitration proceeding against PWD, Maharashtra.
5	Installed capacity of main products/services	Not applicable
6	Quantity and value of main products/ services sold in last financial year	Not applicable
7	Number of employees / workmen	NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL:	Details can be sought by emailing sakt.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code	Details can be sought by emailing sakt.cirp@gmail.com
10	Last date for receipt of expression of interest	07.11.2026
11	Date of issue of provisional list of prospective resolution applicants	12.11.2026
12	Last date for submission of objections to provisional list	17.11.2026
13	Date of issue of final list of prospective resolution applicants	20.11.2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.11.2026
15	Last date for submission of resolution plans	21.12.2026
16	Process email id to submit Expression of Interest	sakt.cirp@gmail.com
17	Details of corporate debtors' registration status as MSME	Yes, Registered as MSME vide registration no.: UDYM-HR-05-0013364

Note : Person disqualified under Sec 29A of the Code is ineligible to submit Expression of Interest. For detailed clause of Sec 29A, You may access www.ibbi.gov.in.
Note : This timeline shall be subject to such extension as may be granted by the Adjudicating Authority.

CA Vikash Gautamchand Jain
(Resolution Professional) Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
IBBI/IPA-001/IP-P00354/2017-18/10612
204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006
AFA Valid Till: 30.06.2027

Date : 23.10.2026
Place : Ahmedabad



Careers



MORMUGAO PORT AUTHORITY
GENERAL ADMINISTRATION DEPARTMENT
Brief Advertisement notice No. GAD/PC-A/151/2026/07351 Date: 19/10/2026

APPOINTMENT ON DEPUTATION BASIS
Mormugao Port Authority, Headland, Sada invites applications for filling up the post of Deputy Chief Vigilance Officer on deputation basis from Central Government/State Government/PSUs/Autonomous Bodies. The last date for receipt of application is **04.12.2026**.
For further details, visit MPA website <https://www.mormugaoport.gov.in>.

Sd/-
SECRETARY



MUMBAI PORT AUTHORITY

RECRUITMENT NOTICE – ENGAGEMENT OF FINANCIAL ANALYST ON CONTRACT BASIS
Applications are invited from eligible Indian Nationals for engagement as Financial Analyst purely on contract basis.
Last date of receiving applications is **10.11.2026**.
For details regarding educational qualifications, age, experience, application format etc., please visit our website www.mumbaiport.gov.in (people & career/ jobs/).
Financial Adviser & Chief Accounts Officer
Mumbai Port Authority



IIM MUMBAI
भारतीय प्रबंधन संस्थान मुंबई
Indian Institute of Management Mumbai
(Ministry of Education, Government of India)

Advertisement for Teaching & Non-Teaching Positions
IIM Mumbai invites applications for Teaching & Non-Teaching positions from eligible candidates.

Adv. Number & Date	Post
Admn/Recrt/Faculty/2026/02 Date: 13.10.2026	Associate Professor Assistant Professor (Grade-I) Assistant Professor (Grade-II)
Admn/Recrt/2026/41 dated 19.10.2026	Deputy General Manager (Career Development Services) Medical Officer > Manager (Civil) Manager (Electrical)

For detailed advertisements and other vacancies, please visit <https://iimmbombay.ac.in/careers> Chief Administrative Officer



DCB BANK

POSSESSION NOTICE
The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (54 of 2002) and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the Borrowers (Borrower's and Co-Borrower's) to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from within 60 days from the date of receipt of the said notice.
The borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Rules 2002 on this **19-10-2026**.
The borrower, Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property (Description of the immovable Property) and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for respective amount as mentioned here below. The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.

Demand Notice Dated.	26-05-2026
Name of Borrower(S) and Co-borrower(S)	1. MR. BANSIDHAR and 2. MRS. BEERMATI BEERMATI
Total Outstanding Amount.	Rs.15,56,440/- (RUPEES FIFTEEN LAKH FIFTY SIX THOUSAND FOUR HUNDRED FORTY ONLY) as on 26-05-2026
Description of The Immovable Property	ALL THE PIECE AND PARCEL OF PROPERTY HAVING MEASURING AREA 0 KANAL 10 MARLAS I.E. 1/2 SHARE OF 1 KANAL 0 MARLAS, COMPRISED IN KHEWAT NO. 142MIN, KHASRA NO. 806(-0), SITUATED AT VILLAGE DHABI KALAN, SUB TEHSIL BHATTU KALAN, TEHSILAND DISTRICT FATEHABAD.

Date : 23.10.2026
Place : FATEHABAD, HARYANA

Sd/-
Authorized Officer,
DCB Bank Limited



HINDUJA HOUSING FINANCE

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Branch Office: F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad, 201010
Email: auction@hindujahousingfinance.com

ACM - SUSHANT TALWAR - 8882667796 RRM - SHASHI MISHRA - 9718025302
ZRM - PAWAN KUMAR PANDEY - 8010562716 ZCM - PAWAN KUMAR YADAV - 9711992427

APPENDIX- IV-A (Refer proviso to rule 8(6)) SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai – 600015 and one of its Office at: F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad, 201010, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: www.bankelections.com

Date of Inspection of the property :	16.11.2026, 14:00 hrs -17:00 hrs
EMD Deposition Last Date :	17.11.2026, Till 17:00 hrs.
Date/Time of E-Auction :	18.11.2026, 11:00 hrs -13:00 hrs

Sr. No.	Loan Account Number and Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice u/s 13(2) Date and Amount	Date and Type of Possession	Reserve Price EMD Bid Increase Amount
1.	DL/DEL/DLH/A000000291, Mr. SUSHIL KUMAR SHARMA, Mr. ASHWANI SHARMA, H NO- 441 BLOCK-B, A-1 BEHTA HAJI PUR LONI GHAZIABAD-201102.	28-04-2025 & Rs. 1053988/- Rs.1032287/- as on 21-10-2026	20-08-2025 Symbolic Possession	Rs. 1748000/- Rs. 174800/- Rs. 10000/-
Description of the Immovable Property: Residential Vacant Plot Out Of Khasra No. 137-mr, Situated At Sonia Nagar, In The Revenue Estate Of Village Behtahajipur, Pargana Loni, Tehsil & District Ghaziabad, Uttar Pradesh, Area Measuring 83 Square Yards I.e. 69.396 Square Meters.				
2.	DL/MNR/MNDL/A000000014, Mr. VIJAY PAL SINGH, Mr. BABITA BABITA, H NO 277 B BLOCK KRISHNA VIHAR LONI GZB-201102.	25-09-2023 & Rs. 1592028/- Rs. 1129429/- as on 21-10-2026	16-10-2025 Symbolic Possession	Rs. 2433000/- Rs. 243300/- Rs. 10000/-
Description of the Immovable Property: FREEHOLD RESIDENTIAL VACANT PLOT NO 217 ADMEASURING AREA 150 SQ.YD. 125.41 SQ MTR) FAILING UNDER KHASRANO-1507 MISITUATED AT BRUJI HATHI TOWNSHIP, BLOCK B VILLAGE LONI-201102.				
3.	DL/LONI/LONI/A000000018, Mr. RAHUL KUMAR SHARMA, GIRIRAJ PRASAD SHARMA & RADHA DEVI, ASALATPUR FARRUKHINAGAR GHAZIABAD UP-201003.	18-10-2025 & Rs. 769436/- Rs. 657817/- as on 21-10-2026	25-02-2026 Symbolic Possession	Rs. 1493000/- Rs. 149300/- Rs. 10000/-
Description of the Immovable Property: FREEHOLD RESIDENTIAL PLOT MEASURING AREA 56 SQYDS OR SAY 46.821 SQMTR PERTAINING TO KHASRANO 501 MI SITUATED IN VILLAGE ASALATPUR PARGANA TEHSIL LONI DISTT GHAZIABAD.				
4.	DL/MNR/PLK/A0000000233, Mr. AJAB SINGH, Mr. MITHEESH BHATI & Mr. RAJENDRA MAWI, 235 NEAR SUBHASH GATE TILA SABHAJIPUR LONI DEHAT GHAZIABAD-201102.	26-06-2024 & Rs. 1536992/- Rs. 144532/- as on 21-10-2026	13-06-2025 Symbolic Possession	Rs. 2748000/- Rs. 274800/- Rs. 10000/-
Description of the Immovable Property: FREEHOLD RESIDENTIAL PLOT MEASURING AREA 161 SQ YD. OR SAY 134.61 SQ MT PERTAINING TO KHASRANO-585 SITUATED IN AMBEDKAR PURAM (DAYANIKETAN) TILASHBAZPUR LONI GHAZIABAD.				
Description of the Immovable Property: Property area measuring 119 sqyds part of Khasra NO-1230 min situated at village loni (outside chakbandi) Colony Known as Ranjeet Vihar Pargana Loni Ghaziabad .				
6.	GR/KAP/KUNJ/A0000000712, Mr. VINOD GOPI, Mrs. SANGEETA BOALI, PLOT NUMBER B43, AKASH VIKASH MANDOLI VILASHRA-2 GHAZIABAD UP - 201102.	26-09-2024 & Rs. 1016607/- Rs. 1291709/- as on 21-10-2026	29-04-2025 Symbolic Possession	Rs. 1302000/- Rs. 130200/- Rs. 10000/-
Description of the Immovable Property: Part of Plot No 25, area measuring 60 sq yards comprised in Khasra NO 00250, Khasra NO 792, Village Meerpur Hindu Pargana, Tehsil Loni, and District Ghaziabad Up.				
7.	GR/KAP/KUNJ/A0000000640, Mr. RAM VINOD RAUT, MRS. SUDAMA DEVI & Mr. SHRAWAN KUMAR, H NO 14F/55 GALI NO 2 LONI DEHAT GHAZIABAD UP-201102.	21-04-2025 & Rs. 708823/- Rs. 836734/- as on 21-10-2026	12-08-2025 Symbolic Possession	Rs. 759000/- Rs. 75900/- Rs. 10000/-
Description of the Immovable Property: PLOT AREA MEASURING 50 SQ YARDS COMPRISED IN KHATA NO-00250, KHASRA NO-792, VILLAGE MEERPUR HINDU PARGANA LONI DISTT GHAZIABAD UP.				
8.	DL/NCU/GHAU/A0000002636, Mr. PAPU KUMAR, NITU KUMARI, 67/68-3, CHIRODI ROAD PURVI ADESH NAGAR, LONI, DEHAT GHAZIABAD Uttar Pradesh - 201001.	24-10-2024 & Rs. 2030913/- Rs. 1903243/- as on 21-10-2026	07-04-2026 Physical Possession	Rs. 1969000/- Rs. 196900/- Rs. 10000/-
Description of the Immovable Property: Residential Flat NO-UGF-03, MIG, Back Side built up on Plot No -NP-04, admeasuring area 50 Sq. Mtr. block-D, Situated at Residential Colony Indraprastha Awas Yojna Pargana-Loni, Tehsil & District-Ghaziabad (U.P.).				
9.	DL/DEL/LXND/A0000001518, Mr. Vinod Kumar Sharma, Mr. Vikash Sharma & Mrs. Mitheesh Sharma, H.no. 629 Gali No-12 Ist Pusta Sonia Vihar Dayalpur North East Delhi-110094.	17-03-2026 & Rs. 972938/- Rs. 1190537/- as on 21-10-2026	26-06-2026 Symbolic Possession	Rs. 1949000/- Rs. 194900/- Rs. 10000/-
Description of the Immovable Property: Freehold Residential Back Side MIG Flat no. UG-3 on Upper Ground Floor measuring 500 Sq. Ft. or Say 46.45 Sq. Mtr. Built on Plot no. A-99, pertaining to Khasra no. 347, situated in Raii Vihar Sehkar Avas Samiti Ltd., Village Sadullabad, Pragna & Tehsil Loni, Distt. Ghaziabad.				
10.	DL/GRN/PRT/A0000000011, Mr. Prince Bansal, Mr. Baleshwari Baleshwari & Mrs. Baleshwari, H.no. 01 Opp Shiv Mandir Agraula Ghaziabad Up 201102, Opp Shiv Mandir Agraula, Ghaziabad - 201102.	06-03-2025 & Rs. 2038169/- Rs. 1681402/- as on 21-10-2026	11-07-2025 Symbolic Possession	Rs. 1465800/- Rs. 146580/- Rs. 10000/-
Description of the Immovable Property: Residential House No 6, area measuring 200 Sq. Yds., i.e. 167.22 Sq. Mtrs., out of Khasra No. 452, situated in Village Agraula, Pargana Loni, Tehsil & District Ghaziabad, U.P.				
11.	DL/NCU/GHAU/A0000002654, Mr. BIRENDRA KUMAR, Mrs. REKHA REKHA, H NO 154, SHARFUDDINPUR, JAWLI-2, GHAZIABAD-201102.	09-01-2025 & Rs. 2097805/- Rs. 1923308/- as on 21-10-2026	13-05-2025 Symbolic Possession	Rs. 2132000/- Rs. 213200/- Rs. 10000/-
Description of the Immovable Property: Residential Flat NO-SF-02, front Back Side M.I.G. admeasuring area 50 Sq. Mtr., Built up on Plot No-D-209, Situated at Residential Colony Indraprastha, Awas Yojna Tehsil & District Ghaziabad, (U.P.).				
12.	DL/DEL/DLH/A0000001946, Mr. MUNESH KUMAR SHARMA, Mrs. SANGEETA SHARMA, H.no- 67 GALI NO-2 C-BLOCK MUKUND VIHAR KARAWAL NAGAR NORTH EAST DELHI-110094 .	25-02-2025 & Rs. 2826382/- Rs.2883781/- as on 21-10-2026	09-07-2025 Symbolic Possession	Rs. 1281000/- Rs. 128100/- Rs. 10000/-
Description of the Immovable Property: Pvt Flat No. SF-5 (Front Side RHS Flat) on 2nd Floor without roof rights area measuring 750 sqft Built Upon Plot No. 10, Block-A area measuring 435 sqyds situated at Village Sadullabad Colony Known as SLF Ved Vihar, Loni Tehsil and District Ghaziabad, Uttar Pradesh				
13.	DL/MTG/KMPR/A0000000202, Mr. MAHMOOD SIDDIKI MAHMOOD SIDDIKI, Mrs. RUKSANA RUKSANA, 29 GALI NO 4 ASHOK VIHAR 4 GHAZIABAD-201102.	12-03-2025 & Rs. 522017/- Rs.573374/- as on 21-10-2026	04-07-2025 Symbolic Possession	Rs. 770000/- Rs. 77000/- Rs. 10000/-
Description of the Immovable Property: PLOT NO 29 AREA MEASURING 30 SQYDS PART OF KHASRA NO-280 SITUATED AT VILLAGE LONI (INSIDE CHAKHANDI) PARGANA AND TEHSIL LONI AND DISTRICT GHAZIABAD UP.				
14.	DL/BPD/BDRP/A000000190, Mr. IMRAN IMRAN, Mr. NOOR JAHAN, E. 156, MAIN SATPUTA ROAD, SHRI RAM COLONY, DELHI, 110094.	28-04-2025 & Rs. 1815609/- Rs.1767337/- as on 21-10-2026	12-08-2025 Symbolic Possession	Rs. 2074000/- Rs. 207400/- Rs. 10000/-
Description of the Immovable Property: VACANT PLOT NO 70 & 71, aera measuring 40 Sq. yards i.e. 33.44 Sq meters Out of Khasra No.54 Situated in area Sonu Vihar Loni Pargana Ghaziabad.				
15.	DL/BPR/JHAH/A0000000034, Mr. Usha Maheshwari, Mr. Chaman Maheshwari, 3566 Jain Mandir Wali Gali Jani Moahla Dharampura Gandhi Nagar East Delhi - 110031.	14-05-2025 & Rs. 1525831/- Rs.1612921/- as on 21-10-2026	12-08-2025 Symbolic Possession	Rs. 1702000/- Rs. 170200/- Rs. 10000/-
Description of the Immovable Property: First Floor NO FF-3 (Front left hand Side Without Roof Rights) area Measuring 540 Sq Fts, Built up on Residential Plot No-A-120 Situated in Block A "SLF VED VIHAR" Located at Khasra No-392 & 393 in Village Sadullabad UP.				
16.	DL/DEL/LXND/A0000002649, Mr. VED PRAKASH, Mrs. ASHA DEVI, GOL KUAN CHONK KARKAL MODEL SAHIBABAD GHAZIABAD - 201010.	10-06-2025 & Rs. 1180000/- Rs.1491445/- as on 21-10-2026	14-10-2025 Symbolic Possession	Rs. 3357000/- Rs. 335700/- Rs. 10000/-
Description of the Immovable Property: Residential House No-799, land area measuring 80 Sq. Yards i.e. 66.88 Sq. Meters out of Khasra No-306 Ward No-41, Situated in the area of Village Jhandapur Pargana Loni.				
17.	DL/MNR/MNGR/A0000000580, Mr. KAUSHAL SINGH, MRS. SAVITA RANA, D 73 D 3 BLOCK SHYAMPARK EXT SAHIBABAD GHAZIABAD - 201005.	16-06-2025 & Rs. 1534875/- Rs.1676417/- as on 21-10-2026	15-10-2025 Symbolic Possession	Rs. 1911000/- Rs. 191100/- Rs. 10000/-
Description of the Immovable Property: Freehold Residential Plot measuring 100 Sq. Yd. or Say 83.61 Sq. ML, Pertaining to Khasra no. 449, situated in Sukhdev Colony, Village Asalapur, Pragna Loni, Tehsil & Distt Ghaziabad.				
18.	DL/MNR/NAR/A0000000011, Mr. PRIYA KAMLESH KUMAR, Mr. SONU MURLIDHAR, D 25, 26 ANKUR VIHAR LONI DEHAT GHAZIABAD - 201102.	16-06-2025 & Rs. 1505089/- Rs. 1609929/- as on 21-10-2026	15-10-2025 Symbolic Possession	Rs. 1566000/- Rs. 156600/- Rs. 10000/-
Description of the Immovable Property: Freehold Residential First Floor without roof rights admeasuring area 60.24 sq. mtr. built on Plot No. D 12/25-26 situated at "DLF Ankur Vihar Colony" in Village Loni Pargana Loni Tehsil & District. Ghaziabad (U.P.)				
19.	DL/UTM/UTTM/A0000001114, Mr. ITWARI ITWARI, Mrs. BILKIS BILKIS, KHASRA NO-284-7 GALI NO-18 GHAZIABAD UTTAR PRADESH GHAZIABAD UTTAR PRADESH - 201102.	16-06-2025 & Rs. 1117405/- Rs.1206269/- as on 21-10-2026	15-10-2025 Symbolic Possession	Rs. 754000/- Rs. 75400/- Rs. 10000/-
Description of the Immovable Property: Property/House bearing No. 458, having land area measuring 55 Sq. Yds., (i.e., 45.98 Sq. Mts.), and Covered area measuring 45.98 Sq. Mts., Out of Khasra No. 303, situated at Sarodaya Nagar, Village Mayai, Pargana Loni, Tehsil and Distt. Ghaziabad Up.				
20.	GZ/CHP/CHPL/A0000000287, Mr. SUMIT KUMAR, MRS. GEETA GEETA & Mr. VIJAY PAL, H NO 393, 9C, SARFAROSH VIL, KADIPUR, ALIPUR, METRO, DELHI, INDIA - 110003.	11-07-2025 & Rs. 1148452/- Rs.1099799/- as on 21-10-2026	15-10-2025 Symbolic Possession	Rs. 750000/- Rs. 75000/- Rs. 10000/-
Description of the Immovable Property: Flat No UGF- 101, Block-F, Upper Ground Floor LHS Corner Front Side Flat, sale area measuring 360 sq. ft. i.e. 33.44 sq. meters, built on Residential plot bearing No. 06, Road No. A-1, total area measuring 336.14 sq. mtrs., situated in the residential colony known as DLF Ankur Vihar, Village Loni, Pargana & Tehsil Loni, Distt. Ghaziabad, U.P.				
21.	DL/BPR/ASHO/A0000000165, Mr. Sanjay Kumar Shrivdhan Parshad, Mrs. Sartha Devi, Room No Dk-15 Padamvili Near Laxmi Garden Patharia Road Dhehradu, Bhagpat - 201102.	08-11-2025 & Rs. 1175851/- Rs.1321221/- as on 21-10-2026	25-08-2026 Physical Possession	Rs. 1116000/- Rs. 111600/- Rs. 10000/-
Description of the Immovable Property: First Floor Rear RHS Flat, FF-03, area measuring 336 sq. ft. i.e. 31.22 sq. meters, built on Plot No. A-90, area measuring 200 sq. yards, i.e. 167.22 sq. meters, out of Khasra No. 348, Situated at Raii Vihar Sehkar Avas Samiti Ltd. Hadbast Village Pasoda, Pargana Loni, Tehsil and Distt. Ghaziabad, U.P.				
22.	DL/DEL/PAND/A0000002043, Mr. ANKIT SETHI, Mrs. SUNALI SETHI, 507 MOTHER PIDE SALIMAR GARDEN SAHIBABAD GHAZIABAD - 201005.	08-11-2025 & Rs. 1494010/- Rs.1480651/- as on 21-10-2026	24-02-2026 Symbolic Possession	Rs. 4122000/- Rs. 412200/- Rs. 10000/-
Description of the Immovable Property: Flat bearing No. T-2 on Third Floor (Front LHS as per Technical) (HIG Type), without roof rights, having area measuring 63.61 Sq. Mts., Built on Plot No. 852, situated at Shalimar Garden Extension-I, residential colony Hadbast Village Pasoda, Pargana Loni, Tehsil and Distt. Ghaziabad, U.P.				
23.	DL/KNR/MAYA/A0000000177, Mr. MD SHAHZAD ALAM, Mrs. ASMEEN ASMEEN, S15 769 NABI BASTI NANDGRAM BOMBAY COLONY GHAZIABAD - 201001.	08-11-2025 &		

Canara Bank
Asset Recovery Management Branch-I
No. 524, 8th Floor, Canara Towers, Anna Salai,
Teynampet, Chennai-600018 Tel.No.2849 6339 / 6900
E-MAIL: cb2361@canarabank.com
Website: www.canarabank.com

E-Auction Sale Notice

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrowers and Guarantors that the below described immovable property mortgaged / charged to the Secured Creditor, the **Symbolic possession** of which has been taken by the Authorised Officer of **Asset Recovery Management Branch I, Chennai** will be sold on "As is where is", "As is what is", and "Whatever there is" on **11.11.2026, (Time 10:30 A.M. to 11:30 A.M., (With unlimited extension of 5 minutes duration each till the conclusion of the sale) for recovery of Rs. 44,94,561.77 (Rupees Forty Four Lakhs Ninety Four Thousand Five Hundred Sixty One and Paise Seventy Seven Only) due as on 30/09/2026** with further interest and other incidental charges thereto incurred by the bank to the Asset Recovery Management Branch I, Chennai of Canara Bank from **1. Mr Abdul Ajees, S/o. Mappillai Meera, No.32/10, 2nd Floor, Parthasarthy Str, Agaram Jawahar Nagar, Chennai 600 082. 2. Mrs. Meherup Roja, W/o. Abdul Ajees, 3,363, Karisalpatti Po, Thirupathur, Sivaganga - 630309.**

Description of the Property: **Possession Status :** Symbolic, CERSAI ID: 400070510016. **Property standing in the name of Mr. M. Abdul Ajees:** **SCHEDULE - A:** All that piece and parcel of Vacant Land situated in No 12, Athanur Village, Sriperambathur Taluk now Kundrathur Taluk, Kancheepuram District within the Registration District of Chennai South and Sub Registration office of Guduvancherry, Annai Velankanni Nagar, bearing Plot No 3 (Approval vide No LP/DTCP No 351/2022) comprised in Survey No 370/3, Patta No 3088, As per Patta survey No 370/3B1, 370/97, with an extent of **2100 sq ft. Bounded On the :** North by : Vacant Land, South by : 30 Feet Road, East by : 23 Feet Road, West by : Plot No.2. **Measuring on the:** North by : 35 feet, South by : 35 feet, East by : 60 feet, West by : 60 feet, within the Registration District of South Chennai and Sub - Registration District of Guduvancherry.

SCHEDULE - B: 485 Sqft undivided share of land out of 2100 sq.ft more particularly described in the Schedule "A" above mentioned property.

SCHEDULE - C: A three bedroom flat bearing No.G1 having super built up area of 871.5 Sq ft (including Common Area) situated in the ground floor of the building constructed in schedule "A" land as per the approved plan.

Reserve Price: Rs. 42,00,000/- EMD Price : Rs.4,20,000/- Bid Increase Amount : Rs.1,00,000/-

Date and Time of e-Auction

11.11.2026 at 10.30 AM to 11.30 AM

(With unlimited extension of 5 minutes duration each till the conclusion of the sale)

Date and Time of Inspection of Property

31.10.2026 between 11.00 am to 4.00 pm

Last Date of Submission of EMD : EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of **M/s PSB Alliance Private Limited (BAANKNET)** portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan **on or before 10/11/2026 till 5.00 PM**

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Canara Bank, **Asset Recovery Management Branch - I, Chennai (Ph. No. 044 - 2849 6339 / 2849 6900)** E-mail: cb2361@canarabank.com during office hours on any working day or Details of Auction Service Provider : **Baanknet (M/s PSB Alliance Pvt. Ltd), (Contact No. 7046612345 / 6354910172 / 8291220220/ 9892219848 / 8160205051, Email:support.baanknet@psballiance.com/ support.baanknet@procure247.com).**

Portal of E-Auction: <https://baanknet.com>

For the properties which are in symbolic possession of the bank, the Auction purchaser has to comply with the following terms and conditions in addition to the standard terms and condition of the sale.

1. The bidder is purchasing the property in Symbolic Possession at his /own risk and responsibility. 2. Bank will not be responsible or duly bound for handling over of physical possession. 3. Successful Auction Purchaser will not be entitled to claim any interest, in any case of return of money. 4. Successful Auction Purchaser has to submit the Declaration cum undertaking confirming the above terms and conditions (1 to 3) immediately after e-Auction. 5. Subsequent to sale if successful bidder fails to submit Declaration cum Undertaking, the bid EMD amount will be forfeited.

Date : 17.10.2026 **Authorised Officer**
Place: Chennai **Canara Bank**

NOTICE OF LOSS OF SHARES OF
LLOYDS METAL & ENERGY LTD.
Regd. Off Plot No A 1-2, MIDC Area, Chugus, Chandrapur, Maharashtra, 442055
Notice is hereby given that the Certificate for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder of the said Equity Shares have applied to the Company to issue duplicate Share Certificate.
Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Name of the holder	Folio No.	No. of shares (Rs.1/-f.v)	Certificate No.	Distinctive Nos.
Bhatner Sushil Kumar	0179051	1000	4706	5532711 to 5533710

Name: Sushil Kumar Bhatner
Place: Mumbai
Date: 23.10.2026

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
AT MUMBAI & GURGAON
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1 Name of the corporate debtor along with PAN & CIN/ LLP No.	Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited PAN : AAPCS1881B CIN : U45203HR2010PTC045531
2 Address of the registered office	510, 5th floor, ABW Tower, IFFCO Chok, MG Road, Gurgaon, Haryana-122002
3 URL of website	Not available
4 Details of place where majority of fixed assets are located	The Company does not have any fixed assets except one small plot of land (272 Sq.Mtr) at Mauje Pali, District Raigad, Maharashtra. Pending Arbitration proceeding against PWD, Maharashtra.
5 Installed capacity of main products/services	Not applicable
6 Quantity and value of main products/ services sold in last financial year	Not applicable
7 Number of employees / workmen	NIL
8 Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL:	Details can be sought by emailing sakt.cirp@gmail.com
9 Eligibility for resolution applicants under section 25(2)(h) of the Code	Details can be sought by emailing sakte.cirp@gmail.com
10 Last date for receipt of expression of interest.	07.11.2026
11 Date of issue of provisional list of prospective resolution applicants	12.11.2026
12 Last date for submission of objections to provisional list	17.11.2026
13 Date of issue of final list of prospective resolution applicants	20.11.2026
14 Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.11.2026
15 Last date for submission of resolution plans	21.12.2026
16 Process email id to submit Expression of Interest	sakt.cirp@gmail.com
17 Details of corporate debtors' registration status as MSME	Yes, Registered as MSME vide registration no.: UDYAM-HR-05-0013364

Note : Person disqualified under Sec 29A of the Code is ineligible to submit Expression of Interest. For detailed clause of Sec 29A, You may access www.ibbi.gov.in.
Note : This timeline shall be subject to such extension as may be granted by the Adjudicating Authority.
CA Vikash Gautamchand Jain
(Resolution Professional) Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
IBBI/PA-001/IP-P00354/2017-18/10612
204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006
AFA Valid Till: 30.06.2027

Date : 23.10.2026
Place : Ahmedabad

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V. D. SATHEESAN
Chief Minister of Kerala

in conversation with
Vandita Mishra
National Opinion Editor
The Indian Express

Liz Mathew
Deputy Editor
The Indian Express

The Indian EXPRESS
JOURNALISM OF COURAGE

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Hospitality Partner

shubham
SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.
CIN : U65921DL2010PLC139409 Phone No. : + 91 124-4762555, Website: www.shubham.co
Registered Office: 608-609, 6th Floor, Block-C, Ansal Imperial Tower, Community Center, Naraina Vihar, New Delhi - 110028
Corporate office: Shubham House, 425, Udyog Vihar Phase IV, Gurugram-122015

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 SEPTEMBER 2026
(₹ in lakh, unless otherwise stated)

S. No.	Particulars	Quarter ended		Year Ended
		30.09.2026 (Unaudited)	30.09.2025 (Unaudited)	31.03.2026 (Audited)
1.	Total Income from Operations	36,231.48	27,262.43	1,08,736.58
2.	Net profit before tax	11,191.27	8,559.96	32,540.31
3.	Net profit after tax	8,455.65	6,603.43	25,995.91
4.	Total Comprehensive Income [Comprising Profit (after tax) and Other Comprehensive Income (after tax)]	8,353.92	6,605.14	25,881.78
5.	Paid up Equity Share Capital	861.20	783.82	795.38
6.	Reserves (excluding Revaluation Reserve)	1,00,121.40	71,119.74	83,220.57
7.	Securities Premium Account	1,40,011.93	1,37,663.27	1,40,011.93
8.	Net worth	2,17,459.99	2,09,632.65	2,06,336.26
9.	Outstanding Debt	6,98,402.37	4,87,496.40	5,65,094.82
10.	Outstanding Redeemable Preference Shares	Nil	Nil	Nil
11.	Debt Equity Ratio	2.90	2.33	2.52
12.	Earnings Per Share (of ₹1/- each)			
	(a) Basic:	9.82	7.77	30.53
	(b) Diluted:	9.28	7.41	29.06
13.	Capital Redemption Reserve	NA	NA	NA
14.	Debt Service Coverage Ratio	NA	NA	NA
15.	Interest Service Coverage Ratio	NA	NA	NA

Notes:-
(a) The above is an extract of the detailed format of quarterly financial results filed with the Bombay Stock Exchange ("BSE") under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations"). The full format of the quarterly financial results are available on the website of the Bombay Stock Exchange (www.bseindia.com) and the Company's website (www.shubham.co).
(b) For the other line items referred in Regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the BSE and can be accessed on www.bseindia.com.

For and on behalf of the Board of Directors of
SHUBHAM HOUSING DEVELOPMENT FINANCE COMPANY LIMITED
Sd/-
Sanjay Chaturvedi
Managing Director
DIN: 01636432

PLACE : GURUGRAM
DATE : 22 OCTOBER, 2026

PUBLIC NOTICE
Notice is hereby given that the certificate for the following securities have been lost or misplaced and undersigned has/have applied to the company to issue duplicate certificate for the said share. Any person who has a claim in the respect of the said share should write to our registrar, Kfin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad 500032 within one month, else the company will proceed to issue duplicate certificate.

Name of the demised Share Holder	Name of the Company	Folio No.	No. of shares	Certificate No.	Distinctive Nos.
RAMANATHAN K H	HINDUSTAN UNILEVER LIMITED	HLL3025069	750	5317317	1330195111 to 1330195860

Place : Chennai
Date : 23/10/2026

Name of the Claimant : HARISH RAMANATHAN

isarc
INDIA SME ASSET RECONSTRUCTION CO. LTD.
Regl. Off. : The Ruby 11th Floor, North - West Wing, Plot No 29, Senapati Bapat Marg, Dadar (West) Mumbai - 400028.

POSESSION NOTICE
As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002
The borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed financial assistance/loan from Fedbank Financial Services Limited ("Original Lender"). The said loan, together with all underlying security interest and all rights, title and interest of the Original Lender therein, was assigned by the Original Lender under the provisions of the SARFAESI Act, 2002, in favour of India SME Asset Reconstruction Company Limited ("ISARC"), acting in its capacity as the Trustee of ISARC-2025-2026-3 Trust, vide Assignment Agreement dated 26th September 2025. Whereas: The undersigned being the Authorised officer of India SME Asset Reconstruction Company Limited ("ISARC") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notices dated 28.10.2025 calling upon the borrowers/co-borrowers/guarantors/mortgagors Adarsh Kumar (Borrower), Nalini (Co-Borrower) to repay the amount mentioned in the notice being **Rs. 25,88,002.35/- (Rupees Twenty-Five Lakhs Eighty-Eight Thousand Two and Thirty-Five Paise Only)** with further interest and costs within 60 days from the date of receipt of the said notices.
The borrowers/co-borrowers/guarantors/mortgagors having failed to repay the amount, notice is hereby given to them and the public in general that the undersigned has taken **PHYSICAL POSSESSION** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 rules on this **17th day of October of the year 2026.**
The borrowers/co-borrowers/guarantors/mortgagors' attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem secured assets.
The borrowers/co-borrowers/guarantors/mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of India SME Asset Reconstruction Company Limited ("ISARC") for an amount of Rs. 31,47,755/- as on dated 20-10-2026 (Rupees Three Lakh Forty Seven Thousand Seven Hundred Fifty Five Only.) and interest thereon.

Description of immovable Property
SCHEDULE "1": - All the piece and parcel of Land And Proposed Building, Bearing Plot No.1111-Ews - B Type, Comprised In S.No.130/2 Part, Measuring With An Extent Of 435 Sq.Ft., (40.40 Sq Meter) Situated At Tamil Nadu Housing Board, Perumalpet Village, Thiruvallur Taluk, Thiruvallur District and bounded as follows that is to say: East - Plot No. 1110, West - Plot No. 1112, North - Plot Nos. 1098 & 1099, South - 3 Meter Road. **Measuring:** East To West On The Northern Side 4.00 Meter, East To West On The Southern Side 4.00 Meter, North To South On The Eastern Side : 10.00 Meter, North To South On The Western Side : 10.20 Meter
Situating within the sub-registration district of Thiruvallur Joint I and in the Registration District of Thiruvallur.

Date : 17.10.2026 **Authorized Officer**
Place : Chennai **India SME Asset Reconstruction Company Ltd**

FINKURVE FINANCIAL SERVICES LIMITED
CIN: L65990MH1984PLC032403 • GSTN: 27AAACS7403E12N
Reg. Address: Finkurve Financial Services Limited (FFSL/The Company), Unit No. 1 Trade Garden, First Floor, Building No. A, Kamla Mill Compound, Lower Parel, Mumbai - 400013.
Contact Person : Ramprakash Gupta • Mob. 8691962385 • E-mail: Ramprakash.gupta@augmont.com

Notice is hereby given for the information of all concerned that the gold ornaments pledged with the under-mentioned branches of **FINKURVE FINANCIAL SERVICES LIMITED**, which have become overdue for redemption and have not been redeemed so far despite repeated notices, will be auctioned on **28/10/2026**. Branch-wise loan details, along with customer details are available with the respective branches / annexure, subject to applicable confidentiality and data protection requirements.

GOLD AUCTION PUBLIC NOTICE

Chennai - Auction Center Name & Address: Mogappair Arvog Branch, No. 03/479, 1st Floor, JJ Nagar Valayapathi Salali Near, JJ Nagar Police Station, Mogappair East, Chennai, Tamilnadu - 600037.
AMBATTUR ARVOG BRANCH : Loan A/c No. : **AMBA-45753, AMBA-91516, AMBA-17414, AMBA-49863.**
AYANAVARAM ARVOG BRANCH : Loan A/c No. : **AYAN-51115, AYAN-31070.**

Thiruvallur District - Auction Center Name & Address: Avadi Arvog Branch, Door No. 235, First Floor, Nehru Bazaar Road, Avadi, Chennai, Tamil Nadu - 600 054.
AVADI ARVOG BRANCH : Loan A/c No. : **AVAD-88436, AVAD-08694, AVAD-44847, AVAD-27586, AVAD-32365, AVAD-67494, AVAD-65551.**
POONAMALLEE ARVOG BRANCH : Loan A/c No. : **POON-02201, POON-63545, POON-64266, POON-00827, POON-32961, POON-68467, POON-60434. THIRUMAZHISAI ARVOG BRANCH : THIR-71555.**

For More Details - Contact On : Aravind A., Mobile : 9790269497

The auction will be conducted branch-wise at Auction center through the Company's authorized auctioneer, egold.auctiontiger.net in compliance with applicable regulatory guidelines. Interested bidders may visit egold.auctiontiger.net for registration, participation, and detailed terms & conditions.
Auction Timing: Between 10:00 AM to 4:00 PM on 28/10/2026.
The Company Finkurve Financial Services Limited is having the right to postpone the auction on subsequent dates on the same terms and conditions without any further notice. In the event the auction remains unsuccessful due to any reason, the Finkurve Financial Services Limited reserves the right to conduct a subsequent auction through online mode via the authorized auctioneer's egold.auctiontiger.net
Note: Borrowers may redeem/release their pledged gold ornaments by clearing all dues on or before the auction date, during business hours of the respective branch, failing which the ornaments will be auctioned without further notice. Finkurve Financial Services Limited has the authority to remove any of the Loan account from auction list without prior information and has a right to cancel without prior intimation.

Place: Mumbai • Date: 23/10/2026 **For Finkurve Financial Services Ltd.**

kotak
KOTAK INFRASTRUCTURE DEBT FUND LIMITED
CIN : U65910MH1988PLC048450
Regd. Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051
Website: <https://kidf1.kotak.com/> Telephone: +91-22-61660000

Extract of unaudited financial results for the half year ended September 30, 2026
(₹ in Lakhs)

Sr. No	Particulars	Quarter ended September 30, 2026 (Unaudited)	Quarter ended September 30, 2025 (Unaudited)	Previous Year ended March 31, 2026 (Audited)
1	Total Income from Operations	4,149.39	4,385.03	16,743.80
2	Net Profit for the year (before Tax, Exceptional and Extraordinary items)	1,395.52	1,319.72	5,016.08
3	Net Profit for the year before tax (after Exceptional and Extraordinary items)	1,395.52	1,319.72	5,016.08
4	Net Profit for the year after tax (after Exceptional and Extraordinary items)	1,395.52	1,319.72	5,016.08
5	Total Comprehensive Income for the year [Comprising Profit for the year (after tax) and Other Comprehensive Income (after tax)]	1,396.18	1,318.81	5,018.25
6	Paid up Equity Share Capital (Face Value ₹ 10 per share)	31,000.00	31,000.00	31,000.00
7	Reserves (excluding Revaluation Reserve)	33,628.59	28,655.65	31,024.80
8	Net Worth	64,628.59	59,655.65	62,024.80
9	Paid up Debt Capital / Outstanding Debt	130,295.73	130,273.25	130,929.47
10	Debt Equity Ratio	2.02	2.18	2.11
11	Earnings per Share (of ₹ 10 each) - Basic & Diluted	0.45	0.43	1.62
12	Capital Redemption Reserve	19.00	19.00	19.00
13	Debt Redemption Reserve	-	-	-

Notes:
1) The above results were reviewed by the Audit Committee and approved and taken on record by the Board of Directors at their respective meetings held on October 22, 2026.
2) The above is an extract of the detailed format of financial results filed with BSE Limited under Regulation 52 of the SEBI (LODR) Regulations, 2015. The full format of the half yearly financial results are available on the websites of BSE Limited at www.bseindia.com and the Company at <https://kidf1.kotak.com>
3) For the items referred in sub-clauses (a), (b), (d) and (e) of the Regulation 52 (4) of the SEBI (LODR) Regulations, 2015, the pertinent disclosures have been made to the BSE Limited and can be accessed on www.bseindia.com
4) Figures for the previous period/year have been regrouped wherever necessary to confirm to current period/year presentation.

By order of the Board of Directors
For Kotak Infrastructure Debt Fund Limited

Place : Mumbai
Date : October 22, 2026 **Chairman**



ALKEM LABORATORIES LIMITED
CIN No: U00305MH1973PLC174201
Regd. Office: 'ALKEM HOUSE', Senapati Bapat Marg,
Lower Parel, MUMBAI 400 013. Phone : 3982 9999
E-Mail: contact@alkem.com Website: www.alkemlabs.com

PUBLIC NOTICE

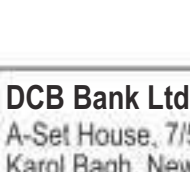
This is to Notify to all our trade stockiest / wholesalers / retailers / consumer and Public at large that ALKEM LABORATORIES LIMITED has reduced the Maximum Retail Prices (MRPs) in respect of the following medical formulations linked to the notification Ref. S.O. 5690 (E) dated 17th October 2026 issued by the National Pharmaceutical Pricing Authority. You are requested to ensure that the benefit of the reduction in price is passed on to the consumer, and they are billed at reduced price as per current price list or printed MRP whichever is lower.

Pricelist of below products can be obtained from your trade/Channel partner or company's Depot/C&F.

Product Name	Pack	Maximum Retail Price effective from 23/10/2026
Cetuxa Injection	20ml Vial	7722.90
Denuiril Injection	1ml PFS	7571.77
Denu Injection	1ml PFS	7571.77
Denub Injection	1ml PFS	7571.77
Denub Injection	2 x 1ml PFS	15143.53
Pertuza Injection	14ml Vial	27083.87
Advamab 100 Injection	4ml	6306.42
Advamab 400 Injection	16ml	14191.35
Palbo 100mg Capsule	21's	3600.00
Palbo 125mg Capsule	21's	3670.00
Alrubicin 10 Injection	Vial	292.50
Alrubicin 50 Injection	Vial	865.05
Alrubicin 100 Injection	Vial	1554.60
Altiraz 1 mg Tablet	14's	353.02
ulvetraz Injection	5ml PFS	6742.90
Megeetron 160 Tablet	10's	407.07
Fibribn 100 Capsule	10's	870.33
Fibribn 150 Capsule	10's	1051.46

For Alkem Laboratories Limited
Sd/-
Dishant Doshi
Deputy CFO

Date: 23.10.2026
Place: MUMBAI



DCB BANK
A-Set House, 7/56, D.B. Gupta Road,
Karol Bagh, New Delhi - 110005

POSSESSION NOTICE

The undersigned being the authorized officer of the DCB Bank Ltd., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFESI Act, 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned dates calling upon the borrowers (Borrower's and Co-Borrower's) to repay the amount mentioned in the notice as detailed below in tabular form with further interest thereon from within 60 days from the date of receipt of the said notice.

The borrower and Co-Borrower having failed to repay the amount, notice is hereby given to the borrower, Co-Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 9 of the Security Interest Rules 2002 on this 10-11-2026.

The borrower, Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property (Description of the immovable Property) and any dealings with the property will be subject to the charge of the DCB Bank Ltd., for respective amount as mentioned here below. The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the act, in respect of time available, to redeem the secured assets.

Demand Notice Dated.	26-05-2026
Name of Borrower(S) and Co-borrower(S)	1. MR. BANSHI DHAR and 2. MRS. BEERMATI BEERMATI
Total Outstanding Amount.	Rs.15,56,440/- (RUPEES FIFTEEN LAKH FIFTY SIX THOUSAND FOUR HUNDRED FORTY ONLY) as on 26-05-2026
Description of The Immoveable Property	ALL THE PIECE AND PARCEL OF PROPERTY HAVING MEASURING AREA 0 KANAL 10 MARLAS I.E.1/2 SHARE OF 1 KANAL 0 MARLAS, COMPRISED IN KHEWAT NO. 142MIN, KHASRA NO. 806(1-0), SITUATED AT VILLAGE DHABI KALAN, SUB TEHSIL BHATTU KALAN, TEHSILAND DISTRICT FATEHABAD.

Date : 23.10.2026
Place : FATEHABAD, HARYANA

Sd/-,
Authorized Officer,
DCB Bank Limited



HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015.
Branch Office: F8, First Floor, Mahalaxmi Metro Tower,
Sector 4, Vaishali, Ghaziabad, 201010
Email: auction@hindujahousingfinance.com

APPENDIX- IV-A (Refer proviso to rule 8(6)) SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai – 600015 and one of its Office at F8, First Floor, Mahalaxmi Metro Tower, Sector 4, Vaishali, Ghaziabad, 201010, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: www.bankauctions.com

Date of Inspection of the property :	16.11.2026, 14:00 hrs -17:00 hrs
EMD Deposition Last Date :	17.11.2026, Till 17:00 hrs.
Date/Time of E-Auction :	18.11.2026, 11:00 hrs -13:00 hrs

Sr. No.	Loan Account Number and Name of Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date and Amount	Type and Date of Possession	Reserve Price EMD Bid Increase Amount
1.	DL/DEL/DLH/A000000291, Mr. SUSHIL KUMAR SHARMA, Mr. ASHWANI SHARMA, H NO- 441 BLOCK-B, A-1 BEHTA HAJI PUR LONI GHAZIABAD-201102.	28-04-2025 & Rs. 1053988/- Rs. 1032287/- as on 21-10-2026	20-08-2025 Symbolic Possession	Rs. 1748000/- Rs. 174800/- Rs. 10000/-
Description of the Immoveable Property: Residential Vacant Plot Out Of Khasra No. 137-m, Situated At Sonia Nagar, In The Revenue Estate Of Village Behata Hajipur, Pargana Loni, Tehsil & District Ghaziabad, Uttar Pradesh, Area measuring 83 Square Yards i.e. 69.396 Square Meters..				
2.	DL/MNR/MNDL/A000000014, Mr. VIJAY PAL SINGH, Mr. BABITA BABITA, H NO 277 B BLOCK KRISHNA VIHAR LONI GZB-201102.	25-09-2023 & Rs. 1592028/- Rs. 1129429/- as on 21-10-2026	16-10-2025 Symbolic Possession	Rs. 2433000/- Rs. 243300/- Rs. 10000/-
Description of the Immoveable Property: FREEHOLD RESIDENTIAL VACANT PLOT NO 217 ADMEASURING AREA 150 SQ.YD. 125.41 SQ MTR) FAILING UNDER KHASRANO- 1507 MISITUATED AT BRUJI VIHAR TOWNSHIP, BLOCK B VILLAGE LONI-201102.				
3.	DL/LONI/LONI/A000000018, Mr. RAHUL KUMAR SHARMA, GIRIRAJ PRASAD SHARMA & RADHA DEVI, ASALATPUR FARRUKH NAGAR GHAZIABAD UP-201003.	18-10-2025 & Rs. 769436/- Rs. 657817/- as on 21-10-2026	25-02-2026 Symbolic Possession	Rs. 1493000/- Rs. 149300/- Rs. 10000/-
Description of the Immoveable Property: FREEHOLD RESIDENTIAL PLOT MEASURING AREA 56 SOYDS OR SAY 46.821 SQMTR PERTAINING TO KHASRANO 501 MI SITUATED IN VILLAGE ASALPUR PARGANA TEHSIL LONI DISTT GHIAZIABAD.				
4.	DL/MNR/PLK/A000000233, Mr. AJAB SINGH, Mr. MITHEESH BHATI & Mr. RAJENDRA MAWI, 235 NEAR SUBHASH GATE TILA SABHAJIPUR LONI DEHAT GHAZIABAD-201102.	26-06-2024 & Rs. 1536992/- Rs. 144532/- as on 21-10-2026	13-05-2025 Symbolic Possession	Rs. 2748000/- Rs. 274800/- Rs. 10000/-
Description of the Immoveable Property: FREEHOLD RESIDENTIAL PLOT MEASURING AREA 161 SQ YD. OR SAY 134.61 SQ MT PERTAINING TO KHASRANO-585 SITUATED IN AMBEDKAR PURAM (DAYANIKETAN) TILASHABHAZPUR LONI GHAZIABAD.				
5.	DL/DEL/PAND/A000001406, Mr. MOHD AFZAL, Mrs. SAHJADI SAHJADI, KHASRA NO 1230,RANJIT VIHAR,VILLAGE LONI NEAR MM ROAD, GHAZIABAD, UTTAR PRADESH - 201102.	12-09-2024 & Rs. 2048242/- Rs. 1672214/- as on 21-10-2026	13-06-2025 Symbolic Possession	Rs. 3662000/- Rs. 366200/- Rs. 10000/-
Description of the Immoveable Property: Property area measuring 119 sqyds part of Khasra No-1230 min situated at village loni (outside chakbandi) Colony Known as Ranjeet Vihar Pargana Loni Ghaziabad .				
6.	GR/KAP/KUNJ/A000000712, Mr. VINOD GOPI, Mrs. SANGEETA BAOALI, PLOT NUMBER B43, AKASH VIKASH MANDOLI VIHAR ASHRA-2 GHAZIABAD UP - 201102.	26-09-2024 & Rs. 1166077/- Rs. 1291709/- as on 21-10-2026	29-04-2025 Symbolic Possession	Rs. 1302000/- Rs. 130200/- Rs. 10000/-
Description of the Immoveable Property: Part of Plot No 25, area measuring 60 sq yards comprised in Khata No 00250, Khasra No 792, Village Meerpur Hindu Pargana, Tehsil Loni, and District Ghaziabad (U.P.).				
7.	GR/KAP/KUNJ/A000000640, Mr. RAM VINOD RAUT, MRS. SUDAMA DEVI & MR. SHRAWAN KUMAR, H NO 14/F55 GALI NO 2 LONI DEHAT GHAZIABAD UP-201102.	21-04-2025 & Rs. 708823/- Rs. 836734/- as on 21-10-2026	12-08-2025 Symbolic Possession	Rs. 759000/- Rs. 75900/- Rs. 10000/-
Description of the Immoveable Property: PLOT AREA MEASURING 50 SQ YARDS COMPRISED IN KHATA NO-00250, KHASRA NO-792, VILLAGE MEERPUR HINDU PARGANA LONI DISTT GHIAZIABAD UP.				
8.	DL/NCU/GHAU/A000002636, Mr. PAPU KUMAR, NITU KUMARI, 67/68, 3, CHIRODI ROAD PURVI ADESH NAGAR, LONI, DEHAT GHAZIABAD, Uttar Pradesh - 201001.	24-10-2024 & Rs. 2030913/- Rs. 1903243/- as on 21-10-2026	07-04-2026 Physical Possession	Rs. 1969000/- Rs. 196900/- Rs. 10000/-
Description of the Immoveable Property: Residential Flat No-UGF-03, MIG, Back Side built up on Plot No- NP-04, admeasuring area 50 Sq. Mtr. block-D, Situated at Residential Colony Indraprastha, Awas Yojna Pargana-Loni, Tehsil & District-Ghaziabad (U.P.).				
9.	DL/DEL/LXND/A000001518, Mr. Vinod Kumar Sharma, Mr. Vikash Sharma & Mrs. Mitheesh Sharma, H. No. 629 Gali No-12 Ist Pusta Sonia Vihar Dayapur North East Delhi-110094.	17-03-2025 & Rs. 972938/- Rs. 1190537/- as on 21-10-2026	26-06-2026 Symbolic Possession	Rs. 1949000/- Rs. 194900/- Rs. 10000/-
Description of the Immoveable Property: Freehold Residential Back Side MIG Flat no. UG-3 on Upper Ground Floor measuring 500 Sq. Ft. or Say 46.45 Sq. Mt., Built on Plot no. A-99, pertaining to Khasra no. 347, situated in Rai Vihar Sehkar Awas Samiti Ltd., Village Sadullabad, Pragna & Tehsil Loni, Distt. Ghaziabad.				
10.	DL/GRN/PRTL/A000000011, Mr. Prince Bansal, Mr. Baleshwari Baleshwari & Mrs. Baleshwari, H.no. 01 Opp Shiv Mandir Agraula Ghaziabad Up 201102, Opp Shiv Mandir Agraula, Ghaziabad - 201102.	06-03-2025 & Rs. 2038169/- Rs. 1681402/- as on 21-10-2026	11-07-2025 Symbolic Possession	Rs. 4658000/- Rs. 465800/- Rs. 10000/-
Description of the Immoveable Property: Residential House No 6, area measuring 200 Sq. Yds., i.e. 167.22 Sq. Mtrs., out of Khasra No. 452, situated in Village Agraula, Pargana Loni, Tehsil & District Ghaziabad, U.P.				
11.	DL/NCU/GHAU/A000002654, Mr. BIRENDRA KUMAR, Mrs. REKHA REKHA, H NO 154, SHARIFUDINPUR JAWLI-2, GHAZIABAD- 201102.	09-01-2025 & Rs. 2097805/- Rs. 1923308/- as on 21-10-2026	13-05-2025 Symbolic Possession	Rs. 2132000/- Rs. 213200/- Rs. 10000/-
Description of the Immoveable Property: Residential Flat No-SF-02, front Back Side M.I.G. admeasuring area 50 Sq. Mtr., Built up on Plot No-D-209, Situated at Residential Colony Indraprastha, Awas Yojna Tehsil & District Ghaziabad, (U.P.).				
12.	DL/DEL/DLH/A000001946, Mr. MUNESH KUMAR SHARMA, Mrs. SANGEETA SHARMA, H. No- 67 GALI NO-2 C-BLOCK MUKUND VIHAR KARAWAL NAGAR NORTH EAST DELHI-110094 .	25-02-2025 & Rs. 2826382/- Rs. 2883781/- as on 21-10-2026	09-07-2025 Symbolic Possession	Rs. 1281000/- Rs. 128100/- Rs. 10000/-
Description of the Immoveable Property: Pvt Flat No. SF-5 (Front Side RHS Flat) on 2nd Floor without roof rights area measuring 750 sqft Built Upon Plot No. 10, Block-A area measuring 435 sqyds situated at Village Sadullabad Colony Known as SLF Ved Vihar, Loni Tehsil and District Ghaziabad, Uttar Pradesh				
13.	DL/MTG/KMPR/A000000202, Mr. MAHMOOD SIDDIKI MAHMOOD SIDDIKI, Mrs. RUKSANA RUKSANA, 29 GALI NO 4 ASHOK VIHAR 4 GHAZIABAD-201102.	12-03-2025 & Rs. 522017/- Rs. 573374/- as on 21-10-2026	04-07-2025 Symbolic Possession	Rs. 770000/- Rs. 77000/- Rs. 10000/-
Description of the Immoveable Property: PLOT NO 29 AREA MEASURING 30 SQYDS PART OF KHASRA NO-280 SITUATED AT VILLAGE LONI (INSIDE CHAKBANDI) PARGANA AND TEHSIL LONI AND DISTRICT GHIAZIABAD UP.				
14.	DL/BPD/BDRP/A000000190, Mr. IMRAN IMRAN, Mr. NOOR JAHAN, E. 156, MAIN SATPUTA ROAD, SHRI RAM COLONY, DELHI, 110094.	28-04-2025 & Rs. 1815609/- Rs. 1767337/- as on 21-10-2026	12-08-2025 Symbolic Possession	Rs. 2074000/- Rs. 207400/- Rs. 10000/-
Description of the Immoveable Property: VACANT PLOT NO 70 & 71, aera measuring 40 Sq. yards i.e. 33.4 Sq meters Out of Khasra No.54 Situated in area Sonu Vihar Loni Pargana Ghaziabad.				
15.	DL/BPR/JAHA/A0000000034, Mr. Usha Maheshwari, Mr. Chaman Maheshwari, 3568 Jain Mandir Wali Gali Jani Moahila Dharamapur Gandhiji Nagar East Delhi - 110031.	14-05-2025 & Rs. 1525831/- Rs. 1612921/- as on 21-10-2026	12-08-2025 Symbolic Possession	Rs. 1702000/- Rs. 170200/- Rs. 10000/-
Description of the Immoveable Property: First Floor No FF-3 (Front left hand Side Without Roof Rights) area Measuring 540 Sq Fts. Built up on Residential Plot No-A-120 Situated in Block A "SLF VED VIHAR" Located at Khasra No-392 & 393 in Village Sadullabad Loni.				
16.	DL/DEL/LXND/A000002649, Mr. VED PRAKASH, Mrs. ASHA DEVI, GOL KUAN CHONK KARKAL MODEL SAHIBABAD GHAZIABAD - 201010.	10-06-2025 & Rs. 1180000/- Rs. 1491445/- as on 21-10-2026	14-10-2025 Symbolic Possession	Rs. 3357000/- Rs. 335700/- Rs. 10000/-
Description of the Immoveable Property: Residential House No-799, land area measuring 80 Sq. Yards i.e. 66.88 Sq. Meters out of Khasra No-306, Ward No 41, Situated in the area of Village Jhandapur Pargana Loni.				
17.	DL/MNR/MNGR/A000000580, Mr. KAUSHAL SINGH, Mrs. SAVITA RANA, D7 53 D BLOCK SHYAMPARK EXT SAHIBABAD GHAZIABAD - 201005.	16-06-2025 & Rs. 1534875/- Rs. 1676417/- as on 21-10-2026	15-10-2025 Symbolic Possession	Rs. 1911000/- Rs. 191100/- Rs. 10000/-
Description of the Immoveable Property: Freehold Residential Plot measuring 100 Sq. Yd. or Say 83.61 Sq. ML, Pertaining to Khasra No. 449 situated in Sukhdev Colony, Village Asalatpur, Pragna Loni, Tehsil & Distt Ghaziabad.				
18.	DL/MNR/NRPA/A000000011, Mr. PRIYA KAMLESH KUMAR, Mr. SONU MURLIDHAR, D 25, 26 ANKUR VIHAR LONI DEHAT GHAZIABAD - 201102.	16-06-2025 & Rs. 1505089/- Rs. 1609929/- as on 21-10-2026	15-10-2025 Symbolic Possession	Rs. 1566000/- Rs. 156600/- Rs. 10000/-
Description of the Immoveable Property: Freehold Residential First Floor without roof rights admeasuring area 60.24 sq. mtr. built on Plot No. D-12/25-26 situated at "DLF Ankur Vihar Colony" in Village Loni Pargana Loni Tehsil & Distt. Ghaziabad (U.P.).				
19.	DL/UTM/UTTM/A000001114, Mr. ITWARI ITWARI, MRS. BILKIS BILKIS, KHASRA NO-284-7 GALI NO-18 GHAZIABAD, UTTAR PRADESH, GHAZIABAD, UTTAR PRADESH - 201102.	16-06-2025 & Rs. 1171405/- Rs. 1206269/- as on 21-10-2026	15-10-2025 Symbolic Possession	Rs. 754000/- Rs. 75400/- Rs. 10000/-
Description of the Immoveable Property: Property/House bearing No. 458, having land area measuring 55 Sq. Yds., (i.e., 45.98 Sq. Mts.), and Covered area measuring 45.98 Sq. Mts., Out of Khasra No. 303, situated at Sarodaya Nagar, Village Mayai, Pargana Loni, Tehsil and Distt. Ghaziabad, U.P.				
20.	GZ/CZP/CHPL/A000000287, MR. SUMIT KUMAR, Mrs. GEETA GEETA & MR. VIJAY PAL, H NO 393, 9C, SAROOP VIHAR, KADIPUR, ALIPUR, METRO, DELHI, DELHI, INDIA - 110003.	11-07-2025 & Rs. 1148452/- Rs. 1099799/- as on 21-10-2026	15-10-2025 Symbolic Possession	Rs. 750000/- Rs. 75000/- Rs. 10000/-
Description of the Immoveable Property: Flat No- UGF- 101, Block-F Upper Ground Floor LHS Corner Front Side Flat, sale area measuring 360 sq. ft, i.e. 33.4 sq. meters, built on Residential plot bearing No. 06, Road No. A-1, total area measuring 336.14 sq. mtrs., situated in the residential colony known as DLF Ankur Vihar Colony, Village Loni, Pargana & Tehsil-Loni, Distt. Ghaziabad, U.P.				
21.	DL/BPR/ASHO/A000000165, Mr. Sanjay Kumar Shivdinhani, Mrs. Sarita Devi, Room No Df-15 Padamvili, Near Laxmi Garden Pathshala Road Khokhr, Bhagpat - 201102.	08-11-2025 & Rs. 1175851/- Rs. 1321221/- as on 21-10-2026	25-08-2026 Physical Possession	Rs. 1116000/- Rs. 111600/- Rs. 10000/-
Description of the Immoveable Property: Flat Floor Rear RHS Flat FF-03, area measuring 336 sq. ft, i.e. 31.22 sq. meters, built on Plot No. A-90, area measuring 200 sq. yards, i.e. 167.22 sq. mtes, out of Khasra No. 348, Situated at Rai Vihar Sehkar Awas Samiti Ltd. Hadbast Village Sadullabad, Pargana and Tehsil Loni, District-Ghaziabad, UP.				
22.	DL/DEL/PND/A000000243, Mr. ANKIT SETHI, Mrs. SUNALI SETHI, 507 MOTHER PRIDE SALIMAR GARDEN SAHIBABAD GHAZIABAD - 201005.	08-11-2025 & Rs. 1494010/- Rs. 1480615/- as on 21-10-2026	24-02-2026 Symbolic Possession	Rs. 4122000/- Rs. 412200/- Rs. 10000/-
Description of the Immoveable Property: Flat bearing No. T-2 on Third Floor (Front LHS as per Technical) (HIG Type), without roof rights, having area measuring 83.61 Sq. Mts., Built on Plot No. 852, situated at Shalimar Garden Extension-1, residential colony Hadbast Village Pasanda Pargana Loni, Tehsil and Distt. Ghaziabad, U.P.				
23.	DL/KNR/MAYA/A0000000117, Mr. MD SHAHZAD ALAM, Mrs. ASMEEN ASMEEN, S/S 769 NAI BASTI NANDGRAM BOMBAY COLONY GHAZIABAD - 201001.	08-11-2025 & Rs. 864681/- Rs. 825687/- as on 21-10-2026	25-02-2026 Symbolic Possession	Rs. 1952000/- Rs. 195200/- Rs. 10000/-
Description of the Immoveable Property: Residential Freehold part of Plot No. 3, land area measuring 40 Sq. Yards i.e. 33.45 Sq. Meters, Comprised in Khasra No. 72Min., Situated at Maya Enclave Village Saddiq Nagar Pargana Loni Tehsil & District, Ghaziabad, (U.P.).				



CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
Registered Office at : "CHOLA CREST" 3rd Floor, C54 & C55, Super B-4,
Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032

DEMAND NOTICE UNDER SECTION 13(2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

You, the under mentioned Borrower/Co-Borrower is hereby informed that the company has initiated proceedings against you under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and that the Notice under 13(2) of the Act sent to you by Registered Post Ack. Due for Borrower/s has been returned undelivered. Hence, you are hereby called upon to take notice and pay the outstanding loan amount mentioned against the said account with interest accrued there from within 60 days from the date of this publication, failing which the company will proceed against you by exercising its right under Sub-Sec (4) of Section 13 of the Act by enforcing the below mentioned security to realise its dues with interests and costs. It is needless to mention that this notice is addressed to you without prejudice to any other remedy to the company.

Loan Account No. MTL1MTA00000137213/ MTL1MTA00000149647, Name and Address of the Borrower/Co-Borrower: 1. SVS TRADERS, (Borrower) 62 Nari Mathura Uttar Pradesh- 281401 Also At:- 25 Shree Vijendra Nagar Satohia Mathura Near Shivasha Estate Mathura Uttar Pradesh- 281004 2. RUBI SINGH (Co Borrower) 25 Shree Vijendra Nagar Near Shivasha- State Satohia Asgarpur PO Satohia Distt. Mathura Uttar Pradesh- 281004. 3. VEERPAL VJENDER SINGH (Co Borrower) 25 Shree Vijendra Nagar Near Shivasha Estate Satohia Asgarpur PO Krishna Nagar District Mathura Uttar Pradesh- 281004. 4. NEHANA (Co Borrower) Nari P O Nari Mathura Uttar Pradesh- 281401. Also at:- Plot Land Number 25, Khasra No. 984 Majua Satohia Asgarpur Tehsil and District Mathura Uttar Pradesh- 281004. Loan Amount: Rs. 74.50,486.00 / Rs. 2,00,00,00.00/- Date of Demand Notice: 15.10.2026 Amount Outstanding : Rs. 77,65,820/- (Rupees Seventy Seven Lakh Sixty Five Thousand Eight Hundred Twenty Only) & Rs. 2,02,796/- (Rupees Two Lakh Two Thousand Seven Hundred Ninety Six Only), as on 13.10.2026 towards Loan No. MTL1MTA00000137213/ MTL1MTA00000149647 NPA Date: 04.10.2026

SCHEDULE OF IMMOVABLE PROPERTY
Ekita Plot Land Number 25, Area 246-25 Sq. Yards., Equal to 205.88 Sq. Meters Khasra No. 984 Situated at Majua Satohia Asgarpur Tehsil and District Mathura Uttar Pradesh- 281004. Bounded as: East- Plot No. 26, West- Path 18 Feet. North- Path 18 Feet. South- Land Other.

Authorised Officer
Date: 23.10.2026, Place: Mathura, U.P. For Cholamandalam Investment And Finance Company Limited

Sr. No.	Loan Account Number and Name of Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date and Amount	Type and Date of Possession	Reserve Price EMD Bid Increase Amount
24.	DL/KNR/RANJ/A000000309, Mrs. LAXMI AGARWAL, Mr. SUBHMA GUPTA, 61 ARJUN NAGAR GHAZIABAD - 201001.	08-11-2025 & Rs. 2180056/- Rs. 2095889/- as on 21-10-2026	25-02-2026 Symbolic Possession	Rs. 4597000/- Rs. 459700/- Rs. 10000/-
Description of the Immoveable Property: FREEHOLD RESIDENTIAL HOUSE NO-72 NEAR NO-61 ON FIRST FLOOR MEASURING AREA 103 SQ.YD. OR SAY 86.11 SQ.MT BUILT ON PLOT NO.9, SITUATED IN ARJUN NAGAR LONI GHAZIABAD.				
25.	DL/LONI/LONI/A0000000857, Ms. SUNITA SUNITA, Mr. ANSHU ANSHU, H NO 160 SECTOR 9 BLOCK VIJAY NAGAR Ghaziabad - 201001.	08-11-2025 & Rs. 1217955/- Rs. 1368359/- as on 21-10-2026	25-08-2026 Physical Possession	Rs. 1199000/- Rs. 119900/- Rs. 10000/-
Description of the Immoveable Property: Residential Flat No G-2, Ground Floor, (L.I.G. Flat), Rear Rhs, Back Side, Without Roof Rights, Covered area measuring 400 Sq. Feet, i.e. 37.16 Sq. Meters, Freehold Residential Built On Plot No.C-1/11, Situated in Residential Colony D.L.F Dishad Extn.-II, Village Brahmapur alias Bhopura, Pargana Loni, Tehsil & Distt. Ghaziabad, U.P.-201005.				

Canara Bank
Asset Recovery Management Branch-I
No. 524, 8th Floor, Canara Towers, Anna Salai,
Teynampet, Chennai-600018 Tel.No.2849 6339 / 6900
E-MAIL: cb2361@canarabank.com
Website: www.canarabank.com

E-Auction Sale Notice

E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.
Notice is hereby given to the public in general and in particular to the Borrowers and Guarantors that the below described immovable property mortgaged / charged to the Secured Creditor, the **Symbolic possession** of which has been taken by the Authorised Officer of **Asset Recovery Management Branch I, Chennai** will be sold on "As is where is", "As is what is", and "Whatever there is" on **11.11.2026, (Time 10:30 A.M. to 11:30 A.M.)** (With unlimited extension of 5 minutes duration each till the conclusion of the sale) for recovery of **Rs. 44,94,561.77 (Rupees Forty Four Lakhs Ninety Four Thousand Five Hundred Sixty One and Paise Seventy Seven Only)** due as on 30/09/2026 with further interest and other incidental charges thereto incurred by the bank to the Asset Recovery Management Branch I, Chennai of Canara Bank from **1. Mr Abdul Ajees, S/o. Mappillai Meera, No.32/10, 2nd Floor, Parthasarthy Str, Agaram Jawahar Nagar, Chennai 600 082. 2. Mrs. Meherup Roja, W/o. Abdul Ajees, 3, 363, Karisalpatti Po, Thirupathur, Sivaganga - 630309.**

Description of the Property: Possession Status : Symbolic, CERSAI ID: 400070510016. Property standing in the name of Mr. M. Abdul Ajees: **SCHEDULE - A:** All that piece and parcel of Vacant Land situated in No 12, Aathanur Village, Sriperambathur Taluk now Kundrathur Taluk, Kancheepuram District within the Registration District of Chennai South and Sub Registration office of Guduvancherry, Annai Velankanni Nagar, bearing Plot No 3 (Approval vide No LP/DTCP No 351/2022) comprised in Survey No 370/3, Patta No 3088, As per Patta survey No 370/3B1, 370/97, with an extent of **2100 sq ft. Bounded On the** : North by : Vacant Land, South by : 30 Feet Road, East by : 23 Feet Road, West by : Plot No.2. **Measuring on the:** North by : 35 feet, South by : 35 feet, East by : 60 feet, West by : 60 feet, within the Registration District of South Chennai and Sub - Registration District of Guduvancherry.

SCHEDULE - B: 485 Sqft undivided share of land out of 2100 sq.ft more particularly described in the Schedule "A" above mentioned property.

SCHEDULE - C: A three bedroom flat bearing No.G1 having super built up area of 871.5 Sq ft (including Common Area) situated in the ground floor of the building constructed in schedule "A" land as per the approved plan.

Reserve Price: Rs. 42,00,000/- | EMD Price : Rs. 4,20,000/- | Bid Increase Amount : Rs. 1,00,000/-

Date and Time of e-Auction

11.11.2026 at 10.30 AM to 11.30 AM

(With unlimited extension of 5 minutes duration each till the conclusion of the sale)

Date and Time of Inspection of Property

31.10.2026 between 11.00 am to 4.00 pm

Last Date of Submission of EMD: EMD amount of 10% of the Reserve Price is to be deposited in E-Wallet of **M/s PSB Alliance Private Limited (BAANKNET)** portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan on or before **10/11/2026 till 5.00 PM**

For detailed terms and conditions of the sale please refer the link "E-Auction" provided in Canara Bank's website (www.canarabank.com) or may contact Canara Bank, **Asset Recovery Management Branch - I, Chennai (Ph. No. 044 - 2849 6339 / 2849 6900)** E-mail: cb2361@canarabank.com during office hours on any working day or Details of Auction Service Provider : **Baanknet (M/s PSB Alliance Pvt. Ltd), (Contact No. 7046612345 / 6354910172 / 8291220220/ 9892219848 / 8160205051, Email: support.baanknet@psballiance.com/ support.baanknet@procure247.com).**

Portal of E-Auction: <https://baanknet.com>

For the properties which are in symbolic possession of the bank, the Auction purchaser has to comply with the following terms and conditions in addition to the standard terms and condition of the sale.

1. The bidder is purchasing the property in Symbolic Possession at his / own risk and responsibility. 2. Bank will not be responsible or duly bound for handling over of physical possession. 3. Successful Auction Purchaser will not be entitled to claim any interest, in any case of return of money. 4. Successful Auction Purchaser has to submit the Declaration cum undertaking confirming the above terms and conditions (1 to 3) immediately after e-Auction. 5. Subsequent to sale if successful bidder fails to submit Declaration cum Undertaking, the bid EMD amount will be forfeited.

Date : 17.10.2026 Authorised Officer

Place: Chennai Canara Bank

NOTICE OF LOSS OF SHARES OF LLOYDS METAL & ENERGY LTD.
Regd. Off Plot No A 1-2, MIDC Area, Chugus, Chandrapur, Maharashtra, 442055
Notice is hereby given that the Certificate for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder of the said Equity Shares have applied to the Company to issue duplicate Share Certificate.
Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Name of the holder Folio No. No. of shares Certificate No. Distinctive Nos.
(Rs.1/-f.v)

Bhatner Sushil Kumar 0179051 1000 4706 5532711 to 5533710

Name: Sushil Kumar Bhatner
Place: Mumbai
Date: 23.10.2026

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited AT MUMBAI & GURGAON

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1	Name of the corporate debtor along with PAN & CIN / LLP No.	Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited PAN : AAPCS1881B CIN : U45203HR2010PTC045531
2	Address of the registered office	510, 5th floor, ABW Tower, IFFCO Chok, MG Road, Gurgaon, Haryana-122002
3	URL of website	Not available
4	Details of place where majority of fixed assets are located	The Company does not have any fixed assets except one small plot of land (272 Sq.Mtr) at Mauje Pali, District Raigad, Maharashtra. Pending Arbitration proceeding against PWD, Maharashtra.
5	Installed capacity of main products/services	Not applicable
6	Quantity and value of main products/ services sold in last financial year	Not applicable
7	Number of employees / workmen	NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL:	Details can be sought by emailing sakt.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code	Details can be sought by emailing sakte.cirp@gmail.com
10	Last date for receipt of expression of interest.	07.11.2026
11	Date of issue of provisional list of prospective resolution applicants	12.11.2026
12	Last date for submission of objections to provisional list	17.11.2026
13	Date of issue of final list of prospective resolution applicants	20.11.2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.11.2026
15	Last date for submission of resolution plans	21.12.2026
16	Process email id to submit Expression of Interest	sakt.cirp@gmail.com
17	Details of corporate debtors' registration status as MSME	Yes, Registered as MSME vide registration no.: UDYAM-HR-05-0013364

Note : Person disqualified under Sec 29A of the Code is ineligible to submit Expression of Interest. For detailed clause of Sec 29A, You may access www.ibbi.gov.in.

Note : This timeline shall be subject to such extension as may be granted by the Adjudicating Authority.

CA Vikash Gautamchand Jain
(Resolution Professional) Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
IBBI/PA-001/IP-P00354/2017-18/10612
204, Wall Street-1, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006
AFA Valid Till: 30.06.2027

Date : 23.10.2026
Place : Ahmedabad

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WHERE NEWSMAKERS DROP IN FOR A CANDID CHAT.

V. D. SATHEESAN
Chief Minister of Kerala

in conversation with
Vandita Mishra
National Opinion Editor
The Indian Express

Liz Mathew
Deputy Editor
The Indian Express

The Indian EXPRESS
JOURNALISM OF COURAGE

shubham
SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.
CIN : U65922DL2010PLC139405 Phone No. : + 91 124-4762555, Website: www.shubham.co
Registered Office: 608-609, 6th Floor, Block-C, Ansal Imperial Tower, Community Center, Naraina Vihar, New Delhi - 110028
Corporate office: Shubham House, 425, Udyog Vihar Phase IV, Gurugram-122015

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 SEPTEMBER 2026
(₹ in lakh, unless otherwise stated)

S. No.	Particulars	Quarter ended 30.09.2026 (Unaudited)	Quarter ended 30.09.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
1.	Total Income from Operations	36,231.48	27,262.43	1,08,736.58
2.	Net profit before tax	11,191.27	8,559.96	32,540.31
3.	Net profit after tax	8,455.65	6,603.43	25,995.91
4.	Total Comprehensive Income [Comprising Profit (after tax) and Other Comprehensive Income (after tax)]	8,353.92	6,605.14	25,881.78
5.	Paid up Equity Share Capital	861.20	783.82	795.38
6.	Reserves (excluding Revaluation Reserve)	1,00,121.40	71,119.74	83,220.57
7.	Securities Premium Account	1,40,011.93	1,37,663.27	1,40,011.93
8.	Net worth	2,17,459.99	2,09,632.65	2,06,336.26
9.	Outstanding Debt	6,98,402.37	4,87,496.40	5,65,094.82
10.	Outstanding Redeemable Preference Shares	Nil	Nil	Nil
11.	Debt Equity Ratio	2.90	2.33	2.52
12.	Earnings Per Share (of ₹1/- each)			
(a) Basic:	9.82	7.77	30.53	
(b) Diluted:	9.28	7.41	29.06	
13.	Capital Redemption Reserve	NA	NA	NA
14.	Debt Service Coverage Ratio	NA	NA	NA
15.	Interest Service Coverage Ratio	NA	NA	NA

Notes:-
(a) The above is an extract of the detailed format of quarterly financial results filed with the Bombay Stock Exchange ("BSE") under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations"). The full format of the quarterly financial results are available on the website of the Bombay Stock Exchange (www.bseindia.com) and the Company's website (www.shubham.co).
(b) For the other line items referred in Regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the BSE and can be accessed on www.bseindia.com.

For and on behalf of the Board of Directors of SHUBHAM HOUSING DEVELOPMENT FINANCE COMPANY LIMITED
Sd/-
Sanjay Chaturvedi
Managing Director
DIN: 01636432

PLACE : GURUGRAM
DATE : 22 OCTOBER, 2026

PUBLIC NOTICE
Notice is hereby given that the certificate for the following securities have been lost or misplaced and undersigned has/have applied to the company to issue duplicate certificate for the said share. Any person who has a claim in the respect of the said share should write to our registrar, Kfin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Hyderabad 500032 within one month, else the company will proceed to issue duplicate certificate.

Name of the demised Share Holder	Name of the Company	Folio No.	No. of shares	Certificate No.	Distinctive Nos.
RAMANATHAN K H	HINDUSTAN UNILIVER LIMITED	HLL3025069	750	5317317	1330195111 to 1330195860

Place : Chennai
Date : 23/10/2026

Name of the Claimant : HARISH RAMANATHAN

isarc
INDIA SME ASSET RECONSTRUCTION CO. LTD.
Regl. Off. : The Ruby 11th Floor, North - West Wing, Plot No 29, Senapati Bapat Marg, Dadar (West) Mumbai - 400028.

POSESSION NOTICE
As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002
The borrowers/co-borrowers/guarantors/mortgagors mentioned hereunder had availed financial assistance/loan from Fedbank Financial Services Limited ("Original Lender"). The said loan, together with all underlying security interest and all rights, title and interest of the Original Lender therein, was assigned by the Original Lender under the provisions of the SARFAESI Act, 2002, in favour of India SME Asset Reconstruction Company Limited ("ISARC"), acting in its capacity as the Trustee of ISARC-2025-2026-3 Trust, vide Assignment Agreement dated 26th September 2025. Whereas: The undersigned being the Authorised officer of India SME Asset Reconstruction Company Limited ("ISARC") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notices dated 28.10.2025 calling upon the borrowers/co-borrowers/guarantors/mortgagors Adarsh Kumar (Borrower), Nalini (Co-Borrower) to repay the amount mentioned in the notice being **Rs. 25,88,002.35/- (Rupees Twenty-Five Lakhs Eighty-Eight Thousand Two and Thirty-Five Paise Only)** with further interest and costs within 60 days from the date of receipt of the said notices.
The borrowers/co-borrowers/guarantors/mortgagors having failed to repay the amount, notice is hereby given to them and the public in general that the undersigned has taken **PHYSICAL POSSESSION** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 rules on this **17th day of October of the year 2026.**
The borrowers/co-borrowers/guarantors/mortgagors' attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem secured assets.
The borrowers/co-borrowers/guarantors/mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of India SME Asset Reconstruction Company Limited ("ISARC") for an amount of Rs. 31,47,755/- as on dated 20-10-2026 (Rupees Thirty One Lakh Forty Seven Thousand Seven Hundred Fifty Five Only.) and interest thereon.

Description of immovable Property
SCHEDULE "1": - All the piece and parcel of Land And Proposed Building, Bearing Plot No.1111-Ews - B Type, Comprised In S.No.130/2 Part, Measuring With An Extent Of 435 Sq.Ft. (40.40 Sq Meter) Situated At Tamil Nadu Housing Board, Perumalpetu Village, Thiruvallur Taluk, Thiruvallur District and bounded as follows that is to say: East - Plot No. 1110, West - Plot No. 1112, North - Plot Nos. 1098 & 1099, South - 3 Meter Road, **Measuring:** East To West On The Northern Side 4.00 Meter, East To West On The Southern Side 4.00 Meter, North To South On The Eastern Side : 10.00 Meter, North To South On The Western Side : 10.20 Meter Situated within the sub-registration district of Thiruvallur Joint I and in the Registration District of Thiruvallur.

Date : 17.10.2026
Place : Chennai

Authorized Officer
India SME Asset Reconstruction Company Ltd

FINKURVE FINANCIAL SERVICES LIMITED
CIN: L65990MH1984PLC032403 • GSTN: 27AAACS7403E12N
Reg. Address: Finkurve Financial Services Limited (FFSL/The Company), Unit No. 1 Trade Garden, First Floor, Building No. A, Kamla Mill Compound, Lower Parel, Mumbai - 400013.
Contact Person : Ramprakash Gupta • Mob. 8691962385 • E-mail: Ramprakash.gupta@augmont.com

Notice is hereby given for the information of all concerned that the gold ornaments pledged with the under-mentioned branches of **FINKURVE FINANCIAL SERVICES LIMITED**, which have become overdue for redemption and have not been redeemed so far despite repeated notices, will be auctioned on **28/10/2026**. Branch-wise loan details, along with customer details are available with the respective branches / annexure, subject to applicable confidentiality and data protection requirements.

GOLD AUCTION PUBLIC NOTICE

Chennai - Auction Center Name & Address: Mogappair Arvog Branch, No. 03/479, 1st Floor, JJ Nagar Valayapathi Salali Near, JJ Nagar Police Station, Mogappair East, Chennai, Tamilnadu - 600037.
AMBATTUR ARVOG BRANCH: Loan A/c No. : **AMBA-45753, AMBA-91516, AMBA-17414, AMBA-49863.**
AYANAVARAM ARVOG BRANCH: Loan A/c No. : **AYAN-51115, AYAN-31070.**

Thiruvallur District - Auction Center Name & Address: Avadi Arvog Branch, Door No. 235, First Floor, Nehru Bazaar Road, Avadi, Chennai, Tamil Nadu - 600 054.
AVADI ARVOG BRANCH: Loan A/c No. : **AVAD-88436, AVAD-08694, AVAD-44847, AVAD-27586, AVAD-32365, AVAD-67494, AVAD-65551.**
POONAMALLEE ARVOG BRANCH : Loan A/c No. : **POON-02201, POON-63545, POON-64266, POON-00827, POON-32961, POON-68467, POON-60434. THIRUMAZHISAI ARVOG BRANCH: THIR-71555.**

For More Details - Contact On : Aravind A., Mobile : 9790269497

The auction will be conducted branch-wise at Auction center through the Company's authorized auctioneer, egold.auctiontiger.net in compliance with applicable regulatory guidelines. Interested bidders may visit egold.auctiontiger.net for registration, participation, and detailed terms & conditions.
Auction Timing: Between 10:00 AM to 4:00 PM on 28/10/2026.
The Company Finkurve Financial Services Limited is having the right to postpone the auction on subsequent dates on the same terms and conditions without any further notice. In the event the auction remains unsuccessful due to any reason, the Finkurve Financial Services Limited reserves the right to conduct a subsequent auction through online mode via the authorized auctioneer's egold.auctiontiger.net
Note: Borrowers may redeem/release their pledged gold ornaments by clearing all dues on or before the auction date, during business hours of the respective branch, failing which the ornaments will be auctioned without further notice. Finkurve Financial Services Limited has the authority to remove any of the Loan account from auction list without prior information and has a right to cancel without prior intimation.

Place: Mumbai • Date: 23/10/2026 For Finkurve Financial Services Ltd.

kotak
KOTAK INFRASTRUCTURE DEBT FUND LIMITED
CIN : U65910MH1988PLC048450
Regd. Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051
Website: <https://kidfl.kotak.com/> Telephone: +91-22-61660000

Extract of unaudited financial results for the half year ended September 30, 2026
(₹ in Lakhs)

Sr. No	Particulars	Quarter ended September 30, 2026 (Unaudited)	Quarter ended September 30, 2025 (Unaudited)	Previous Year ended March 31, 2026 (Audited)
1	Total Income from Operations	4,149.39	4,385.03	16,743.80
2	Net Profit for the year (before Tax, Exceptional and Extraordinary items)	1,395.52	1,319.72	5,016.08
3	Net Profit for the year before tax (after Exceptional and Extraordinary items)	1,395.52	1,319.72	5,016.08
4	Net Profit for the year after tax (after Exceptional and Extraordinary items)	1,395.52	1,319.72	5,016.08
5	Total Comprehensive Income for the year [Comprising Profit for the year (after tax) and Other Comprehensive Income (after tax)]	1,396.18	1,318.81	5,018.25
6	Paid up Equity Share Capital (Face Value ₹ 10 per share)	31,000.00	31,000.00	31,000.00
7	Reserves (excluding Revaluation Reserve)	33,628.59	28,655.65	31,024.80
8	Net Worth	64,628.59	59,655.65	62,024.80
9	Paid up Debt Capital / Outstanding Debt	130,295.73	130,273.25	130,929.47
10	Debt Equity Ratio	2.02	2.18	2.11
11	Earnings per Share (of ₹ 10 each) - Basic & Diluted	0.45	0.43	1.62
12	Capital Redemption Reserve	19.00	19.00	19.00
13	Debt Redemption Reserve	-	-	-

Notes:
1) The above results were reviewed by the Audit Committee and approved and taken on record by the Board of Directors at their respective meetings held on October 22, 2026.
2) The above is an extract of the detailed format of financial results filed with BSE Limited under Regulation 52 of the SEBI (LODR) Regulations, 2015. The full format of the half yearly financial results are available on the websites of BSE Limited at www.bseindia.com and the Company at <https://kidfl.kotak.com>
3) For the items referred in sub-clauses (a), (b), (d) and (e) of the Regulation 52 (4) of the SEBI (LODR) Regulations, 2015, the pertinent disclosures have been made to the BSE Limited and can be accessed on www.bseindia.com
4) Figures for the previous period/year have been regrouped wherever necessary to confirm to current period/year presentation.

By order of the Board of Directors
For Kotak Infrastructure Debt Fund Limited

Place : Mumbai
Date : October 22, 2026

Chairman



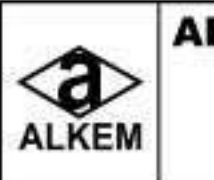
SIMPLEX REALTY LIMITED
CIN: L17110MH1912PLC000351
Registered Office: 30, Keshavrao Khadye Marg,
Sant Gadge Maharaj Chowk, Mumbai-400 011
Telephone: 022 23082951
Website: www.simplex-group.com | Email: company-secretary@simplex-group.com

NOTICE TO PHYSICAL SHAREHOLDERS
Special Window for Transfer and Dematerialisation of Physical Securities of Simplex Realty Limited.
Pursuant to SEBI Circular No. SEBI/HO/MIRSD/ MIRSD-PoD/PI/CIR/2025/97 dated July 2, 2025, a special window was opened from July 7, 2025 to January, 6 2026 for re-lodgment of physical share transfer requests originally submitted prior to April 1, 2019 but returned due to deficiencies in documentation.
In order to further facilitate shareholders, SEBI has opened another special Window for a period of one year from February 5, 2026 to February 4, 2027 pursuant to SEBI Circular No. HO/38/13/11/2026-MIRSD-PoD/1/3750/2026 dated January 30, 2026 for transfer and dematerialisation of physical securities which were sold/purchased prior to April 1, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/ process/or otherwise.
Securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall remain under lock-in for a period of one year from the date of registration of transfer, during which such securities shall not be transferred, lien- marked or pledged.
In this regard, Shareholders are requested to avail this opportunity by furnishing the transfer deed, original share certificate along with other requisite documents to the Company's Registrar and Share Transfer Agent (RTA), Purva Share Registry India Private Limited at their address 9, Shiv Shakti Industrial Estate, J.R. Boricha Marg, Opposite Kasturba Hospital Lane, Near Lodha Excelus, Lower Parel (East), Mumbai – 400011 or email support@purvashare.com.
For further details, Shareholders may refer to the aforesaid SEBI circular available on the Company's Website under the Investor Relations section or write to us at company-secretary@simplex-group.com
For Simplex Realty Limited
Sd/-
Place: Mumbai **Pooja Bagwe**
Date : October 21, 2026 Company Secretary and Compliance officer



SIMPLEX PAPERS LIMITED
L21010MH1994PLC078137
Registered Office: Om Shri Sai Bhavan, Balaghat Road,
T point, Gondia – 441614
Corporate Office: 30, Keshavrao Khadye Marg, Sant Gadge Maharaj Chowk, Mumbai-400 011
Tel.: 022-23082951, Email: papers@simplex-group.com, website: www.simplex-group.com

NOTICE TO PHYSICAL SHAREHOLDERS
Special Window for Transfer and Dematerialisation of Physical Securities of Simplex Papers Limited.
Pursuant to SEBI Circular No. SEBI/HO/MIRSD/ MIRSD-PoD/PI/CIR/2025/97 dated July 2, 2025, a special window was opened from July 7, 2025 to January, 6 2026 for re-lodgment of physical share transfer requests originally submitted prior to April 1, 2019 but returned due to deficiencies in documentation.
In order to further facilitate shareholders, SEBI has opened another special Window for a period of one year from February 5, 2026 to February 4, 2027 pursuant to SEBI Circular No. HO/38/13/11/2026-MIRSD-PoD/1/3750/2026 dated January 30, 2026 for transfer and dematerialisation of physical securities which were sold/purchased prior to April 1, 2019. The said special window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended to due to deficiency in the documents/ process/or otherwise.
Securities transferred under this window shall be mandatorily credited to the transferee only in demat mode and shall remain under lock-in for a period of one year from the date of registration of transfer, during which such securities shall not be transferred, lien- marked or pledged.
In this regard, Shareholders are requested to avail this opportunity by furnishing the transfer deed, original share certificate along with other requisite documents to the Company's Registrar and Share Transfer Agent (RTA), Purva Share Registry India Private Limited at their address 9, Shiv Shakti Industrial Estate, J.R. Boricha Marg, Opposite Kasturba Hospital Lane, Near Lodha Excelus, Lower Parel (East), Mumbai – 400011 or email support@purvashare.com.
For further details, Shareholders may refer to the aforesaid SEBI circular available on the Company's Website under the Investor Relations section or write to us at companypapers@simplex-group.com
For Simplex Papers Limited
sd/-
Place: Mumbai **Bikash Singh**
Date: 22nd October, 2026 Company Secretary and Compliance officer



ALKEM LABORATORIES LIMITED
CIN No: U00305MH1973PLC174201
Regd. Office: "ALKEM HOUSE", Senapati Bapat Marg,
Lower Parel, MUMBAI 400 013. Phone : 3982 9999
E-Mail: contact@alkem.com Website: www.alkemlabs.com

PUBLIC NOTICE
This is to Notify to all our trade stockist / wholesalers / retailers / consumer and Public at large that ALKEM LABORATORIES LIMITED has reduced the Maximum Retail Prices (MRPs) in respect of the following medical formulations linked to the notification Ref. S.O. 5690 (E) dated 17th October 2026 issued by the National Pharmaceuticals Pricing Authority. You are requested to ensure that the benefit of the reduction in price is passed on to the consumer, and they are billed at reduced price as per current price list or printed MRP whichever is lower. Pricelist of below products can be obtained from your trade/Channel partner or company's Depot/C&F.

Product Name	Pack	Maximum Retail Price effective from 23/10/2026
Cetuxa Injection	20ml Vial	7722.90
Denuiril Injection	1ml PFS	7571.77
Denu Injection	1ml PFS	7571.77
Denub Injection	1ml PFS	7571.77
Denub Injection	2 x 1ml PFS	15143.53
Pertuza Injection	14ml Vial	27083.87
Advamab 100 Injection	4ml	6306.42
Advamab 400 Injection	16ml	14191.35
Palbo 100mg Capsule	21's	3600.00
Palbo 125mg Capsule	21's	3670.00
Alrubicin 10 Injection	Vial	292.50
Alrubicin 50 Injection	Vial	865.05
Alrubicin 100 Injection	Vial	1554.60
Altraz 1 mg Tablet	14's	353.02
Fulvetraz Injection	5ml PFS	6742.90
Megeestron 160 Tablet	10's	407.07
Fibrib 100 Capsule	10's	870.33
Fibrib 150 Capsule	10's	1051.46

For Alkem Laboratories Limited
Dishant Doshi
Deputy CFO
Date: 23.10.2026
Place: MUMBAI

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
Supremé Ahmednagar Karmala Tembhorni Tollways Private Limited
AT MUMBAI & GURGAON
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1	Name of the corporate debtor along with PAN & CIN/ LLP No.	Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited PAN : AAPCS1881B CIN : U45203HR2010PTC045531
2	Address of the registered office	510, 5th floor, ABW Tower, IFFCO Chok, M G Road, Gurgaon, Haryana-122002
3	URL of website	Not available
4	Details of place where majority of fixed assets are located	The Company does not have any fixed assets except one small plot of land (272 Sq.Mtr) at Mauje Pali, District Raigad, Maharashtra. Pending Arbitration proceeding against PWD, Maharashtra.
5	Installed capacity of main products/services	Not applicable
6	Quantity and value of main products/ services sold in last financial year	Not applicable
7	Number of employees / workmen	NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL.	Details can be sought by emailing sakt.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code	Details can be sought by emailing sakte.cirp@gmail.com
10	Last date for receipt of expression of interest	07.11.2026
11	Date of issue of provisional list of prospective resolution applicants	12.11.2026
12	Last date for submission of objections to provisional list	17.11.2026
13	Date of issue of final list of prospective resolution applicants	20.11.2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	21.11.2026
15	Last date for submission of resolution plans	21.12.2026
16	Process email id to submit Expression of Interest	sakt.cirp@gmail.com
17	Details of corporate debtors' registration status as MSME	Yes, Registered as MSME vide registration no.: UDYAM-HR-05-0013364

Note : Person disqualified under Sec 29A of the Code is ineligible to submit Expression of interest. For detailed clause of Sec 29A, You may access www.ibbi.gov.in.
Note : This timeline shall be subject to such extension as may be granted by the Adjudicating Authority.
CA Vikash Gautamchand Jain
(Resolution Professional) Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
IBBI/UA-001/IP-P00354/2017-18/10612
204, Wal Street-1, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006
AFA Valid Till: 30.06.2027

Date : 23.10.2026
Place : Ahmedabad



SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.
CIN : U65921DL2010PLC199469 Phone No. +91 124-4762555. Website: www.shubham.co.
Registered Office: 608-609, 6th Floor, Block-C, Ansal Imperial Tower,
Community Center, Naraina Vihar, New Delhi - 110028
Corporate office: Shubham House, 425, Udyog Vihar Phase IV, Gurugram-122015

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30 SEPTEMBER 2026
(₹ in lakh, unless otherwise stated)

S. No.	Particulars	Quarter ended 30.09.2026 (Unaudited)	30.09.2025 (Unaudited)	Year Ended 31.03.2026 (Audited)
1.	Total Income from Operations	36,231.48	27,262.43	1,06,736.58
2.	Net profit before tax	11,191.27	8,559.96	32,540.31
3.	Net profit after tax	8,455.65	6,603.43	25,995.91
4.	Total Comprehensive Income [Comprising Profit (after tax) and Other Comprehensive Income (after tax)]	8,353.92	6,605.14	25,881.78
5.	Paid up Equity Share Capital	861.20	783.82	795.38
6.	Reserves (excluding Revaluation Reserve)	1,00,121.40	71,119.74	83,220.57
7.	Securities Premium Account	1,40,011.93	1,37,663.27	1,40,011.93
8.	Net worth	2,17,459.99	2,09,632.65	2,06,336.26
9.	Outstanding Debt	6,98,402.37	4,87,496.40	5,65,094.82
10.	Outstanding Redeemable Preference Shares	NIL	NIL	NIL
11.	Debt Equity Ratio	2.90	2.33	2.52
12.	Earnings Per Share (of ₹1/- each) (a) Basic: (b) Diluted:	9.82 9.25	7.77 7.41	30.53 29.06
13.	Capital Redemption Reserve	NA	NA	NA
14.	Debtenture Redemption Reserve	NA	NA	NA
15.	Debt Service Coverage Ratio	NA	NA	NA
16.	Interest Service Coverage Ratio	NA	NA	NA

Notes:-
(a) The above is an extract of the detailed format of quarterly financial results filed with the Bombay Stock Exchange ("BSE") under Regulation 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations"). The full format of the quarterly financial results are available on the website of the Bombay Stock Exchange (www.bseindia.com) and the Company's website (www.shubham.co).
(b) For the other line items referred in Regulation 52(4) of the Listing Regulations, pertinent disclosures have been made to the BSE and can be accessed on www.bseindia.com.
For and on behalf of the Board of Directors of
SHUBHAM HOUSING DEVELOPMENT
FINANCE COMPANY LIMITED
Sd/-
Sanjay Chaturvedi
Managing Director
DIN: 01636432

PLACE : GURUGRAM
DATE : 22 OCTOBER, 2026

INDIA CEMENTS CAPITAL LIMITED
CIN: L65191TN1985PLC012362;
Registered office: No.18/14, (312/14) 2c & 2d, Gee Gee Emerald, 2nd Floor, Valluvar Kottam Highroad, Nungambakkam, Chennai, Tamil Nadu-600034;
Telephone No.: 044 46065183; Website: www.icaps.co.in; Email Id: secr@icaps.com

Recommendations of the Committee of Independent Directors ("IDC") in relation to the Open Offer by Mr. Sandeep Jain, Mr. Vikas Garg and Mr. Rahul Nagar (hereinafter referred to as "Acquirers") alongwith Mrs. Neha Agarwal in her capacity as Persons Acting in concert ("PAC") with the Acquirers to the Equity Shareholders of India Cements Capital Limited, (hereinafter referred to as "Target Company"/ "Target" / "ICCL") for the acquisition of 56,43,812 (Fifty-Six Lakhs Forty-Three Thousand Six Hundred Twelve) Equity Shares of the Target Company, under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ("Takeover Regulations")

1.	Date	October 22, 2026
2.	Name of the Target Company (TC)	India Cements Capital Limited
3.	Details of the Offer pertaining to the TC	The Offer is being made by the Acquirers along with PAC in terms of Regulations 3(1) and (4) of the Takeover Regulations for the acquisition of 56,43,812 (Fifty-Six Lakhs Forty-Three Thousand Six Hundred Twelve) Equity Shares of the face value of ₹ 10/- each ("Offer Shares"), representing 26.00% of the voting share capital of the Target Company at an Offer Price of ₹ 12/- (Rupees Twelve Only) per fully paid-up Equity Share ("Offer price"), payable in cash.
4.	Name of the Acquirer(s) and the Person Acting in Concert (PAC) with the Acquirer	Acquirers: Mr. Sandeep Jain, Mr. Vikas Garg and Mr. Rahul Nagar PAC: Mrs. Neha Agarwal
5.	Name of the Manager to the Offer along with details	Fintellectual Corporate Advisors Private Limited SEBI Registration No.: INM000012944 Corporate Office: B-20, Second Floor, Sector 1, Noida, Uttar Pradesh-201301 Tel No.: +91-120-4266080 Contact Person: Mr. Amit Puri E-mail: info@fintellectualadvisors.com Website: www.fintellectualadvisors.com
6.	Members of the Committee of Independent Directors (IDC)	Mrs. Lakshmi Aparna Sreekumar Independent Non-Executive Director Mrs. Sandhya Rajan Independent Non-Executive Director
7.	IDC Member's relationship with the TC (Director, Equity Shares owned, any other contract/relationship), if any	All the members of the IDC are independent and non-executive directors on the board of directors of the Target Company. None of the Members of the IDC hold any equity shares or other securities in the Target Company and have any relationship with the Target Company. Further, none of the members of the IDC have entered into any contract or have any relationship with the Target Company other than their appointment as independent directors on the board of directors of the Target Company.
8.	Trading in the Equity Shares/other Securities of the TC by IDC Members	None of the members of the IDC have traded in any of the equity shares/ other securities of the Target Company during: (a) the 12 months period preceding the date of the Public Announcement dated Friday, July 24, 2026 and (b) the period from the date of PA till the date of this recommendation.
9.	IDC Member's relationship with the Acquirer (Director, Equity Shares owned, any other contract/relationship), if any	None of the IDC members have any contract/ relationship with the Acquirers.
10.	Trading in the Equity Shares of Acquirer by IDC Members	Not Applicable
11.	Recommendation on the Open Offer, as to whether the offer is fair and reasonable	Based on the review of the Public Announcement and the Detailed Public Statement issued by the Manager to the Offer on behalf of the Acquirers, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations, 2011. However, the public shareholders of the Target Company are advised to independently evaluate the Open Offer and make an informed decision about tendering their shares in the Open Offer. Further IDC Members confirm that the Target Company has not received any complaint from the shareholders regarding the open offer process, valuation price or method of valuation.
12.	Summary of reasons for recommendation	IDC has evaluated the PA, DPS, LOF issued / submitted by Fintellectual Corporate Advisors Private Limited (Manager to the Offer) for and on behalf of the Acquirers and believes that the Offer Price of ₹ 12/- (Rupees Twelve Only) per fully paid up Equity Share of ₹ 10 each, offered by the Acquirers being the highest price amongst the selective criteria is in line with the Takeover Regulations and prima facie appears to be fair and reasonable. However, the IDC Members draw attention to the shareholders to the closing market price of the Equity Shares on BSE Limited as on 21.10.2026, being Rs.30.60 per Equity Share which is higher than the Offer Price. The shareholders of the Target Company are advised to independently evaluate the Offer and take informed decision whether or not to offer their shares in the Open Offer.
13.	Disclosure of the voting pattern	The recommendations were unanimously approved by the members of the IDC present at the Meeting held on October 22, 2026.
14.	Details of Independent Advisors, if any	None
15.	Any other matter to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under Takeover Regulations.

For India Cements Capital Limited
Sd/-
Mrs. Lakshmiaparna Sreekumar
Chairperson of the IDC

Place: Chennai
Date: October 22, 2026



KANARA CONSUMER PRODUCTS LIMITED
(CIN : U68100KA1962PLC001443)
Regd. Office : # N-301, 3rd Floor, North Block, Manipal Centre, 47 Dickenson Road,
Bangalore - 560 042. Phone : 63606 92392, E-mail : secretary@manipal.com

NOTICE
NOTICE OF POSTAL BALLOT & REMOTE E-VOTING
NOTICE is hereby given pursuant to Section 110 read with Section 108 and other applicable provisions, if any, of the Companies Act, 2013 ("Act") and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014 ("Rules"), as amended from time to time, read with the General Circulars No. 03/2025 dated 22/09/2025, 09/2023 dated 25/09/2023, 11/2022 dated 28/12/2022, 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated 31st December, 2020, 10/2021 dated 23rd June, 2021, 20/2021 dated 8th December, 2021 and 3/2022 dated 5th May, 2022, issued by the Ministry of Corporate Affairs ("MCA") (hereinafter collectively referred to as "MCA Circulars"), approval of the Members of **Kanara Consumer Products Limited** (hereinafter called as 'the Company') is being sought for the below resolution by way of postal ballot through E-voting process ('Remote E-voting')

Sl. No.	Description of Special Resolution
1.	To approve the Change of the Registered Office of the Company from the State of Karnataka to the State of Maharashtra and subsequent amendment to the Memorandum of Association.

Members are hereby informed that :
1. The Company has Completed the Dispatch of Postal Ballot notice through E-mail to those Members whose E-mail addresses are registered with the Company / Depositories on October 22, 2026.
2. The members whose email addresses are registered are required to communicate their assent or dissent only through the remote E-voting system for which the instructions are given in the notice. The Company has engaged the Services of **Purva Share Registry India Private Limited** for providing the remote E-voting facility.
3. Those Members, whose E-mail addresses are not registered, are requested to refer to the procedure mentioned in the notes to Postal Ballot notice being sent by the RTA, to cast their Votes Electronically and also to register their E-mail id with Company / RTA and Depositories.
4. The Remote E-voting shall commence from **9 a.m. (IST) on Friday, 23rd October 2026 and end at 5.00 p.m. (IST) on Saturday, 21st November 2026**. The remote E-voting module shall be disabled thereafter by **Purva Share Registry India Private Limited**. Once the Vote on resolution is cast by a member, he / she shall not be allowed to change it subsequently or cast vote again. The detailed procedure/instructions for Remote E-voting are specified in the notes to the Postal Ballot notice.
5. The Cut-off Date for the purpose of ascertaining the eligibility of members to cast their vote through Remote E-voting is **16th October 2026 (Cut-off Date)**. The members whose name appears in the register of Members / Register of beneficial owner of the Company as on Cut-off Date shall only be entitled to avail the Remote E-voting facility.
6. The company has appointed **Mr. Gagan (Membership No. : 70736) of M/s. Gagan and Associates, Practicing Company Secretaries** as scrutinizer for conducting the Postal Ballot process.
7. In case of any Queries, Members may refer to the **FAQ** for shareholders or E-mail to **evoting@purvashare.com** or **secretary@manipal.com** or **Call on Mobile Number : 63606 92392**.
8. The results of the postal ballot may be declared on **Monday, 23rd November 2026 by the Chairman of the Board of the Company**.

For and on behalf of the Board
For **KANARA CONSUMER PRODUCTS LIMITED**.
Sd/-
Susheela,
Company Secretary.

Date : 23-10-2026
Place : Bangalore



CREDITACCESS GRAMEEN LIMITED
Regd. & Corp. Office: No. 49, 46th Cross, 8th Block, Jayanagar, (Next to Rajalakshmi Kalyana Mantap) Bengaluru KA-560070 IN
Website : www.creditaccessgrameen.in
CIN: L51216KA1991PLC053425

Unaudited Consolidated Financial Result for the Quarter and Half year ended September 30, 2026

Sl. No.	Particulars	(₹ in Crores)			
		Quarter ended Sept. 30, 2026	Half year ended Sept. 30, 2026	Quarter ended Sept. 30, 2025	Year ended March 31, 2026
		(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1	Total Income from Operations	1,904.80	3,689.23	1,509.02	6,062.54
2	Net Profit for the period before Tax, Exceptional and/or Extraordinary items	670.95	1,331.03	169.16	1,033.20
3	Net Profit for the period before Tax and after Exceptional and/or Extraordinary items	670.95	1,331.03	169.16	1,033.20
4	Net Profit for the period after Tax, Exceptional and/or Extraordinary items	501.57	995.00	125.81	777.64
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	543.95	1,037.10	128.41	828.77
6	Paid-up Equity Share Capital	160.52	160.52	159.88	160.20
7	Reserves excluding Revaluation Reserves	6,165.71	6,165.71	4,470.49	5,121.00
8	Securities Premium Account	2,592.78	2,592.78	2,534.01	2,561.05
9	Net worth	8,919.01	8,919.01	7,164.38	7,842.25
10	Outstanding Redeemable Preference Shares	NIL	NIL	NIL	NIL
11	Debt Equity Ratio	2.82	2.82	2.81	3.01
12	Paid-up Debt Capital/Outstanding Debt	25,128.44	25,128.44	20,103.16	23,641.13
13	Earnings Per Share (Face value ₹10 per share) (for continuing and discontinued operations) - not annualized - Basic (₹) - Diluted (₹)	31.27 31.12	62.07 61.79	7.87 7.83	48.63 48.44
14	Capital Redemption Reserve	NIL	NIL	NIL	NIL
15	Debtenture Redemption Reserve	NIL	NIL	NIL	NIL
16	Debt Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable	Not Applicable
17	Interest Service Coverage Ratio	Not Applicable	Not Applicable	Not Applicable	Not Applicable

Notes:
1 The above financial Results were reviewed by the Audit Committee and thereafter approved and taken on record by the Board of Directors at their respective meetings held on October 22, 2026. The joint Statutory Auditors have expressed an unmodified opinion on the both Standalone and Consolidated financial statements for the year.
2 Standalone Total Income from operations: ₹ 1904.8 Cr/- and ₹ 3689.23 Cr/-; (b) Net profit before tax: ₹ 670.95 Cr/- and ₹ 1331.03 Cr/-; and (c) Net profit after tax: ₹ 501.57 Cr/- and ₹ 995.00 Cr/- for the quarter and half year ended respectively.
3 The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the unaudited Financial Results are available on the websites of National Stock Exchange of India at www.nseindia.com/corporates, BSE Limited at www.bseindia.com/corporates and on the Company's website at www.creditaccessgrameen.in
4 For the other line items referred in regulation 52(4) of the amended Listing Regulations, pertinent disclosures have been made to the Stock Exchange(s) and can be accessed through the website link given in point no.3 above.



For and on behalf of the Board
of **CreditAccess Grameen Limited**
Sd/-
Ganesh Narayanan
Managing Director & CEO

Date: October 22, 2026
Place: Bengaluru

Scan this QR code to access complete Financial Results for the Quarter and Half year ended September 30, 2026

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FORM G INVITATION FOR EXPRESSION OF INTEREST FOR Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited AT MUMBAI & GURGAON (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN/ LLP No. Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited PAN : AAPCS1681B CIN : U45203HR2010PTC045531
2	Address of the registered office M/10, 5th floor, ABW Tower, IFFCO Chock, MG Road, Gurgaon, Haryana-122002
3	URL of website Not available
4	Details of place where majority of fixed assets are located The Company does not have any fixed assets except one small plot of land (272 Sq.Mtr) at Mauje Pali, District Raigad, Maharashtra. Pending Arbitration proceeding against PWD, Maharashtra.
5	Installed capacity of main products/services Not applicable
6	Quantity and value of main products/ services sold in last financial year Not applicable
7	Number of employees / workmen NIL
8	Further details including last available financial statements (with schedules) of two years, lists of creditors, are available at URL: Details can be sought by emailing sakt.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code Details can be sought by emailing sakte.cirp@gmail.com
10	Last date for receipt of expression of interest 07.11.2026
11	Date of issue of provisional list of prospective resolution applicants 12.11.2026
12	Last date for submission of objections to provisional list 17.11.2026
13	Date of issue of final list of prospective resolution applicants 20.11.2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 21.11.2026
15	Last date for submission of resolution plans 21.12.2026
16	Process email id to submit Expression of Interest sakt.cirp@gmail.com
17	Details of corporate debtors' registration status as MSME Yes, Registered as MSME vide registration no.: UDYAM-HR-05011364

Note : Person disqualified under Sec 29A of the Code is ineligible to submit Expression of Interest. For detailed clause of Sec 29A, You may access www.ibbi.gov.in.

Note : This timeline shall be subject to such extension as may be granted by the Adjudicating Authority.

CA Vikash Gautamchand Jain
(Resolution Professional) Supreme Ahmednagar Karmala Tembhorni Tollways Private Limited
IBBI/IPA-001/IP-P00354/2017-18/10612
204, Wall Street-1, Near Gujarat College,
Ellisbridge, Ahmedabad - 380 006
AFA Valid Till: 30.06.2027

Date : 23.10.2026
Place : Ahmedabad

[illegible][illegible]

Oriental Rail Infrastructure Limited (Formerly known as Oriental Venerer Products Limited)

CIN: 35000MH1991PLC006686

Regd. Office: Village Aghai, via Kalyan Railway Station, Thane - 401 601

Tel No.: 022-61389400; E-mail: compliance@orientalrail.co.in

Website: www.orientalrail.com

Extract of Statement of Unaudited Consolidated Financial Results for the quarter and half year ended September 30, 2026

(Rs. in Lakhs except EPS)

Sr. No.	Particulars	Quarter ended			Half year ended		
		30-09-2026	30-06-2026	30-09-2025	30-09-2026	30-09-2025	31-03-2026
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1.	Revenue from Operations	17,248.50	13,758.01	13,339.40	31,006.51	25,129.83	57,334.91
2.	Net Profit/ (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	2,066.50	1,446.87	1,423.31	3,513.37	2,254.19	5,695.03
3.	Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	2,066.50	1,446.87	1,423.31	3,513.37	2,254.19	5,695.03
4.	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	1,531.03	1,074.77	1,066.57	2,605.80	1,653.94	4,224.00
5.	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and other Comprehensive Income (after Tax)]	1,531.03	1,074.77	1,066.57	2,605.80	1,653.94	4,224.00
6.	Paid-up Equity share capital	670.59	670.59	670.59	670.59	670.59	670.59
7.	Other equity	-	-	-	-	-	-
8.	Earnings Per Share (Face Value Rs. 1/- each)						
	Basic:	2.28	1.60	1.59	3.89	2.47	6.37
	Diluted:	2.28	1.60	1.59	3.89	2.47	6.37

The Financial Results on standalone basis are as under

(Rs. in Lakhs except EPS)

Sr. No.	Particulars	Quarter ended			Half year ended		
		30-09-2026	30-06-2026	30-09-2025	30-09-2026	30-09-2025	31-03-2026
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1.	Revenue from Operations	3,109.49	3,284.62	4,261.17	6,394.11	7,710.14	17,249.57
2.	Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	278.80	297.86	518.37	576.66	862.01	1,664.32
3.	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	210.88	220.12	387.90	431.00	610.52	1,226.39

Notes:

- The above financial results have been reviewed by the Audit Committee & approved by the Board of Directors in its meeting held on October 21, 2026. The Statutory Auditors have carried out a Limited Review of the above financial results.
- The above is an extract of the detailed format of Unaudited Financial Results for the quarter and half year ended September 30, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015. The full format of the Unaudited Financial Results for the quarter and half year ended September 30, 2026 are available on the Stock Exchange website www.bseindia.com and the website of the Company www.orientalrail.com.
- The Company mainly operates in one segment namely "Indian Railway Products" and hence segment details are not required to be published.
- Previous period/ year figures have been recast/ re-grouped to conform to the current period's/ year's presentation

Place: Mumbai

Date: October 21, 2026

For and on behalf of Director of Oriental Rail Infrastructure Limited

Sd/-

Saleh N. Mithiborwala

Chairman, Managing Director & Chief Financial Officer

DIN: 00171771

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